Fifth Lok Sabha X Session (18/02/1974 to 10/05/1974)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, February 18, 1974 Magha 29, 1895 (Saka)

No. 334

12.35 P.M.

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1. Oath or Affirmation

The following Members made and subscribed an oath or affirmation and took their seats in the House:---

(1) Shrimati Roza Vidyadhar Deshpande (affirmation in English).

(2) Shri Ram Hedaoo (oath in Marathi).

2. President's Address-Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 18th February, 1974.

J. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri H. N. Mukerjee, Atal Bihari Vajpayee, Prasannabhai Mehta, V. Mayavan, Samar Guha, Dr. Karni Singh, Sarvashri M. Satyanarayan Rao, Jambuwant Dhote, Ramkanwar, P. G. Mavalankar, Bibhuti Mishra, R. K. Sinha, Shibban Lal Saksena, Shiv Shankar Prasad Yadav and Shrimati Marjorie Godfrey made references to the passing away of (1) Shri Kamal Nath Tewari, who was a sitting Member of Lok Sabha and the Chairman of Estimates Committee and member of Panel of Chairman; and (2) Shri Ganpatrao Bapurao Dani, who was a Member of the Central Legislative Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

1.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th February, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 19, 1974 Magha 30, 1895 (Saka)

No. 335

11 A.M.

1. Starred Questions

Starred Questions Nos. 1—3, 6, 7 and 10 were orally answered. Starred Question Nos. 5 and 17 had been postponed for answer on 19th March, 1974. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1-32, 34-101, 103-118, 120-164, 166-172 and 174-200 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Law, Justice and Company Affairs (i) correcting the reply given on the 8th May, 1973 to Unstarred Question No. 9612 regarding Managing Directors and Wholetime Directors of Companies allowed monthly remuneration of Rs. 4000|and above and (ii) giving reasons for delay in correcting reply was also laid on the Table.

3. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:---

- (1) Shri Vasant Sathe
- (2) Dr. Henry Austin
- (3) Shri Dinesh Chandra Goswami
- (4) Shri Nawal Kishore Sinha
- (5) Maulana Ishaque Sambhali
- (6) Shri Jagannathrao Joshi

4. Calling Attention

Shri Yamuna Prasad Mandal called the attention of the Minister of Steel and Mines to the reported coal shortage hitting Steel Plants both in the private and public sectors and steps taken by Government.

The Minister of Steel and Mines made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A statement (Hindi and English versions) on the disposition of rupee accumulation in India by the U.S. Government.
 - (2) A copy of the North-Eastern Areas (Reorganisation) (Amendment) Ordinance, 1974 (No. 1 of 1974) (Hindi and English versions) promulgated by the President on the 19th January, 1974, under provisions of article 123(2) (a) of the Constitution.
 - (3) A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowings in December, 1973.
 - (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 9th February, 1974 issued by the President under article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G.S.R. 34(E) in Gazette of India dated the 9th February, 1974, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions), dated the 9th February, 1974, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 35(E) in Gazette of India dated the 9th February, 1974.

- (iii) A copy of the Report dated the 9th February, 1974 of the Governor of Gujarat to the President (Hindi and English versions).
- (5) A copy of the Company's Liquidation Account (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated the 15th December, 1973, under sub-section (3) of section 642 of the Companies Act, 1956.

6. Statement by Minister

The Minister of Health and Family Planning made a statement regarding the Delhi Junior Doctors' strike. The Minister also laid on the Table a detailed note giving the background of the Junior Doctors' strike in Delhi and the steps taken by the Government to meet their demands.

7. Matter Under Rule 377

Shri Jyotirmoy Bosu raised matter regarding the reported decision of the Election Commission staggering polling dates in Orissa.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

8. Government Bill-Passed

The National Co-operative Development Corporation (Second Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shiri Annasaheb P. Shinde.

The following Members took part in the debate:---

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri Ramavatar Shastri
- (3) Shri M. C. Daga

- (4) Shri Onkar Lal Berwa
- (5) Shri Ramkanwar
- (6) Shri Ram Deo Singh
- (7) Shri Anantrao Patil

Shri Annasaheb P. Shinde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 16 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Annasaheb P. Shinde.

The following Members took part in the debate:-

- (1) Shri Panna Lal Barupal
- (2) Shri Annasaheb P. Shinde

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill-Under Consideration

The Presidential and Vice-Presidential Elections (Amendment) Bill, 1972, as reported by Joint Committee-

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri H. R. Gokhale.

The following Members took part in the debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri H. N. Mukerjee
- (3) Shri Dinesh Chandra Goswami
- (4) Shri R. V. Bade
- (5) Shri P. G. Mavalankar (Speech unfinished).

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Thirty-sixth Report of the Business Advisory Committee.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st, February, 1974).

S. L. SHAKDHER, Secretary-General.

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LOK SABIIA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 21, 1974 Phalguna 2, 1895 (Saka)

No. 336

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 21, 24, 26—30 and 36 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201-373, 375-378, 380-893 and 395-400 were laid on the Table.

3. Calling Attention

Shri Prasannbhai Mehta called the attention of the Minister of Home Affairs to the reported increasing police firings in different parts of Gujarat resulting in the death of students and other people.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Statement by Minister

The Minister of State for Home Affairs made a statement regarding alleged arrest of Shri Saroj Mukherjee, M.P. on the 15th November, 1973 in Calcutta, and non-intimation thereof to the Speaker, Lok Sabha

5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1972-73.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) (i) A copy of the Report (1968) of the Tariff Commission on the Fair Selling Prices of Automobile Ancillaries (Hindi version), under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

6. Assent to Bills

(i) Secretary-General laid on the Table following five Bills passed by the Houses of Parliament during the last session and assented to:--

- (1) The Appropriation (Rathways) No. 4 Bill, 1973.
- (2) The Appropriation (No. 4) Bill, 1973.
- (3) The Appropriation (No. 5) Bill, 1973.
- (4) The Orissa Appropriation (No. 4) Bill, 1973.
- (5) The Income-tax (Amendment) Bill, 1973.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following thirteen Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Authorised Translations (Central Laws) Bill, 1973.
- (2) The Textiles Committee (Amendment) Bill, 1973.
- (3) The Press Council (Amendment) Bill, 1973. And the last
- (4) The Indian Railways (Second Amendment) Bill, 1973.
- (5) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1973.
- (6) The Burn Company and Indian Standard Wagon Company (Taking Over of Management) Bill, 1973.
- (7) The Homoeopathy Central Council Bill, 1973.
- (8) The Advocates (Amendment) Bill, 1973.
- (9) The Konkan Passenger Ships (Acquisition) Bill, 1973, and the
- (10) The Industries (Development and Regulation) Amendment Bill, 1973.
- (11) The Mulki Rules (Repeal) Eill, 1973.
- (12) The Delhi Urban Art Commission Bill, 1973.
- (13) The Code of Criminal Procedure Bill, 1973.

7. Motions Regarding Report of Select Joint Committees—Extension of Time

- (i) Shri N. K. P. Salve moved the following motion:---
 - "That this House do extend up to the 30th April, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters".

The motion was adopted.

- (ii) Shri P. G. Mavalankar moved the following motion:---
 - "That this House do extend up to the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India".

The motion was adopted.

- (iii) Shri N. K. P. Salve moved the following motion-
 - "That this House do further extend upto the last day of the Winter Session, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964".

The motion was adopted.

8. Motion Regarding Thirty-Sixth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:---

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 19th February, 1974".

The motion was adopted.

9. Matter Under Rule 377

Shri Krishna Chandra Halder raised matter regarding alleged beating of Shri Somnath Chatterjee and Shri Indrajit Gupta, M.Ps. and injuries to Shri Krishna Chandra Halder on the 10th February, 1974 at Jagddal, West Bengal.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

10. Government Bill-Passed

The Presidential and Vice-Presidential Elections (Amendment) Bill, 1972, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 19th February, 1974, continued.

Shri P. G. Mavalankar took part in the debate.

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

Shri Ramavatar Shastri took part in the debate.

On the motion the House divided, Ayes 63; Noes 17. The motion was accordingly adopted and the Bill, as amended, was passed.

11. Statement by Minister

The Deputy Minister of Railways made a statement regarding the collision between 66 Down Dehradun-Varanasi Janata Express and M-5 Up Goods train at Kathgarh Left Bank Station of Northern Railway on the 21st February, 1974.

12. Government Bills-Passed

(i)/The Water (Prevention and Control of Pollution) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Bhola Paswan Shastri.

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The following Members took part in the debate:---

(1) Dr. Saradish Roy

- (2) Shri Balakrishna Venkanna Naik
- (3) Shri Ranen Sen
- (4) Shri M. Ram Gopal Reddy
- (5) Shri Raja Kulkarni
- (6) Shri Yamuna Prasad Mandal
- (7) Shri K. Gopal
- (8) Shri M. C. Daga√
- (9) Shri Rana Bahadur Singh

Shri Bhola Paswan Shastri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 64 were adopted.

Clause 1, the Enacting Formula and the Preamble were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhola Paswan Shastri.

The following Members took part in the debate:---

- (1) Shri Ramavatar Shastri
- (2) Shri P. G. Mavalankar
- (3) Shri Bhola Paswan Shastri

The motion was adopted and the Bill, as amended, was passed.

(ii) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

Shri Ramavatar Shastri took part in the debate.

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Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill, as amended was passed.

13. Government Bill-Under Consideration.

The Cinematograph (Second Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri I. K. Gujral. His speech was not concluded. 5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd February, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

(Brief Record of Proceedings)

Friday, February 22, 1974 Phalguna 3, 1895 (Saka)

No. 337

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 41, 42, 44, 47, 48, 51 and 54 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

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Replies to Unstarred Questions Nos. 401-420, 423-426, 428-430, 432-491, 493-569, 571-590 and 592-600 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Wealth-tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 21(E) in Gazette of India dated the 4th January, 1974, under subsection (4) of section 46 of the Wealth-tax Act, 1957.
- (2) A copy each of following Notifications (Hindi and English versions) under section 38 of Central Excises and Salt Act, 1944:---
 - (i) The Central Excise (Thirteenth Amendment) Rules, 1973, published in Notification No. G.S.R. 1359 in Gazette of India dated the 15th December, 1973.
 - (ii) The Central Excise (Fourteenth Amendment) Rules, 1973, published in Notification No. G.S.R. 1360 in Gazette of India dated the 15th December, 1973.
- (3) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 762(E) in Gazette of India dated the 7th December, 1973, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.

- (4) A copy of Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 763(E) in Gazette of India dated the 7th December, 1973, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (5) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with a statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1972-73 published in Notification No. F. 6|10|73 Fin. (G) in Delhi Gazette dated the 1st November, 1973, under subsection (3) of section 38 of the State Financial Corporations Act, 1951.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
 - (i) The Gold Control (Licensing of Dealers) Amendment Rules, 1973, published in Notification No. S.O. 790(E) in Gazette of India dated the 21st December, 1973.

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- (ii) S.O. 8 published in Gazette of India dated the 5th January, 1974 containing corrigendum to Notification No. S.O. 765(E) dated the 27th December, 1972.
- (7) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Fifth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 3467 in Gazette of India dated the 15th December, 1973, under subsection (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 13 of the Central Sales Tax Act, 1956:—
 - (i) The Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1973, published in Notification No. C G.S.R. 519(E) in Gazette of India dated the 13th December, 1973.
 - (ii) The Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1974, published in Notification No. G.S.R-26(E) in Gazette of India dated the 1st February, 1974.
- (9) A copy of the Delhi Sales Tax (Sixth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. F. 4(18)|73-Fin. (G) in Delhi Gazette dated the 6th December, 1973, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (10) A copy of Notification No. G.S.R. 6(E) (Hindi and English versions) published in Gazette of India dated the 1st January, 1974 making certain amendment to the Second Schedule to the

Indian Tariff Act, 1934, under sub-section (2) of section 4A of the Indian Tariff Act, 1934.

- (11) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:---
 - (i) The New India Assurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 803(E) in Gazette of India dated the 31st December, 1973.
 - (ii) The United India Fire and General Insurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 804(E) in Gazette of India dated the 31st December, 1973.
 - (iii) The Oriental Fire and General Insurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 805(E) in Gazette of India dated the 31st December, 1973.
 - (iv) The National Insurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 806(E) in Gazette of India dated the 31st December, 1973.

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1361 published in Gazette of India dated the 15th December, 1973 together with an explanatory memorandum.
- (ii) G.S.R. 1383 published in Gazette of India dated the 22nd December, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 1410 published in Gazette of India dated the 29th December, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 541(E) published in Gazette of India dated the 29th December, 1973 together with an explanatory memorandum.
- (v) S.O. 810(E) published in Gazette of India dated the 31st December, 1973 together with an explanatory memorandum.
- (vi) G.S.R. 19(E) published in Gazette of India dated the 24th January, 1974 together with an explanatory memorandum.

(13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 520(E) published in Gazette of India dated the 13th December, 1973 together with an explanatory memorandum.

- (ii) G.S.R. 14(E), 15(E) and 16(E) published in Gazette of India dated the 18th January, 1974 together with an explanatory memorandum.
- (iii) G.S.R. 21(E) published in Gazette of India dated the 25th January, 1974 together with an explanatory memorandum.
- (iv) G.S.R. 82 published in Gazette of India dated the 26th January, 1974 together with an explanatory memorandum.

• (14) A copy of the Final Report of the Direct Taxes Enquiry Committee (Hindi version).

(15) A copy of the Report (1973) of the Tariff Commission on the Biennial Review of the Sericulture Industry (Hindi version), under sub-section (2) of section 16 of the Tariff Commission Act, 1951.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th February, 1974, Rajya Sabha passed a motion referring the Foreign Contribution (Regulation) Bill, 1973, to a Joint Committee of the Houses consisting of 60 Members, 20 Members from Rajya Sabha, namely:—

- (1) Shri D. D. Puri
- (2) Shri Chakrapani Shukla
- (3) Shri G. R. Patil
- (4) Shri Kali Mukherjee
- (5) Shri Harsh Deo Malaviya
- (6) Shri Ganesh Lal Mali
- (7) Shrimati Pratibha Singh
- (8) Shri Kasim Ali Abid
- (9) Shri Manubhai Shah
- (10) Shri Emonsingh M. Sangma
- (11) Shri Shamlal Gupta
- (12) Shri Omprakash Tyagi
- (13) Shri Kalyan Roy
- (14) Shri S. S. Mariswamy
- (15) Shri Sitaram Singh
- (16) Shri D. Y. Pawar
- (17) Shri Abu Abraham
- (18) Shri K. P. Subramania Menon
- (19) Shri Bhupinder Singh
- (20) Shri Ram Niwas Mirdha

and 40 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

5. Report of Joint Committee

Shri S. M. Siddayya presented the Report of the Joint Committee on the Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972.

6. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th February, 1974.

7. Government Bill-Under Consideration

The Cinematograph (Second Amendment) Bill, 1973, as passed by Rajya Sabha

Shri I. K. Gujral concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 21st February, 1974.

The following Members took part in the debate:----

- (1) Shri N. Sreekantan Nair
- (2) Shri N. K. P. Salve
- (3) Shri Manoranjan Hazra
- (4) Shri M. C. Daga

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri H. N. Mukerjee
- (6) Shri Ramsahai Pandey
- (7) Shri Hukam Chand Kachwai
- (8) Shri Amrit Nahata
- (9) Dr. Karni Singh
- (10) Shri Vasant Sathe
- (11) Shri Madhu Dandavate
- (12) Shri N. K. Sanghi (Speech unfinished).

The discussion was not concluded.

. Private Members' Bills-Introduced

(1) The Workmen's Compensation (Amendment) Bill, 1973 Amendment of sections 2, 3 etc.) by Shri Prasannbhai Mehta.

(2) The Payment of Wages (Amendment) Bill, 1973 (Amendment of sections 1, 2, etc.) by Shri Prasannbhai Mehta.

(3) The Factories (Amendment) Bill, 1973 (Amendment of sections , 9 etc.) by Shri Prasannbhai Mehta.

(4) The Payment of Bonus (Amendment) Bill, 1973 (Amendment of ections 1, 2 etc.) by Shri Prasannbhai Mehta.

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9. Private Member's Bill-Withdrawn

The Removal of Disparities and Concentration of Wealth Bill, 1973 by Shri K. Lakkappa

Discussion on the motion for consideration of the Bill moved by Shri K. Lakkappa on the 14th December, 1973, continued.

The following Members took part in the debate:---

(1) Shri M. Ram Gopal Reddy

- (2) Shri Ranen Sen
- (3) Shri K. R. Ganesh

Shri K. Lakkappa replied to the debate.

The Bill was withdrawn by leave of the House.

10 Private Member's Bill-Under Consideration

The Railways (Abolition of Casual Labour) Bill, 1972 by Shri Hukam Chand Kachwai

The motion for consideration of the Bill was moved by Shri Hukam Chand Kachwai.

The following Members took part in the debate:---

- (1) Shri Shyama Parasanna Bhattacharyya
- (2) Shri Ranen Sen
- (3) Shri P. G. Mavalankat
- (4) Shri Balakrishna Venkanna Naik
- (5) Shri Raghunandan Lal Bhatia
- (6) Shri Inder J. Malhotra
- (7) Shri K. Lakkappa (Speech unfinished).

The discussion was not concluded.

11. Statement by Minister

The Minister of External Affairs made a statement regarding the Fourth Meeting of the Indo-Iran Joint Commission.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th February, 1974).

S. L. SHAKDHER, Secretary-General.

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MGIPND-LSI-3116 (D) LS-22-2-74-810.

BULLETIN PART-I

(Brief Record of Proceedings)

Monday, February 25, 1974|Phalguna 6, 1895 (Saka)

No. 338

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 62, 64, 65, 68, 69, 72, 74, 76 and 78 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601-607, 609-680 and 682-800 were laid on the Table.

3. Calling Attention

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Shri Nihar Laskar called the attention of the Minister of Railways to the serious situation arising out of the reported decision of Southern Railway to cancel the trains due to shortage of coal.

The Deputy Minister of Railways made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of 'Economic Survey, 1973-74'.
- (2) A copy of the Orissa River Pollution Prevention (Amendment) Act, 1974 (President's Act No. 1 of 1974) (Hindi and English versions) under sub-section (3) of section 3 of the Orissa State Legislature (Delegation of Powers) Act, 1973.
- (3) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1972-73, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Dairy Corporation, Baroda, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) The Sugar (Control) Amendment Order, 1974, published in Notification No. G.S.R. 25(E) in Gazette of India dated the 31st January, 1974.

- (ii) The Sugar (Price Determination for 1973-74 Production) Amendment Order, 1974, published in Notification No. G.S.R. 27(E) in Gazette of India dated the 1st February, 1974.
- (6) A copy each of the following papers (Hind: and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951:--
 - (a) (i) Report (1973) of the Tariff Commission on the Cost Structure of and Fair Price payable to the Sugar Industry.
 - (ii) Government Resolution No. 15-9/73-S.Py. dated the 22nd (February, 1974 notifying Government's decisions on the above Report.
 - (b) A statement (Hindi and **Engli**sh versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (7) A copy of the Central Warehcusing Corporation (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1371 in Gazette of India dated the 15th December, 1973, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fertiliser (Control) (Third Amendment) Order. 1973, published in Notification No. S.O. 802(E) in Gazette of India dated the 31st December, 1973.
 - (ii) The Northern Rice Zone (Movement Control) Second Amendment Order, 1973, published in Notification No. G.S.R. 8(E) in Gazette of India dated the 7th January, 1974.
- (9) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
 - (a) The Motor Vehicles (Third Party Insurance) Amendment Rules, 1973, published in Notification No. S.O. 2811 in Gazette of India dated the 29th September, 1973.
 - (b) The Motor Vehicles (Third Party Insurance) Amendment Rules, 1973, published in Notification No. S.O. 3550 in Gazette of India dated the 22nd December, 1973.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (a) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Apprenticeship to Sea Service) Amendment) Rules, 1973, published in Notification No. G.S.R. 1418 in Gazette of India dated the 29th December, 1973.

- (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1973, published in Notification No. G.S.R. 13 in Gazette of India dated the 5th January, 1974.
- (11) A copy of the Annual Accounts of the Paradip Port Trust for the year 1971-72 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of Major Port Trusts Act, 1963.
- (12) (i) A copy of Orissa Notification No. S.R.O. 1009/73 published in Orissa Gazette dated the 28th November, 1973 making certain amendment to the Orissa Tourist Vehicles Ruler, 1967, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa, together with an explanatory note.
 - (ii) A statement showing (i) reasons for delay in laying the above Notification and (ii) for not laying Hindi version thereof.
- (13) A copy each of the following Reports (Hindi and English versions):---
 - (i) Annual Report of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1972-73.
 - (ii) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1972-73.
 - (ili) Annual Report of the Technical Teachers' Training Institute (Southern Region)Madras, for the year 1972-73.
- (14) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1972-73.
- (15) A copy each of the Annual Reports (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the years 1970-71 and 1971-72.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (17) A copy of the Council of Architecture (Second Amendment), Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 543(E) in Gazette of India dated the 31st December, 1973 under sub-section (2) of section 44 of the Architects Act, 1972.
- (18) A copy of the Victoria Memorial (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 46 in Gazette of India dated the 19th January, 1974, issued under section 5 of the Victoria Memorial Act, 1903.
- (19) (i) A copy of the Delhi School Education Rules, 1973 published in Notification No. F.5/15/72-Education (ii) in Delhi Gazette dated the 31st December, 1973, under sub-section (3) of section 28 of the Delhi School Education Act, 1973.

(ii) A statement explaining the reasons for not laying simultaneously the Hindi version of the above Rules.

5. Government Bill-Introduced

The Esso (Acquisition of Undertakings in India) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri Shah Nawaz Khan was opposed. The motion was adopted and the Bill was introduced.

6, Matter Under Rule 377

Shri Madhu Limaye raised matter regarding levy imposed by the Cotton Textile Export Promotion Council on Cotton Yarn.

7. Motion of Thanks on the President's Address

Shri B. K. Daschowdhury moved the following motion:---

- "That an Address be presented to the President in the following terms:—
 - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1974.""

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Shri Amrit Nahata seconded the motion.

Five hundred and eighty-two amendments [Nos. 1 to 55, 57 to 68, 84 to 175, 179 to 220, 222 to 314, 323 to 347, 372 to 408, 416 to 441, 464 to 639 and 643 to 666] were moved.

The following Members took part in the debate:--

- (1) Shri Jyotirmoy Bosu
- (2) Shri C. M. Stephen
- (3) Shri Indrajit Gupta
- (4) Shri Ram Singh Bhai
- (5) Shri Syed Ahmed Aga
- (6) Shri P. G. Mavalankar (Speech unfinished).

The discussion was not concluded.

8. Half-an-Hour Discussion

Shri Vayalar Ravi raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1974 to Unstarred Question No. 5 regarding electrification of Ernakulam-Trivandrum Raliway line.

Shri Mohd. Shafi Qureshi replied to the discussion.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th February, 1974).

S. L. SHAKDHER, Secretary-General.

1366 MGIPND-LS I-3167 (D) LS-25-2-74-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 26, 1974 Phalguna 7, 1896 (Saka)

No. 339

11.02 A.M.

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1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samer Mukherjee, Ramavatar Shastri, H. M. Patel, Madhu Dandavate, Kumari Maniben Vallabhbhai Patel, Sarvashri Lalji Bhai and P. G. Mavalankar made references to the passing away of Shri Tulsidas Muljibhai Sheth, who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 83-85 and 87-89 were orally answered Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 801-818, 820-864, 866-969, 971-976, 978-984, 987, 988 and 990-1001 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Fifty-fifth Report of the Law Commission on the rate of interest for the period after the decree and interest on costs under sections 34 and 35 of the Code of Civil Procedure, 1908.
- (2) A copy of the Fifty-seventh Report of the Law Commission on 'Benami Transactions'.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 795(E) published in Gazette of India dated the 28th December, 1973 making certain amendments to the Delimitation of Parliamentary and Assembly Constituencies Order, 1986, consequent upon alteration of the name of State of 'Mysore' to 'Karnataka'.

- (ii) S.O. 37(E) published in Gazette of India dated the 15th January, 1974 making certain amendment in Part B of Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Kerala.
- (4) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission, under sub-section (3) of section 10 of the Delimitation Act, 1972:---
 - (i) Order No. 8 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Uttar Pradesh published in Notification No. S.O. 764(E) in Gazette of India dated the 8th December, 1973.
 - (ii) Order No. 9 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Orissa, published in Notification No. S.O. 801(E) in Gazette of India dated the 31st December, 1973 together with corrigenda thereto published in Gazette of India dated the 28th January, 1974.
- (5) A copy each of the following parts (Hindi version) of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) under article 151(1) of the Constitution:—

Part VIII—Indian Airlines.

Part XI—Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section).

(6) A copy of Report (Hindi version) of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part II—Working of the Film Finance, Corporation Limited, under article 151(1) of the Constitution.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th February, 1974. Rajya Sabha passed the Reserve Bank of India (Amendment) Bill, 1974.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Reserve Bank of India (Amendment) Bill, 1974, as passed by Rajya Sabha.

7. Statement Under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain alleged inaccuracy in the information given by the Minister of Commerce on the 21st December, 1973 relating to Asian Cables Corporation during supplementaries on Starred Question No. 591.

The Minister of Commerce made a statement in reply thereto.

8. Matter Under Rule 377

Shri Ramavatar Shastri raised matter regarding the reported resentment among the people of Patna about non-availability of ration at the Government Ration Shops.

9. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri B. K. Daschowdhury and seconded by Shri Amrit Nahata and the amendments thereto moved on the 25th February, 1974, continued:—

- "That an Address be presented to the President in the following terms:—
 - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1974."

The following Members took part in the debate:----

- (1) Shri P. G. Mavalankar
- (2) Shri Rajaram Dadasaheb Nimbalkar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Shankar Dayal Singh
- (4) Shri Madhu Dandavate
- (5) Shri K. K. Shetty
- (6) Shrimati Krishna Kumari
- (7) Shri Inder J. Malhotra
- (8) Shri Morarji R. Desai
- (9) Dr. Karan Singh
- (10) Shri A. Durairasu
- (11) Shri A. K. M. Ishaque
- (12) Shri C. H. Mohamed Koya
- (13) Shri Pratap Singh Negi
- (14) Shri Rana Bahadur Singh
- (15) Shri Panna Lal Barupal
- (16) Dr. Kailas .

The discussion was not concluded.

5.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th February, 1974).

S. L. SHAKDHER, Secretary-General.

MGIPND-LSI-3190 (D) LS-26-2-73-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 27, 1974|Phalguna 8, 1895 (Saka)

No. 340

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 101, 103, 104, 107—110 and 112 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1002–1023, 1025–1032, 1035– 1042, 1044–1053, 1056–1059, 1061–1078, 1080–1125, 1127–1147, 1149– 1178, 1180–1187, 1189–1195 and 1197–1201 were laid on the Table.

3. The Budget (Railways)-1974-75

Shri Lalit Narayan Mishra presented a statement of the estimated receipts and expenditure of the Government of India for the year 1974-75 in respect of Railways.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.35 P.M.)

4. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri B. K. Daschowdhury and seconded by Shri Amrit Nahata and the amendments thereto moved on the 25th February, 1974, continued:---

- "That an Address be presented to the President in the following terms:—
 - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1974."."

The following Members took part in the debate:--

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Shashi Bhushan

- (3) Shri H. M. Patel
- (4) Shri Rudra Pratap Singh
- (5) Shri H. N. Mukerjee,
- (6) Shrimati T. Lakshmikanthamma
- (7) Shri S. A. Shamim
- (8) Shri S. A. Kader
- (9) Shri Jambuwant Dhote
- (10) Shri M. Ram Gopal Reddy
- (11) Shri Ebrahim Sulaiman Sait
- (12) Shri Bhaoosahaib Dhamankar (Speech unfinished).

The discussion was not concluded.

5. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Thirty-seventh Report of the Business Advisory Committee.

6. Half-an-Hour Discussion

Shri D. D. Desai raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1974 to Unstarred Question No. 285 regarding production target of steel for 1974-75.

Shri Keshav Deo_Malaviya replied to the discussion.

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6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th February, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 28, 1974 Phalguna 9, 1895 (Saka)

No. 341

11.01 A.M.

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1. Starred Questions

Starred Questions Nos 121, 122, 124, 125, 127, 129, 130, 135 and 136 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1202-1257, 1259-1276, 1278-1283, 1285-1288, 1290-1304, 1303-1315, 1317-1321, 1325-1331, 1333-1345, 1347-1349, 1351-1390 and 1392-1401 were laid on the Table.

A statement by the Deputy Minister of Steel and Mines (i) correcting the reply given on the 20th December, 1973 to Unstarred Question No. 5591 and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Announcement by Speaker

The Speaker annouced that, as was customary, the House would adjourn at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the Budget.

4. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Agriculture to the reported inadequate Central food assistance to Maharashtra resulting in intensive food agitation in Bombay.

The Minister of Agriculture made a statement in regard thereto.

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5. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy each of the following Notifications under sub-section
 (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—
 - (i) G.S.R. 1411 published in Gazette of India dated the 29th December, 1973 containing corrigenda to the Delhi Sikh Gurdwaras Management Committee (Registration of Electors) Amendment Rules, 1973, published in Notification No. G.S.R. 671 dated the 30th June, 1973.
 - (ii) The Delhi Sikh Gurdwaras Management Committee (Election of Members) Rules, 1974, published in Notification No. F. 18(19) |73-Judl. in Delhi Gazette dated the 9th January, 1974.
 - (iii) The Delhi Sikh Gurdwaras (Election of Pro Tempore Chairman, President, Other Office Bearers and Members of the Executive Board) Rules, 1974, published in Notification No. F. 18(29)/73-Judl. in Delhi Gazette dated the 21st January, 1974.
 - (iv) The Delhi Sikh Gurdwaras (Amendment) Rules, 1974, published in Notification No. F. 18(15) 73-Judl. in Delhi Gazette dated the 24th January, 1974.
 - (v) The Delhi Sikh Gurdwaras Management Committee (Co-option of Members) Rules, 1974, published in Notification No. F. 18|33|73-Judl. in Delhi Gazette dated the 13th February, 1974.
- (2) (i) A copy of the Border Security Force (Assistant Commandants) Recruitment (Repeal) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 504(E) in Gazette of India dated the 23rd November, 1973, under subsection (3) of section 141 of the Border Security Force Act, 1968.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973, published in Notification No. G.S.R. 1405 in Gazette of India dated the 29th December, 1973.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1973, published in Notification No. G.S.R. 1406 in Gazette of India dated the 29th December, 1973.

- (iii) The Indian Police Service (Pay) Fourth Amendment Rules, 1973, published in Notification No. G.S.R. 1407 in Gazette of India dated the 29th December, 1973.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1974, published in Notification No. G.S.R. 21 in Gazette of India dated the 12th January, 1974.
- (v) The Indian Administrative Service (Pay) Amendment Rules, 1974, published in Notification No. G.S.R. 22 in Gazette of India dated the 12th January, 1974.
- (vi) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974, published in Notification No. G.S.R. 28(E) in Gazette of India dated the 2nd February, 1974.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1974, published in Notification No. G.S.R. 32 in Gazette of India dated the 19th January, 1974.
- (viii) The Indian Police Service (Pay) Amendment Rules, 1974, published in Notification No. G.S.R. 33 in Gazette of India dated the 19th January, 1974.
- (ix) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1974, published in Notification No. G.S.R 142 in Gazette of India dated the 3rd January, 1974.
- (4) A copy of the Mines (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 18 in Gazette of India dated the 5th January, 1974, under subsection (7) of section 59 of the Mines Act, 1952.
- (5) A copy of the Payment of Wages (Mines) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1423 in Gazette of India dated the 29th December, 1973, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (6) A copy of Notification No. G.S.R. 530(E) (Hindi and English
 versions) published in Gazette of India dated the 19th December, 1973 issued under section 15 of the Passports Act, 1967.
- (7) A copy of the Central Industrial Security Force (First Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 102 in Gazette of India dated the 26th January, 1974, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

- *(8) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No S.R.O. 244 in Gazette of India dated the 15th September, 1973, under section 185 of the Navy Act, 1957.
- (9) A copy of the Navy Leave (Fourth Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 382 in Gazette of India dated the 29th December, 1973, under section 185 of the Navy Act, 1957.
- (10) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

(i)	Statement No. XXXIII .		•	Fifth Session, 1968
(ii)	Statement No. XXXIII .		•	Eighth Session, 1969
(iii)	Statement No. XXXIII .	•	•	Ninth Session, 1969
(iv)	Statement No. XXXV		•	Tenth Session, 1970
(v)	Statement No. XXIII		•	Eleventh Session, 1970
(vi)	Statement No. XXV			Twelfth Session, 1970

Fifth Lok Sabha

(vii)	Statement No. XXIII	•	•	•	First Session, 1971
(viii)	Statement No. XXVII	•		•	Second Session, 1971
(i x)	Statement No. XVIII	•		•	Third Session, 1971
(x)	Statement No. XVIII	•	•	•	Fourth Session, 1972
(x i)	Statement No. XII		•	•	Fifth Session, 1972
(xii)	Statement No. X .	•	•	•	Sixth Session, 1972
(xiii)	Statement No. XI .	•		•	Seventh Session, 1973
(xiv)	Statement No. V .			•	Bighth Session, 1973
(xv)	Statement No. II .	•		•	Ninth Session, 1973

(11) A copy of the Coal Mines Family Pension (Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 52 in Gazette of India dated the 19th January, 1974, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.

*The notification was previously laid on the Table on the 29th November, 1973 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (12) A copy of the Coal Mines Labour Welfare Fund (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1353 in Gazette of India dated the 8th December, 1973, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.
- (13) (i) A copy of the Limestone and Dolomite Mines Labour Welfare Fund Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1273 in Gazette of India dated the 24th November, 1973, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
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- (ii) A statement showing reasons for delay in laying the above Notification.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions.

7 Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Sixteenth Report of the Committee on Petitions.

8. Statement by Minister

The Deputy Minister of Railways made a statement regarding the reported cancellation of all passenger trains from and to Madhubani on the 24th February, 1974.

9 Motion Regarding Thirty-seventh Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:---

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 27th February, 1974."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

10. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri B. K. Daschowdhury and seconded by Shri Amrit Nahata and the amendments thereto moved on the 25th February, 1974, continued:---

- "That an Address be presented to the President in the following terms:----
 - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of

Parliament assembled together on the 18th February, 1974..."

The following Members took part in the debate:---

- (1) Shri Bhaoosahaib Dhamankar
- (2) Shri K. Balakrishnan
- (3) Shri Md. Jamilurrahman
- (4) Shri Fatehsinghrao Gaekwad
- (5) Shri Biren Engti
- (6) Shri Varkey George
- (7) Shri Hari Kishore Singh
- (8) Shri M. Satyanarayan Rao
- (9) Shri S. N. Singh
- (10) Shri D. P. Dhar
- (11) Shrimati Marjorie Godfrey
- (12) Shri K. Ramkrishna Reddy
- (13) Shri J. Matha Gowder
- (14) Ch. Sadhu Ram

The discussion was not concluded.

(Lok Sabha adjourned at 4.33 P.M. and re-assembled at 5 P.M.)

11. The Budget (General)-1974-75

Shri Y. B. Chavan presented a statement of the estimated receipts and expenditure of the Government of India for the year 1974-75.

12. Government Bill-Introduced

The Finance Bill, 1974.

The motion for leave to introduce the Bill was moved by Shri Y. B. $()^{\mu}$ Chavan.

On the motion the House divided, Ayes 219; Noes 41. The motion was accordingly adopted and the Bill was introduced.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st March, 1974).

S. L. SHAKDHER, Secretary-General.

1377 MGIPND—LSI—3227 (D) LS—28-2-74—850. i.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 1, 1974 Phalguna 10, 1895 (Saka)

No. 342

11.01 A.M.

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1. Oath or Affirmation

Shrimati Parvathi Krishnan made and subscribed the affirmation in English and took her seat in the House.

2. Starred Questions

Starred Questions Nos. 141-143, 146-148 and 151 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

4. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi:—
 - (i) The Delhi Sales Tax (First Amendment) Rules, 1974, published in Notification No. F. 4(84) 72-Fin.(G) in Delhi Gazette dated the 17th January, 1974.
 - (ii) The Delhi Sales Tax (Second Amendment) Rules, 1974, published in Notification No. F. 4(33) 73-Fin. (General) in Delhi Gazette dated the 18th January, 1974.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 22(E) published in Gazette of India dated the 25th January, 1974 together with an explanatory memorandum.

- (ii) G.S.R. 29(E) published in Gazette of India dated the 2nd February, 1974 together with an explanatory memorandum.
- (iii) G.S.R. 36(E) published in Gazette of India dated the 11th February, 1974 together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 32(E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1974, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (4) A statement (Hindi and English versions) correcting the information given in respect of Unstarred Question No. 1708 dated 24th November, 1972 by Shri Ramavatar Shastri regarding arrears of income-tax against individuals in Bihar in statement No. VII showing action taken by Government on assurances, promises and undertakings given by Ministers during the Sixth Session, Fifth Lok Sabha, laid on the Table on 5th September, 1973.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Indian Airlines for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1972-73, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1972-73.
 - (b) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1972.
 - (b) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Jute Products (Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 3591 in Gazette of India dated the 29th December, 1973.
 - (ii) The Export of Paints and allied products (Quality Control and Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 3592 in Gazette of India dated the 29th December, 1973.

- (ifi) The Export of Rubber Hoses (Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 3594 in Gazette of India dated the 29th December, 1973.
- (iv) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 207 in Gazette of India dated the 26th January, 1974.
- (v) The Export of Frog Legs (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 208 in Gazette of India dated the 26th January, 1975.

5. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and first Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Seventy-fifth Report relating to the Ministries of Industrial Development and Internal Trade (Department of Industrial Development), Health and Family Planning and Works and Housing (D.D.A.).

6. Statement regarding Government Business

Shri K. Raghu Ramaiah made a statement regarding Government business for the week commencing the 4th March, 1974.

7. Motion of Thanks on the President's Address

Shrimati Indira Gandhi replied to the debate on the following motion moved by Shri B. K. Daschowdhury and seconded by Shri Amrit Nahata and the amendments thereto moved on the 25th February, 1974:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1974."

On amendment No. 94 moved by Shri C. K. Chandrappan, the House divided, Ayes 24; Noes 173. The amendment was accordingly negatived.

On amendment No. 108 moved by Shri Ramavatar Shastri, the House divided, Ayes 28; Noes 176. The amendment was accordingly negatived. On amendment No. 152 moved by Shri P. G. Mavalankar, the House

divided, Ayes 23; Noes 171. The amendment was accordingly negatived.

On amendment No. 235 moved by Shri Jyotirmoy Bosu, the House divided, Ayes 22; Noes 174. The amendment was accordingly negatived.

On amendment No. 243 moved by Dr. Karni Singh, the House divided, Ayes 18; Noes 174. The amendment was accordingly negatived.

All other amendments moved were negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

8. Government Bill-Under Consideration

The Esso (Acquisition of Undertakings in India) Bill, 1974.

The motion for consideration of the Bill was moved by Shri Dev Kanta Borooah.

The following Members took part in the debate: ----

- (1) Shri Jyotirmoy Bosu
- (2) Shri Ranen Sen

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(3) Shri Raja Kulkarni (Speech unfinished).

The discussion was not concluded.

- 9. Motion regarding Thirty-sixth Report of Committee on Private Members' Bills and Resolutions
 - Shri Amar Nath Chawla moved the following motion:----

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1974."

The motion was adopted.

10. Private Member's Resolution-Under Consideration

Shri Atal Bihari Vajpayee concluded his speech on the following Resolution moved by him on the 21st December, 1973:---

- "This House expresses concern over the growing influence of money-power and abuse of official machinery in elections and in order to ensure free and fair elections directs the Government that-
 - (i) recognised political parties be given election grants as recommended by the Wanchoo Committee;
 - (ii) recommendations of the Joint Committee on Amendments to Election Law regarding equal radio-time for recognised political parties, making of Election Commission a multimember body, reducing voting age to 18 years, and examination by high-power Committee of feasibility of adopting List System, be implemented;
 - (iii) Ministers be prohibited from using official machinery such as aircrafts, helicopters, vehicles and other facilities except on terms of parity with other recognised political parties; and
 - (iv) counting of votes be conducted booth-wise."

Three amendments [Nos. 1. 3 and 4] were moved by Sarvashri Kamavatar Shastri, and Bibhuti Mishra.

The following Members took part in the debate:--

- (1) Shri Somnath Chatterjee
- (2) Shri Bibhuti Mishra
- (3) Shri Ramavatar Shastri
 (4) Shri M. Ram Gopal Reddy
 (5) Shri E. R. Krishan
- (6) Shri Dinesh Chandra Goswami
- (7) Shri P. G. Mavalankar
- (8) Shri Samar Guha (Speech unfinished).

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th March, 1974).

S. L. SHAKDHER, Scoretary-General.

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CORRIGENDUM

In Bulletin Part I, dated February 28, 1974-Page 1375. paragraph 5(10), under Fifth Lok Sabha against (vii) for "XXIII" read "XII".

1381 MGIPND-L.S. I-3250 (D) LS-1.3.74-810.

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 4, 1974 Phalguna 13, 1895 (Saka)

No. 343

11.01 A.M.

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1. Starred Questions

Starred Questions Nos. 161-165 wer orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1602—1625, 1627—1678, 1680— 1686, 1688—1709, 1711—1767 and 1769—1802 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Officers of Parliament (Rent for Residence retained by family after death) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 200 in Gazette of India dated the 23rd February, 1974, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Packing and Marking) Order, 1970, published in Notification No. G.S.R. 645 in Gazette of India dated the 14th April, 1970.
 - (ii) The Sugar (Packing and Marking) Amendment Order, 1971, published in Notification No. G.S.R. 654 in Gazette of India dated the 27th April, 1971.
 - (iii) The Sugar (Packing and Marking) Second Amendment Order, 1971, published in Notification No. G.S.R. 1418 in Gazette of India dated the 21st September, 1971.
 - (iv) The Sugar (Restrictions on Movement) Order, 1972, published in Notification No. G.S.R. 32(E) in Gazette of India dated the 17th January, 1972.
 - (v) The Sugar (Restrictions on Movement) Second Amendment Order, 1972, published in Notification No. G.S.R. 93(E) in Gazette of India dated the 2nd March, 1972.
 - (vi) The Sugar (Restrictions on Movement) Third Amendment Order, 1972, published in Notification No. G.S.R. 244(E) in Gazette of India dated the 14th April, 1972.

- (vii) The Sugar (Restrictions on Movement) Fourth Amendment Order, 1972, published in Notification No. G.S.R. 289(E) in Gazette of India dated the 27th May, 1972.
- (viii) The Sugar (Restrictions on Movement) Fifth Amendment Order, 1972, published in Notification No. G.S.R. 312(E) in Gazette of India dated the 15th June, 1972.
- (ix) The Sugar (Packing and Marking) Amendment Order, 1972, published in Notification No. G.S.R. 386(E) in Gazette of India dated the 22nd August, 1972.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) (i) A copy of the Sugar Export Promotion Rules, 1973 (Hindi and English versions), published in Notification No G.S.R. 174(E) in Gazette of India dated the 21st March, 1973, under sub-section (4) of section 13 of the Sugar Export Promotion Act, 1958.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Tamil Nadu Coarse Grains (Export Control) Amendment Order, 1973, published in Notification No. G.S.R. 533(E) in Gazette of India dated the 21st December, 1973.
 - (ii) The Rajasthan Rice (Export Control) Amendment Order, 1974, published in Notification No. G.S.R. 37(E) in Gazette of India dated the 12th February, 1974.
- (5) A copy of Notification No. G.S.R. 537(E) (Hindi and English versions), published in Gazette of India dated the 22nd December, 1973 under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (6) A copy of the Report (Hindi version) of the I.C.A.R. Enquiry Committee (Gajendragadkar Committee).
- (7) (a) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companics Act, 1956:--
 - (i) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (8) (i) A copy of the Examination of Masters and Mates (Amendment) Rules, 1971, published in Notification No. G.S.R. 1908 in Gazette of India dated the 18th December, 1971 (English version) and G.S.R. 47 in Gazette of India dated the 19th January, 1974 (Hindi version), under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (9) A copy of the Victoria Memorial (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 45 in Gazette of India dated the 19th January, 1974, issued under section 5 of the Victoria Memorial Act, 1903.
- (10) (i) A copy of the Report (Hindi version) of the Committee 4 appointed to review the working of the National Akademies and the Indian Council for Cultural Relations.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- *(11) A copy of the Proclamation (Hindi and English versions) dated the 4th March, 1974 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 28th March, 1973 in relation to the State of Manipur, published in Notification No. G.S.R. 117(E) in Gazette of India dated the 4th March, 1974, under article 356(3) of the Constitution.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th February, 1974, Rajya Sabha agreed without any amendment to the National Co-operative Development Corporation (Amendment) Bill, 1974, passed by Lok Sabha on the 19th February, 1974.

5 Statement by Minister

The Minister of State for Petroleum and Chemicals made a statement regarding increase in the prices of petroleum products. The Minister also laid on the Table a statement showing revisions in ceiling selling prices of petroleum products.

6. Matters under Rule 377

(i) Shri Narsingh Narain Pandey raised matter regarding the reported observation made by the Chairman of U.S. House Agricultural Committee about doubling of sugar export quota by India to U.S.A.

*Laid at 6.10 P.M.

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The Minister of Agriculture made a statement on the subject.

(ii) Shri Madhu Limaye raised matter regarding the resignations by certain Members of the Gujarat Legislative Assembly.

(Lok Sabha.adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

7. Government Bill-Under Consideration

The Esso (Acquisition of Undertakings in India) Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 1st March, 1974, continued.

The following Members took part in the debate:---

- (1) Shri Raja Kulkarni
- (2) Shri Phool Chand Verma
- (3) Shri Bhagwat Jha Azad
- (4) Shri J. Matha Gowden
- (5) Shri Chapalendu Bhattacharyyia
- (6) Dr. Kailas
 - (7) Shri Madhu Limaye
 - (8) Shri Vasant Sathe

Shri Dev Kanta Borooah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

On amendment No. 7 to Clause 8 moved by Shri Ramavatar Shastri, the House divided, Ayes 13; Noes 90. The amendment was accordingly negatived.

Clauses 8 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 20 were adopted.

The First and the Second Schedules were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Dev Kanta Borooah.

The discussion on the Bill was not concluded.

8. Half-An-Hour Discussion

Shri Ramavatar Shas^tri raise^d a half-an-hour discussion on points arising out of the answer given on the 21st February, 1974 to Starred Question No. 30 regarding unrest among the Junior Doctors.

Dr. Karan Singh replied to the discussion.

6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th March, 1974).

S. L. SHAKDHER, Secretary-General. (

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1385 MGIPND—LSI—3292 (D) LS—4-3-74—850.

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 5, 1974|Phalguna 14, 1895 (Saka)

No. 344

11.01 A.M.

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1. Starred Questions

Starred Questions Nos. 182-186 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1803–1808, 1810–1818, 1820–1823, 1825–1854, 1856–1868, 1870–1885, 1887–1915, 1918–1954 and 1956–2003 were laid on the Table.

3. Calling Attention

Shri A. K. Gopalan called the attention of the Minister of Home Affairs to the reported increasing violent attacks on linguistic minorities, particularly South Indians, in Bombay and other parts of Maharashtra by Shiv Sena.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1974 (Hin'li and English versions), published in Notification No. G.S.R. 5(E) in Gazette of India dated the 1st January, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Railway Accidents (Compensation) Amendment Rules, 1974 (Hindi and English versions), published in Notification No. S.O. 119(E) in Gazette of India dated the 25th February, 1974 under sub-section (3) of section 82-J of the Indian Railways Act, 1890.

5. President's Message

The Speaker communicated to Lok Sabha the following message dated the 2nd March, 1974 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 18th February, 1974."

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6. Resignation by Member

The Speaker informed the House that Shri H. N. Bahuguna, an elected Member from Allahabad constituency of Uttar Pradesh, had resigned his seat in Lok Sabha with effect from the 4th March, 1974.

7. Reports of Estimates Committee

Shri R. K. Sinha presented the following Reports of the Estimates Committee:-

- (1) Forty-fifth Report on action taken by Government on the recommendations contained in their Fortieth Report on the Ministry of Petroleum and Chemicals (Department of Chemicals)— Fertilisers.
- (2) Forty-sixth Report on action taken by Government on the recommendations contained in their Thirty-fourth Report on the Ministry of Petroleum and Chemicals (Department of Chemicals)—Petrochemicals.

8. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Eighth Report of the Joint Committee on Offices of Profit.

9. Matter Under Rule 377

Shri Samar Guha raised matter regarding the reported shortage of diesel oil, kerosene oil and fertilisers in West Bengal.

The Minister of Petroleum and Chemicals made a statement on the subject.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

10. Government Bill-Passed

The Esso (Acquisition of Undertakings in India) Bill, 1974.

Discussion on the motion that the Bill, as amended, be passed moved on the 4th March, 1974, continued.

The following Members took part in the debate:---

- (1) Shri Indrajit Gupta
- (2) Shri Dev Kanta Borooah

On the motion the House divided, Ayes 85; Noes 26. The motion was accordingly adopted and the Bill, as amended, was passed.

11. The Budget (Railways)-1974-75

General Discussion on the Budget (Railways) for 1974-75, commenced.

The following Members took part in the debate:---

- (1) Shri Mohammad Ismail
- (2) Shri Anant Prasad Sharma
- (3) Shri Ramavatar Shastri
- (4) Shri Narain Chand Parashar

- (5) Shri Hukam Chand Kachwai
- (6) Shri Dinesh Chandra Goswami
- (7) Shri J. Matha Gowder
- (8) Shri K. Gopal
- (9) Shri P. G. Mavalankar (Speech unfinished).
- (9) Shri P. G. Mavalankar (Speech unfinished).

12. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement that the discussion on the Statutory Resolution seeking approval of the Notification dated 1st January, 1974 increasing export duty on hides, skins. and leather, would be taken up at 4.30 P.M. on the 6th March, 1974.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th March, 1974).

S. L. SHAKD) ER, Secretary-General.

CORRIGENDA

(1) In Bulletin Part I, dated February 28, 1974-

Page 1375, paragraph 5(10), under Fifth Lok Sabha against (vii) for "XXIII" read "XIII".

(2) In Bulletin Part I, dated March 1, 1974—
 Page 1381, in the Corrigendum, for "XII" read "XIII".

BULLETIN-PART I [Brief Record of Proceedings]

Wednesday, March 6, 1974|Phalguna 15, 1895 (Saka)

No. 345

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Q1.01 A.M.

1. Oath or Affirmation

The following Members made and subscribed an oath or affirmation and took their seats in the House:—

- (1) Shri Bhagatram Rajaram Manhar (affirmation in Hindi).
- (2) Shri Niral Enem Horo (oath in English).

🥕 2. Starred Questions

Starred Questions Nos. 201—204 and 206—208 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2004—2036, 2038—2046, 2048— 2058, 2060—2072, 2074, 2077—2086, 2088—2093, 2095—2116, 2118—2124, 2127—2147, 2149—2154 and 2156—2203 were laid on the Table.

• 4. Calling Attention

Ch. Ram Prakash called the attention of the Minister of Railways to the reported firing on a crowd of people squatting at Sirathu on Allahabad-Kanpur line of Northern Railway in protest against the increase in railway fares resulting in the killing of three persons and injuries to six others.

The Minister of Railways made a statement in regard thereto.

5. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motion given notice of by Shri P. G. Mavalankar and some other Members regarding situation in Gujarat.

6. Papers Laid on the Table

The following papers were laid on the Table:--

*(1) A copy of the Indian Administrative Service (Emergency) Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973 (Hindi and English versions), published in Notification No. G.S.R. 1357 in Gazette of India dated the 15th December, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951.

*The notification was previously laid on the Table on the 21st December, 1973 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.

- (2) (a) A copy each of the following Notifications (Hindi and English versions), under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R 43(E) in Gazette of India dated the 22nd February, 1974.
- (ii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 44(E) in Gazette of India dated the 22nd February, 1974.
 - (iii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 22nd February, 1974.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regualtions, 1974, published in Notification No. G.S.R. 50(E) in Gazette of India dated the 26th February, 1974.
 - (v) The Indian Administrative Service (Pay) Second Amendment Rules, 1974, published in Notification No. G.S.R. 51(E) in Gazette of India dated the 26th February, 1974.
 - (vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 52(E) in Gazette of India dated the 28th February, 1974.
- (b) a copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1974 (Hindi and English versions), published in Notification No. G.S.R. 13(E) in Gazette of India dated the 19th January, 1974 under subsection (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
 - (3) A copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1972-73.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (4) A copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (5) A copy of the Certified Accounts (Hindi and English versions), of the Coir Board, Ernakulam, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.

(6) A copy of the Proclamation (Hindi and English versions) dated the 6th March, 1974 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 3rd March, 1973 in relation to the State of Orissa, published in Notification No. G.S.R. 120(E) in Gazette of India dated the 6th March, 1974, under article 356(3) of the Constitution.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya

- (i) That at its sitting held on the 28th February, 1974, Rajya Sabha passed the North-Eastern Areas (Reorganisation) Amendment Bill, 1974.
- (ii) That at its sitting held on the 4th March, 1974, Rajya Sabha agreed without any amendment to the Presidential and Vice-Presidential Elections (Amendment) Bill, 1974, passed by Lok Sabha on the 21st February, 1974.
- (iii) That at its sitting held on the 4th March, 1974, Rajya Sabha agreed to the amendments made by Lok Sabha on the 21st February, 1974, in the Water (Prevention and Control of Pollution) (Bill, 1973.)

8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the North-Eastern Areas (Reorganisation) Amendment Bill 1971, as passed by Rajya Sabha.

9. Statement by Minister

The Minister of State for Home Affairs made a statement regarding the alleged assault on Shri Ram Hedaoo, M.P., on the 28th February, 1974 at Nagpur.

10. Matter Under Rule 377

Shri Bhogendra Jha raised matter regarding the reported observations made by the U.S. Ambassador in India, at Madras, about the establishment of U.S. base at Diego Garcia and other places in the Indian Ocean.

The Minister of External Affairs made a statement on the subject. (Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

11. The Budget (Railways)-1974-75

General Discussion on the Budget (Railways) for 1974-75 continued. The following Members took part in the debate:—

- (1) Shri P. G. Mavalankar
- (2) Pandit D. N. Tiwary
- (3) Shrimati Roza Vidyadhar Deshpande
- (4) Shri Genda Singh
- (5) Shri Khemchandbhai Chavda
- (6) Shri Bhagwat Jha Azad
- (7) Shri Rana Bahadur Singh
- (8) Shri Chhatrapati Ambesh

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Thirty-eighth Report of the Business Advisory Committee.

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13. Statement by Minister

The Minister of Agriculture made a statement regarding the removal of restrictions on the movement of coarse grains.

14. Statutory Resolution-Adopted

Shri K. R. Ganesh moved the following Resolution:---

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves the notification of the Government of India in the Ministry of Finance (Department of Revenue and Insurance) G.S.R. No. 6(E), dated the 1st January, 1974, increasing the export duty on hides, skins and leather, tanned and untanned all sorts, but not including snake skins and manufactures of leather, from 10 per cent. ad valorem to 20 per cent, ud valorem, from the date of the said notification."

The following Members took part in the debate:--

- (1) Shri Madhuryya Haldar
- (2) Shri R. R. Sharma
- (3) Shri Hukam Chand Kachwai
- (4) Shri M. Kalyanasundaram

Shri K. R. Ganesh replied to the debate.

The Resolution was adopted.

15. The Budget (Railways)-1974-75

General Discussion on the Budget (Railways) for 1974-75, was resumed.

The following Members took part in the debate:---

- (1) Shri Ramkanwar
- (2) Shri R. R. Sharma
- (3) Shri Nathuram Mirdha
- (4) Shri R. P. Yadav (Speech unfinishud).

The discussion was not concluded.

16. Half-an-Hour Discussion

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 27th February, 1974 to Unstarred Question No. 1094 relating to progress regarding diffusion of cwnership of newspapers.

Shri I. K. Gujral replied to the discussion.

6.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th March, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN- PART I

[Brief Record of Proceedings]

Thursday, March 7, 1974|Phalguna 16, 1895 (Saka)

No. 346

11.01 A.M.

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1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Ranen Sen, Jagannathrao Joshi, Mohan Raj, Prasannbhai Mehta and Madhu Dandavate made references to the passing away of Shri M. Huche Gowda, who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 222, 223, 225 and 227–230 were orally answered. Starred Question No. 231 had been postponed for answer on 14-3-1974. ⁻Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2204—2224, 2226—2245, 2247—2254, 2256—2304, 2306—2324, 2326—2362, 2364—2383 and 2386—2403 were laid on the Table.

4. Calling Attention

Shri Narsingh Narain Pandey called the attention of the Minister of Commerce to the serious situation arising out of the acute shortage of cotton yarn and staple yarn supply to weavers in Uttar Pradesh, Madhya Pradesh, Punjab and other States.

The Minister of Commerce made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following documents signed on the 6th March, 1974:---
- (i) Protocol on Economic, Technical and Scientific Cooperation signed by Shri C. Subramaniam, Minister of Industrial Development and Science and Technology and Eng. Tonchors Chakarov, Minister of Machine Building and Metallurgy of Bulgaria.

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- (ii) Trade and Payments Agreement signed by Minister of Commerce, Prof. D. P. Chattopadhyaya and Mr. Ivan Nedev, Foreign Trade Minister of Bulgaria.
- (iii) Exchange of Letters for the mutual abolition of Visas signed by Shri V. C. Trivedi, Secretary, Ministry of External Affairs and Mr. Nenko Chendov, Deputy Minister of Foreign Affairs of Bulgaria.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--
 - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur for the year 1972-73.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1972-73 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--

- (i) (a) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1972-73.
 - (b) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1972-73.
 - (b) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (4) A copy of the Commercial Vehicles (Restriction on Re-sale) Order, 1974 (Hindi and English versions), published in Notification No. S.O. 27(E) in Gazette of India dated the 11th January, 1974, issued under section 18G of the Industries (Development and Regulation) Act, 1951.
 - (5) A copy of the Report (Hindi and English versions), on the fatal accident at G.I.C. Stone (Bajri) Quarry at Tanakpur (Almora Division of Uttar Pradesh) on the 29th December, 1972.
 - (6) A copy of the Report (Hindi and English versions) on the fatal accident at Ghurma Limestone Mine of U.P. State Cement Corporation Limited in Mirzapur District (Uttar Pradesh) on the 2nd September, 1973.
 - (7) (i) A copy of the Coal Mines Family Pension (Third Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1223 in Gazette of India dated the

10th November, 1973, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (8) A copy of the Minimum Wages (Central) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 139 in Gazette of India dated the 2nd February, 1974, under section 30A of the Minimum Wages Act, 1948.
- (9) A copy of the Audited Accounts (Hindi and English versions) of the Employees State Insurance Corporation for the year 1970-71, together with the Audit Report thereon, under section 36 of the Employees State Insurance Act, 1948.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 11th March, 1974.

7. Motion regarding Thirty-eighth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:---

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 6th March, 1974."

The motion was adopted.

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8. Government Bill-Introduced

(1) The Union Duties of Excise (Distribution) Amendment Bill, 1974.

(2) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1974.

(3) The Estate Duty (Distribution) Amendment Bill, 1974.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.05 P.M.)

9. The Budget (Railways)-1974-75

General Discussion on the Budget (Railways) for 1974-75, continued.

The following Members took part in the debate:--

- (1) Shri R. P. Yadav .
- (2) Shri Madhu Dandavate
- (3) Shri S. B. P. Pattabhi Rama Rao
- (4) Shri Shiv Kumar Shastri
 (5) Shri R. N. Barman
 (6) Shri M. M. Joseph

- (7) Shri A. K. Kotrashetti
- (8) Shri M. Satyanarayan Rao
- (9) Shri Jagannath Mishra (Speech unfinished).

The discussion was not concluded.

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10. Private Members' Bills-Introduced

(1) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1974 (Amendmet of sections 3, 4 etc.) by Shri C. K. Chandrappan.

(2) The Indian Agricultural Workers Bill, 1974 by Shri D. K. Panda.

(3) The Orissa Agricultural Workers Bill, 1974 by Shri D. K. Panda.

(4) The Prevention of Food Adulteration (Amendment) Bill, 1974 (Insertion of new section 16A and substitution of section 20A, etc.) by Shri D. K. Panda.

11. Private Member's Bill-Negatived

The Railways (Abolition of Casual Labour) Bill, 1972 by Shri Hukam Chund Kachwai

Discussion on the motion for consideration of the Bilł moved by Shri Hukam Chand Kachwai on the 22nd February, 1974, continued.

The following Members took part in the debate:-

- (1) Shri K. Lakkappa
- (2) Shri J. Matha Gowder
- (3) Dr. Kailas
- (4) Shri Ramkanwar
- (5) Shri Madhu Dandavate
- (6) Shrimati Roza Vidyadhar Deshpande
- (7) Shri Chintamani Panigrahi
- (8) Shri M. Satyanarayan Rao
- (9) Shri Mohd. Shafi Qureshi

The Hukam Chand Kachwai replied to the debate.

The motion for consideration of the Bill was negatived.

. Private Member's Bill-Under Consideration

ve Delimitation (Amendment) Bill, 1973 (Insertion of new section 9A) by Shri Madhu Limuye

The motion for consideration of the Bill was moved by Shri hu Limaye.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri Balakrishna Venkanna Naik(3) Shri Chintamani Panigrahi
- (4) Shri Biswanarayan Shastri (Speech unfinished).

e discussion was not concluded.

Sabha adjourned till 11 A.M. on Monday, the 11th March, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 11, 1974 Phalguna 20, 1895 (Saka)

No. 347

11 A.M.

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1. Oath or Affirmation

The following Members made and subscribed an oath or affirmation and took their seats in the House:—

- (1) Shri Noorul Huda (oath in Bengali)
- (2) Shri Aravinda Bala Pajanor (affirmation in Tamil).

2. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Era Sezhiyan, S. A. Muruganantham, Jagannathrao Joshi, P. K. Deo, Madhu Dandavate, M. Muthuswamy and Khemchandbhai Chavda made references to the passing away of Shri T. T. Krishnamachari, who was a Member of the Central Legislative Assembly, Constituent Assembly, Provisional Parliament, the First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Starred Questions

Starred Questions Nos. 242, 246–249, 251, 254 and 260 were orally answered. Replies to Starred Questions Nos. 241, 243–245, 250, 252 and 255–259 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 2404—2415, 2417—2459, 2462— 2492, 2494—2513, 2515—2559 and 2561—2604 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:---

 (i) A copy of the Sugar (Packing and Marking) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 511(E) in Gazette of India dated the 29th November, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) (i) A copy of the Gujarat Panchayats (Amendment) Ordinance, 1974 (Gujarat Ordinance No. 1 of 1974) promulgated by the Governor of Gujarat on the 24th January, 1974, under provisions of article 213(2) (a) of the Constitution, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Ordinance.
- (3) A copy of the Fruit Products (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 800(E) in Gazette of India dated the 31st December, 1973, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 12A of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 48(E) published in Gazette of India dated the 25th February, 1974.
 - (ii) G.S.R. 49(E) published in Gazette of India dated the 25th February, 1974.
- (5) A copy of the Report (Hindi and English versions), on the activities of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1971-72 along with the Audited Accounts.

6. Matters Under Bule 377

(i) Shri H. M. Patel raised matter regarding observation made by the Joint Committee on Offices of Profit in their Seventh Report about the failure of the Ministries Departments of the Government of India to furnish promptly the information desired by the Committee.

(ii) Shri Madhu Dandavate raised matter regarding the reported killing of two Adivasis and injuries t_0 several others by a landlord in a village near Dhanbad.

7. Statutory Resolution-Adopted

Shri Ram Niwas Mirdha moved the following Resolution:---

"That this House approves the Proclamation issued by the President on the 9th February, 1974 under article 356 of the Constitution in relation to the State of Gujarat."

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The following Members took part in the debate:--

- (1) Shri Noorul Huda
- (2) Shri Vasant Sathe

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- (3) Shri Bhogendra Jha
- (4) Dr. Mahipatray Mehta

- (5) Shri Jagannathrao Joshi
- (6) Shri Ramsahai Pandey
- (7) Shri J. Matha Gowder
- (8) Shri A. K. M. Ishaque
- (9) Shri Khemchandbhai Chavda
- (10) Shri D. D. Desai
- (11) Shri S. A. Shamim
- (12) Shri M. C. Daga
- (13) Shri Surendra Mohanty
- (14) Shri H. M. Patel
- (15) Dr. Kailas
- (16) Shri Samar Guha
- (17) Shri Somchand Solanki
- (18). Shri S. N. Singh
- (19) Shri Bhaljibhai Ravjibhai Parmar
- (20) Shri P. G. Mavalankar
- Shri Umashankar Dikshit replied to the debate.
- The Resolution was adopted.

7.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th March, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 12, 1974|Phalguna 21, 1895 (Saka)

No. 348

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 265, 269, 271, 274, 275 and 279 were orally answered. Starred Question No. 264 had been postponed for answer on 26th March, 1974. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2605–2660, 2662–2733, 2735–2764 and 2766–2804 were laid on the Table.

3 Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of External Affairs to the reported order given by the U.S. Government to its nuclearpowered aircraft carrier 'Kitty Hawk' to sail into the Indian ocean.

The Minister of External Affairs made a statement in regard thereto.

4. Supplementary Demands for Grants (General)-1973-74

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1973-74

5. Matters Under Rule 377.

(i) Shri Dinen Bhattacharya raised matter regarding the reported demonstration by women in front of West Bengal Governor's residence demanding reduction in prices of foodgrains and other essential commodities and distribution of foodgrains through fair price shops.

(ii) Shri Rana Bahadur Singh raised matter regarding the reported shortage of foodgrains in certain districts of Madhya Pradesh.

6. The Budget (Railways)-1974-75

General Discussion on the Budget (Railways) for 1974-75, continued.

The following Members took part in the debate:---

- (1) Shri Jagannath Mishra
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Raja Kulkarni

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- (4) Shri Surendra Mohanty
- (5) Shri Ram Shekhar Prasad Singh
- (6) Shri E. R. Krishnan
- (7) Shri K. Ramkrishna Reddy
- (8) Sardar Swaran Singh Sokhi
- (9) Shri B. K. Daschowdhury
- (10) Shri Samar Mukherjee
- (11) Shri A. K. M. Ishaque
- (12) Shri Annasaheb Gotkhinde
- (13) Shri C. D. Gautam
- (14) Shri Ram Bhagat Paswan
- (15) Shri Indrajit Gupta
- (16) Shri Chandulal Chandrakar
- (17) Shri Rajdeo Singh
- (18) Shri Tulsiram Dashrath Kamble
- (19) Shri Md. Jamilurrahman
- (20) Shri Shanker Rao Savan∧
- (21) Shri Ram Surat Prasad
- (22) Shri Chiranjib Jha
- (23) Shri Syed Ahmed Aga
- (24) Ch. Ram Prakash
- (25) Shri D. K. Panda
- (26) Dr. Kailas

Shri Lalit Narayan Mishra commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th March, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 13, 1974 Phalguna 22, 1895 (Saka)

No. 349

11.02. A.M.

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1. Starred Questions

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Starred Questions Nos. 281 and 284—289 were orally answered. Replies to Starred Questions Nos. 282, 283, 290—293 and 295—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2805-2848, 2850-2941, 2943-3000 and 3004 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Information and Broadcasting regarding rise in the prices of newsprint was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Finance to the reported distribution of a private factual report on deepening crisis in Indian economy prepared for distribution among the 13 nation Aid India Consortium to the newspapers by the office of the President of the World Bank.

The Minister of Finance made a statement in regard thereto.

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5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1973, published in Notification No. G.S.R. 195 in Gazette of India dated the 23rd February, 1974.
 - (ii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1973, published in Notification No. G.S.R. 196 in Gazette of India dated the 23rd February, 1974.

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- (iii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulation, 1974, published in Notification No. G.S.R. 121(E) in Gazette of India dated the 6th March, 1974.
- (iv) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulation, 1974, published in Notification No. G.S.R. 122(E) in Gazette of India dated the 6th March, 1974.
- (2) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1972-73.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th March, 1974, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Plantations Labour (Amendment) Bill, 1973, in the vacancy caused by the resignation of Shri G. Venkatswamy from the membership of the said Joint Committee and communicate to that House the name of the Member appointed by Lok Sabha to the said Joint Committee.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and fourth Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Eightieth Report on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1970-71—Central Government (Civil)—Revenue Receipts, relating to Customs.

9. Supplementary Demands for Grants (Railways)-1973-74

Shri Lalit Narayan Mishra presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1973-74.

10. Demands for Excess Grants (Railways)-1971-72

Shri Lalit Narayan Mishra presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1971-72.

11. Question of Privilege

Shri P. G. Mavalankar made a submission regarding the question of privilege given notice of by him relating to certain comments about him published in the Patriot, Delhi, in its issue dated the 12th March, 1974.

The Speaker observed that the Editor of the newspaper would be asked to state what he had to say in the matter.

12. Statements by Minister

(i) The Minister of State for Home Affairs made a statement regarding the reported incident in which two Adivasis had been shot dead in a village in district Dhanbad, Bihar.

(ii) The Minister of State for Home Affairs made a statement regarding the arrest of students outside Parliament House on the 11th March, 1974.

13. Matter under Rule 377

Shri Shankar Dayal Singh raised matter regarding the reported 'Work to rule' movement of Railway Guards leading to transportation difficulties.

14. The Budget (Railways)-1974-75

Shri Lalit Narayan Mishra concluded his speech in reply to the debate on General Discussion on the Budget (Railways) for 1974-75.

The discussion was concluded

15. Statement by Minister

The Deputy Minister of Railways made a statement regarding derailment of Mixed Train No. 662 Up on the Gwalior-Sheopur Kalan narrow gauge section of Central Railway on the 7th March, 1974.

16. The Budget (General)-1974-75

General Discussion on the Budget (General) for 1974-75, commenced.

The following Members took part in the debate:---

- (1) Shri Samar Mukherjee
- (2) Shri N. K. P. Salve
- (3) Shri Indrajit Gupta
- (4) Shri Balakrishna Venkanna Naik
- (5) Shri S. R. Damani
- (6) Shri E. R. Krishnan
- (7) Shri Y. S. Mahajan
- (8) Shri Nathu Ram Ahirwar

The discussion was not concluded.

17. Half-an-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 26th February, 1974 to Unstarred Question No. 876 regarding shortage of kerosene oil in States.

Shri Dev Kanta Borocah replied to the discussion.

6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th March, 1974)

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, March 14, 1974 Phalguna 23, 1895 (Saka)

No. 350

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 311, 313—315 and 319 were orally answered. Replies to Starred Questions Nos. 301, 303—310, 312, 316—318, 320 and 321 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3005-3014, 3016-3041, 3043-3072, 3080-3088, 3090-3113 and 3115-3178 were laid on the Table.

3. Calling Attention

Shri Tarun Gogoi called the attention of the Minister of Home Affairs to the reported increasing activities by rebel Nagas and Mizo hostiles and recent attack by Mizo hostiles on the Lt. Governor of Mizoram on the 11th March, 1974.

The Deputy Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government Commercial—Part XI— Working of the Hindustan Antibiotics Limited, under article 151(1) of the Constitution.
- (2) A copy of Notification No. G.S.R. 521(E) (Hindi and English versions) published in Gazette of India dated the 14th December, 1973, making certain amendments to Notification No. G.S.R. 398(E) dated the 30th August, 1972, issued under section 21 of the Passports Act, 1967.
- (3) (i) A copy of the Civilians in Defence Services (Revised Pay) Rules, 1973, published in Notification No. S.R.O. 26-E in Gazette of India dated the 29th December, 1973, issued under article 309 of the Constitution.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Notification.

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5. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Thirteenth Report of the Committee on Absence of Members from the Sittings of the House.

6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Ninety-seventh Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Seventy-eighth Report relating to the Departments of Steel and Science and Technology (C.S.I.R.)

7. Matter Under Rule 377

Shri Madhu Dandavate raised matter regarding the reported secret order issued by the Chief Justice of Madhya Pradesh instructing Madhya Pradesh Judiciary not to issue advertisements to Nai Dunia, a Hindi daily from Indore.

8. The Budget (General)-1974-75

General Discussion on the Budget (General) for 1974-75, continued.

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The following Members took part in the debate:---

- (1) Shri B. R. Bhagat
- (2) Shri Piloo Mody
- (3) Shri Naval Kishore Sharma
- (4) Shri Vasant Sathe
- (5) Shri Vikram Mahajan
- (6) Shri P. G. Mavalankar
- (7) Shri G. C. Dixit
- (8) Shri Nageshwar Dwivedi
- (9) Shri Virbhadra Singh
- (10) Shri Shrikishan Modi
- (11) Shri Ramsahai Pandey
- (12) Shri S. M. Banerjee
- (13) Shri Biswanarayan Shastri
- (14) Shrimati Mukul Banerji
- (15) Shri Mulki Raj Saini (Speech unfinished).

The discussion was not concluded.

9. Discussion Under Rule 193

Shri Jyotirmoy Bosu concluded his speech on the discussion on the expansion of the Coca Cola Export Corporation's activities in India and the facilities extended to it by the Government, raised by him on the 22nd December, 1973.

The following Members took part in the debate:---

- (1) Shri Shankar Dayal Singh
- (2) Shri H. N. Mukerjee

- (3) Shri Balkrishna Venkanna Naik
- (4) Shri Atal Bihari Vajpayee
- (5) Sardar Swaran Singh Sokhi
- (6) Shri C. M. Stephen
- (7) Shri H. M. Patel
- (8) Dr. Kailas
- (9) Shri Vikram Mahajan
- (10) Shri Sat Pal Kapur

Sarvashri A. C. George and A. K. Kisku replied to the discussion. The discussion was concluded.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th March, 1974)

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

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Friday, March 15, 1974|Phalguna 24, 1895 (Saka)

No. 351

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 321, 323, 324, 328—330, 336 and 338 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3180—3194, 3196—3275 and 3277-3378 were laid on the Table.

3. Calling Attention

Shri Vasant Sathe called the attention of the Minister of Steel and Mines to the reported critical coal supply position to Power Houses in U.P., Gujarat, Assam, Punjab, Haryana and other States and resultant threat of power crisis.

The Minister of Steel and Mines made a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House of the explanation received from the Editor of the Patriot, Delhi, in regard to the question of privilege sought to be raised by Shri P. G. Mavalankar on the 13th March, 1974 regarding certain comments about him published in the Patriot, Delhi, in its issue dated the 12th March, 1974. In view of the explanation of the Editor of the newspaper, the House agreed to treat the matter as closed.

5. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy of the Defence Services Estimates, 1974-75 (Hindi and English versions).
- (2) A copy of the Report of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Railways) under article 151(1) of the Constitution.
- (3) A copy of Appropriation Accounts, Railways, for 1972-73—Part I—Review.

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- (4) A copy of Appropriation Accounts, Railways, 1972-73, Part II-Detailed Appropriation Accounts.
- (5) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for, 1972-73.
- (6) A copy of the Ninth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as at 31st March, 1973, under section 29 of the Life Insurance Corporation Act, 1956.
- (7) A copy of the Income-tax (Amendment) Rules, 1974, (Hindi and English versions) published in Notification No. S.O. 128(E) in Gazette of India dated the 28th February, 1974, under section 296 of the Income-tax Act, 1961.
- (8) A copy of Notification No. F.4(18) 73-Fin. (Genl.) (Hindi and English versions) published in Delhi Gazette dated the 21st February, 1974 containing corrigendum to Notification No. (F.4(18) 73-Fin. (G) dated the 6th December, 1973, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (9) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 98(E) to 108(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1974 together with an explanatory memorandum.
 - (ii) G.S.R. 113(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1974 together with an explanatory memorandum.
 - (iii) G.S.R. 239 (Hindi version) published in Gazette of India dated the 2nd March, 1974 containing corrigendum to Hindi version of Notification No. G.S.R. 29(E) dated the 2nd February, 1974.
- - (i) G.S.R. 204 published in Gazette of India dated the 23rd February, 1974 together with an explanatory memorandum.
 - (ii) G.S.R. 53(E) to 65(E), 67(E), 68(E), 70(E) to 72(E), 74(E) to 77(E), 79(E), to 92(E), 95(E) and 96(E) published in Gazette of India dated the 1st March, 1974 together with an explanatory memorandum.
 - (iii) G.S.R. 238 published in Gazette of India dated the 2nd March, 1974 together with an explanatory memorandum.
 - (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
 - (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1972-73.

(ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th March, 1974, Rajya Sabha agreed without any amendment to the Esso (Acquisition of Undertakings in India) Bill, 1974, passed by Lok Sabha on the 5th March, 1974.

7. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Ninety-eighth Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Ninetieth Report on the Report of the Comptroller and Auxitor General of India for the year 1970-71, Union Government (Civil), Revenue Receipts, relating to Union Excise Duties.

8. Statement by Minister

The Minister of Commerce laid on the Table a statement regarding levy imposed by the Cotton Textiles Export Promotion Council on cotton yarn.

9. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th March, 1974.

10. Statement by Minister

The Minister of Steel and Mines made a statement regarding death of seven coal miners in Western Division of Coal Mines Authority Limited.

11. The Budget (General)-1974-75

-General Discussion on the Budget (General) for 1974-75, continued.

The following Members took part in the debate:---

- (1) Shri Mulki Raj Saini
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Nathuram Mirdha
- (4) Swami Brahmanand
- (5) Shri G. Viswanathan
- (6) Shri M. Ram Gopal Reddy
- (7) Shri K. Balakrishnan
- (8) Shri Sat Pal Kapur

The discussion was not concluded.

12. Motion Regarding Thirty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Amar Nath Chawla moved the following motion:---

"That this House do agree with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th March, 1974."

The motion was adopted.

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13. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 21st December, 1973 and the amendments thereto moved on the 1st March, 1974, continued:—

- "This House expresses concern over the growing influence of money-power and abuse of official machinery in elections and in order to ensure free and fair elections directs the Government that—
 - (i) recognised political parties be given election grants as recommended by the Wanchoo Committee;
 - (ii) recommendations of the Joint Committee on Amendments to Election Law regarding equal radio-time for recognised political parties, making of Election Commission a multi-member body, reducing voting age to 18 years, and examination by high-power Committee of feasibility of adopting List System, be implemented;
 - (iii) Ministers be prohibited from using official machinery such as aircrafts, helicopters, vehicles and other facilities except on terms of parity with other recognised political parties; and
 - (iv) counting of votes be conducted booth-wise."

The following Members took part in the debate:---

- (1) Shri Samar Guha
- (2) Shri Narsingh Narain Pandey
- (3) Shri P. K. Deo
- (4) Shri B. R. Shukla
- (5) Shri M. C. Daga 🗸
- (6) Shri C. H. Mohamed Koya
- (7) Shri S. M. Banerjee
- (8) Shri Nawal Kishore Sharma
- (9) Shri Surendra Mohanty
- (10) Shri C. M. Stephen
- (11) Shri Amarnath Vidyalankar
- (12) Shri Madhu Limaye
- (13) Shri Niti Raj Singh Chaudhary

Shri Atal Bihari Vajpayee replied to the debate.

The amendments moved by Shri Ramavatar Shastri were negatived.

The amendment moved by Shri Bibhuti Mishra was withdrawn by leave of the House.

The Resolution was negatived.

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14. Private Members's Resolution-Under Consideration

Shri Madhu Limaye moved the following Resolution:---

- "This House is of opinion that the Government should re-cast its policy with regard to prices and agricultural production in such a way that—
 - (a) essential articles of consumption sell at 1¹/₂ times the cost of production, including transport charges, taxes and profits;
 - (b) there shall prevail parity between the prices of industrial goods and agricultural produce;
 - (c) fluctuations in foodgrain prices of more than 15 per cent shall not be permitted;
 - (d) the Government shall take the responsibility of purchasing cotton, sugar-cane, raw jute, foodgrains and other produce at support prices which may take into account the cost of production plus a reasonable margin for the farmers;
 - (e) electricity rate per unit for agricultural purposes shall not be more than ten paise; and
 - (f) fertilizers shall be made available to the Kisans with land holdings of less than ten acres at subsidised rates and the irrigation rates shall be reduced by 25 per cent."

His speech was not concluded.

15. Half-an-Hour Discussion

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1974 to Unstarred Question No. 182 regarding amendment of Constitution in order to lower the voting age.

Shri Niti Raj Singh Chaudhury replied to the discussion.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th March, 1974).

S. L. SHAKDHER, Secretary-General.

CORRIGENDA

In Bulletin Part I, dated March 14, 1974-

Page 1405----

- (i) Paragraph 1, line 2, for "321" read "231"
- (ii) Paragraph 2, line 2, for "3072" read "3078".

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 18, 1974 Phalguna 27, 1895 (Saka)

No. 352

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 321A, 322A, 325A, 326A and 328A were orally answered. Replies t_0 remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3379-3471, 3473-3550, 3552-3566 and 3568-3578 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Education, Social Welfare and Culture regarding 'Death of a student of Government Co-educational Higher Secondary School, Presidents Estate, New Delhi' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1972-73, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965.
- (2) A copy each of the following Gujarat Ordinances (Hindi and English versions) under provisions of article 213(2) (a) of the Constitution, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:--
 - (i) The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1973 (No. 7 of 1973) promulgated by the Governor of Gujarat on the 30th December, 1973.
 - (ii) The Bombay Inams (Kutch Area) Abolition (Gujarat Amendment) Ordinance, 1973 (No. 8 of 1973) promulgated by the Governor of Gujarat on the 30th December, 1973.

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- (3) A copy of Notification No. G.S.R. 30(E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Indian Museum Recruitment (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 218 in Gaztte of India dated the 23rd February, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:---

- (1) Shri Purushottam Kakodkar—19th November to 11th December, 1973 (Ninth Session).
- (2) Shri M. Kalyanasundaram—3rd to 5th September, 1973
 (Eighth Session) and 12th November to 20th December, 1973
 (Ninth Session).
- (3) Shri Virendra Agarwala—18th February to 31st March, 1974 (Tenth Session).
- (4) Shri Mohan Swarup—18th February to 30th March, 1974 (Tenth Session).
- (5) Shrimati Maya Ray—18th February to 14th March, 1974 (Tenth Session).
- (6) Shri A. K. Sen—19th November to 22nd December, 1973 (Ninth Session) and 18th February to 12th March, 1974 (Tenth Session).
- (7) Shri Pravinsinh Solanki—22nd November to 22nd December, 1973 (Ninth Session).
- (8) Shri Erasmo de Sequeira—21st November to 22nd December, 1973 (Ninth Session) and 18th February to 16th March, 1974 (Tenth Session).

6. Statement by Minister

The Minister of Health and Family Planning made a statement regarding Junior Doctors' strike in Delhi hospitals.

7. The Gujarat Budget-1974-75

Shri K. R. Ganesh laid on the Table a Statement of the estimated receipts and expenditure of the State of Gujarat for the year 1974-75, together with his statement thereon.

8. Supplementary Demands for Grants (Gujarat)-1973-74

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1973-74.

9. Matter Under Rule 377

Shri Phool Chand Verma raised matter regarding alleged violation of the provision of the Constitution in respect of the dissolution of Gujarat Assembly.

The Minister of Home Affairs made a *statement on the subject.

10. The Budget (General)-1974-75

General Discussion on the Budget (General) for 1974-75, continued.

The following Members took part in the debate:----

- (1) Shri M. S. Sanjeevi Rao
- (2) Shri Surendra Mohanty
- (3) Shri Bishwanath Roy
- (4) Dr. Mahipatray Mehta
- (5) Shri Ram Hedaoo
- (6) Shrimati Sheila Kaul
- (7) Shri K. Lakkappa
 - (8) Shri Nanubhai N. Patel
 - (9) Shri Narendra Singh Bisht
 - (10) Shri Bibhuti Mishra
 - (11) Dr. Henry Austin
 - (12) Shri D. D. DesaiJ
 - (13) Shri R. V. Swaminathan
 - (14) Shri Jagannath Mishra
 - (15) Shri Rafjaram Dadasaheb Nimbalkar
 - (16) Shri Birendra Singh Rao
 - (17) Shri Dinesh Singh/
 - (18) Shri M. C. Daga√
 - (19) Shri Dharnidhar Basumatari
 - (20) Shri Shyam Sunder MohapatraV
 - (21) Shri Achal Singh
 - (22) Shri Amarnath Vidyalankar (Speech unfinished).

The discussion was not concluded.

11. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1974 to Unstarred Question No. 65 regarding production and import of fertilizers.

Shri Shah Nawaz Khan replied to the discussion.

6.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th March, 1974).

*Made at 6 P.M.

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART 4

[Brief Record of Proceedings]

Tuesday, March 19, 1974/Phalguna 28, 1895 (Saka)

No. 353

/11.01 A.M.

6

1. Starred Questions

Starred Questions Nos. 341—346 and 357 were orally answered. Replies to Starred Questions Nos. 347—354, 356 and 358—363 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3579-3604, 3606-3707 and 3709-7 3778 were laid on the Table.

A statement by the Minister of State in the Ministry of Petroleum and Chemicals correcting reply given on the 26th February, 1974 to Unstarred Question No. 921 regarding demand for increase in Royalty on crude oil by Assam Government was also laid on the Table.

3. Calling Attention

Shri Jagannath Mishra called the attention of the Minister of Agriculture to the reported non-payment of the minimum cane price fixed by the Government of India to the cane growers in Uttar Pradesh, Bihar and other States resulting in arrears to the tune of crores of rupees and stoppage of purchase of the standing cane crop under the society's zone.

The Minister of State for Agriculture made a statement in regard thereto.

4. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Atal Bihari Vajpayee and some other Members regarding situation in Bihar.

Shri Atal Bihari Vajpayee then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As less than fifty Members rose, the Speaker informed that the Member did not have the leave of the House.

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5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of Notification No. S.O. 118(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1974, containing Order No. 10 of the Delimitation Commission in respect of the State of Gujarat, under sub-section (3) of section 10 of the Delimitation Act, 1972.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Madras Fertilizers Limited, Manali, Madras, for the year 1972-73.
 - (ii) Annual Report of the Madras Fertilizers Limited, Manali, Madras, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1971-72.
 - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1971-72.
 - (iii) Directors' Report and statement of accounts for the year 1971-72 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

6. Matter Under Rule 377

Shri Madhu Limaye raised matter regarding the reported sale by the Government of Maharashtra of land reclaimed from the sea under Backbay Reclamation Scheme allegedly in violation of the provisions of the Constitution.

7. The Budget (General)-1974-75

General Discussion on the Budget (General) for 1974-75, continued. The following Members took part in the debate:—

- (1) Shri Amarnath Vidyalankar
- (2) Shri H. M. Patel
- (3) Dr. Govind Das Richhariya
- (4) Shri Sakti Kumar Sarkar
- (5) Dr. Kailas
- (6) Shri Dharnidhar Das
- (7) Shrimati Sahodrabai Rai -
- (8) Shri Chiranjib Jha
- (9) Shri Pratap Singh Negi
- (10) Sardar Swaran Singh Sokhi
- (11) Shri Paripoornanand Painuli
- (12) Shri Tula Ram
- (13) Shri P. Ranganath Shenoy
- (14) Shri Madhu Limaye

Shri Y. B. Chavan replied to the debate.

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The discussion was concluded.

8. The Budget (General)-1974-75-Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 106 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1974-75, for the accounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1974-75, were voted in full.

9. The Budget (Railways)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 17 and 20 to 22 in respect of the Budget (Railways) for 1974-75, commenced.

Five hundred and thirty-three cut motions [Nos. 1 to 32, 57 to 62, 75, 76, 105 to 128, 144, 145, 153, 154, 173, 174; 181 to 190; 205 to 222; 238 to 244; 262 to 348, 363 to 382, 385, 398 to 435, 448 to 561, 569 to 580, 585 to 589, 612 to 629, 655 to 680, 887 to 728, 735 to 750, 791 to 806, 813 to 819, 828, 829. 856 to 859, 897 to 908 and 911 to 918] were moved.

The discussion was not concluded. 8. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th March, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 20, 1974/Phalguna 29, 1895 (Saka)

No. 354

11 A.M.

1. Starred Questions

Starred Questions Nos: 364; 366, 367, 369, 371-374 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3779-3795, 3797-3813, 3815-3836, 3838-3862, 3864, 3866-3868, 3870-3877, 3879-3890, 3892-3895, 3897, 3898, 3900, 3902-3914 and 3916-3978 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1971-72.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Posts and Telegraphs), under article 151(1) of the Constitution.
- (3) A copy of Appropriation Accounts, Posts and Telegraphs for the year 1972-73 (Hindi and English versions).

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 18th March, 1974, Rajya Sabha agreed to the amendments made by Lok Sabha on the 21st February, 1974, in the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973.

5. Matter under Rule 377

Shri Madhu Limaye raised matter regarding constitutionality of the action of the Governor of Gujarat in dissolving the Gujarat Assembly.

6. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1974.

7. Government Bill-Passed

The Appropriation (Vote on Account) Bill, 1974

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:--

- (1) Shri Madhu Limaye
- (2) Shri S. M. Banerjee

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(3) Shri Atal Bihari Vajpayee

(4) Shri Prasannbhai Mehta

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

8. The Budget (Railways)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 17 and 20 to 22 in respect of the Budget (Railways) for 1974-75 and the cut motions thereto moved on the 19th March, 1974, continued.

The discussion was not concluded.

*9. Statement by Minister

The Minister of Home Affairs made a statement regarding the situation in Bihar.

10. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Thirty-ninth Report of the Business Advisory Committee.

11. Statement by Minister

The Minister of Health and Family Planning made a statement regarding the passing away of a senior Correspondent of the Press Trust of India today due to heart-attack.

12. Half-an-hour Discussion

Shri Dinen Bhattacharya raised a half-an-hour discussion on points arising out of the answer given on the 7th March, 1974 to Starred Question No. 230 regarding West Bengal Master Plan for rehabilitation of old displaced persons.

Shri R. K. Khadilkar replied to the discussion.

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st March, 1974).

S. L. SHAKDHER, Secretary-General.

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CORRIGENDA

In Bulletin Part I, dated March 19, 1974-Page 1418-

(i) Paragraph 8, line 3, for "accounts" read "amounts"

(ii) Paragraph 9, line 6, for "887" read "687"

*Made at 2.35 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 21, 1974|Phalguna 30, 1895 (Saka)

No. 355

02 A.M.

Obituary Reference

The Speaker made a reference to the passing away of Shri K. Subranian, senior correspondent of PTI and member of Lok Sabha Press llery.

Thereafter, Members stood in silence for a short while as a mark respect.

Starred Questions

Starred Questions Nos. 384, 385, 387, 389 and 390 were orally answer-Replies to remaining questions were laid on the Table.

Unstarred Questions

Replies to Unstarred Questions Nos. 3979–3986, 3988–3991, 3993– 2, 4014–4017, 4019, 4020, 4022–4026, 4028–4094 and 4096–4119 were on the Table.

apers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Railways), under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts, Railways, for 1972-73— Part I—Review (Hindi version).
- (3) A copy of Appropriation Accounts, Railways, 1972-73, Part II—Detailed Appropriation Accounts (Hindi version).
- (4) A copy of Block Accounts (including Capital statements comprising the Loan Accounts) Balance Sheets and Profit and Loss Accounts, Railways, for 1972-73 (Hindi version).
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1974, published in Notification No. G.S.R. 115(E) in Gazette of India dated the 2nd March, 1974.

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- (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1974, published in Notification No. G.S.R. 116(E) in Gazette of India dated the 2nd March, 1974.
- (6) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 205 in Gazette of India dated the 23rd February, 1974, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (7) A copy of the Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section
 619A of the Companies Act, 1956.
- (8) A copy of the Report (Hindi and English versions) on the fatal accident at Seshgiri Ramgad Manganese Mine in Bellary District (Mysore), on the 22nd March, 1973.
 - (9) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1972-73.
- (10) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation, for the year 1972-73.

5. Report of Committee on Public Undertakings

. Shrimati Subhadra Joshi presented the Forty-eighth Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Thirty-ninth Report on Pyrites, Phosphates and Chemicals Limited.

6. Motion regarding Thirty-Ninth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:---

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 20th March, 1974."

4

The motion was adopted.

7. Discussion Under Rule 193

Shri Jyotirmoy Bosu raised a discussion on the Bihar situation.

The following Members took part in the debate:---

- (1) Shri Anant Prasad Sharma
 - (2) Shri Bhogendra Jha
 - (3) Shri Bhagwat Jha Azad
 - (4) Shri G. P. Yadav
 - (5) Shri Sat Pal Kapur
 - (6) Shri Madhu Limaye
 - (7) Shri Bibhuti Mishra
 - (8) Shri Shyamnandan Mishra
 - (9) Shri Priya Ranjan Das Munsi

- (10) Shri Surendra Mohanty.
- (11) Shri K. P. Unnikrishnan
- (12) Shri R. P. Ulaganambi
- (13) Shri Jagannath Mishra
- (14) Shri Ram Shekhar Prasad Singh
- (15) Shri P. K. Deo
- (16) Shri R. P. Yadav
- (17) Shri Md. Jamilurrahman
- (18) Shri P. G. Mavalankar
- (19) Shri Kartik Oraon
- (20) Shri Tulmohan Ram
- (21) Shri Ram Deo Singh
- (22) Shri Bhola Raut
- (23) Shri N. P. Yadav
- (24) Shri Ramavatar Shastri
- (25) Shri Chiranjib Jha
- (26) Shri Yamuna Prasad Mandal
- (27) Sardar Swaran Singh Sokhi
- (28) Shri Samar Guha (by way of personal explanation).

Shri Umashankar Dikshit replied to the discussion.

The discussion was concluded.

6.55 P.M.

[Lok Sabha adjourned till 11A.M. on Friday, the 22nd March, 1974].

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 22, 1974|Chaitra 1, 1896 (Saka)

No. 356

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri T. C. Sakhare, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 404, 405, 408-411 and 413-415 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4120-4127, 4129-4170, 4172-4198, 4200-4232, 4234-4269 and 4271-4319 were laid on the Table.

Statements by the Minister of State in the Ministry of Finance (i) correcting the reply given on the 7th December, 1973 to Unstarred Question No. 3795 regarding self assessment system for income tax collection and (ii) giving reasons for delay in correcting the reply were also laid on the able.

4. Calling Attention

Shri Samar Guha called the attention of the Minister of Petroleum and Chemicals to the reported short fall of 5,00,000 tonnes of fertiliser in 1973-74.

The Minister of State for Petroleum and Chemicals made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:---

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- (i) Ministry of Industrial Development
- (ii) Department of Science and Technology

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- (iii) Ministry of Information and Broadcasting
- (iv) Ministry of Law, Justice and Company Affairs
 - (v) Ministry of Commerce.

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- (2) A copy of Notification No. G.S.R. 118(E) (Hindi and English versions) published in Gazette of India dated the 4th March, 1974, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973:—
 - (i) The Adjudication Proceedings and Appeal Rules, 1974, published in Notification No. G.S.R. 75 in Gazette of India dated the 26th January, 1974.
 - (ii) The Foreign Exchange Regulation Rules, 1974, published in Notification No. G.S.R. 80 in Gazette of India dated the 26th January, 1974.
- (4) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1974 (Hindi and English versions), published in Notification No. S.O. 147(E) in Gazette of India dated the 6th March, 1974, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (5) A copy of the Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1974 (Hindi and English versions), published in Notification No. S.O. 148(E) in Gazette of India dated the 6th March, 1974, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 19th March, 1974, Rajya Sabha passed the Gujarat State Legislature (Delegation of Powers) Bill, 1974.
- (ii) That at its sitting held on the 20th March, 1974, Rajya Sabha passed the Economic Offences (Inapplicability of Limitation) Bill, 1974.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1974, passed by Lok Sabha on the 20th March, 1974.

7. Bills Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:--

- (1) The Gujarat State Legislature (Delegation of Powers) Bill, 1974.
- (2) The Economic Offences (Inapplicability of Limitation) Bill, 1974.

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th March, 1974.

9. Demands for Grants on Account (Gujarat)-1974-75

All the Demands for Grants on Account Nos. 2, 3, 5 to 15, 17 to 19, 21 to 28, 31, 33 to 38, 40 to 42, 44 to 46, 48 to 60, 62, 63, 65 to 68, 70 to 90; 92 to 98, 100 to 102, 104 to 114, 116, 118 to 128, 130 to 133, 136 to 144 and 146 (both Revenue Account and Capital Account) in respect of the Budget for the State of Gujarat for 1974-75, for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Gujarat) for 1974-75, were voted in full.

10. Supplementary Demands for Grants (Gujarat)-1973-74

All the Supplementary Demands for Grants Nos. 2 to 4, 6, 9 to 14, 16, 17, 19 to 23, 25 to 28, 30 to 32, 34, 36, 37, 40 to 42, 44 to 51, 54; 56 to 58; 60 to 62, 64, 65, 67 to 70, 76, 78, 81, 83, 92, 94; 96; 99; 101 and 103 in respect of the Budget for the State of Gujarat for the year 1973-74, for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Gujarat) for 1973-74, were voted in full.

11. Government Bill—Introduced

The Gujarat Appropriation Bill, 1974.

12. Government Bill-Passed

The Gujarat Appropriation Bill, 1974

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

13. The Budget (Railways)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 17 and 20 to 22 in respect of the Budget (Railways) for 1974-75 and the cut motions thereto moved on the 19th March, 1974, continued and was concluded.

All the cut motions moved on the 19th March, 1974, were negatived.

All the Demands for Grants for the amounts shown under column 3 of the printed List of Demands for Grants (Railways) for 1974-75, were voted in full.

14. Government Bill-Introduced

The Appropriation (Railways) Bill, 1974

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15. Government Bill-Passed

The Appropriation (Railways) Bill, 1974.

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

Shri Ramavatar Shastri took part in the debate.

Shri Lalit Narayan Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill was passed.

16. Private Members' Bills-Introduced

- (1) The Indian Medicine Central Council (Amendment) Bill, 1974 (Amendment of sections 2, 17, etc.) by Dr. Laxminarayan Pandeya.
- (2) The Hindu Marriage (Amendment) Bill, 1974 (Amendment of sections 13 and 15) by Shri Madhu Limaye.
- (3) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1974 by Shri C. K. Chandrappan.

17. Private Members' Bills-Withdrawn

(i) The Delimitation (Amendment) Bill, 1973 (Insertion of new section 9A) by Shri Madhu Limaye

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 7th March, 1974, continued.

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The following Members took part in the debate:--

- (1) Shri Y. S. Mahajan
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri Sarjoo Pandey
- (4) Shri R. V. Bade
- (5) Shri Paripoornanand Painuli
- (6) Shri Niti Raj Singh Chaudhary

Shri Madhu Limaye replied to the debate.

The Bill was withdrawn by leave of the House.

 (ii) The Mines (Amendment) Bill, 1972 (Amendment of sections 12, 64, etc.) by Shri S. C. Samanta

The motion for consideration of the Bill was moved by Shri S. C. Samanta.

The following Members took part in the debate:---

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri Hukam Chand Kachwar
- (3) Shri Arjun Sethi
- (4) Shri Balgovind Verma

Shri S. C. Samanta replied to the debate.

The Bill was withdrawn by leave of the House.

(iii) The Coir Industry (Amendment) Bill, 1972 (Amendment of sections 10, 20 etc.) by Shri S. C. Samanta.

The motion for leave t_0 withdraw the Bill was moved by Shri S. C. Samanta. The motion was adopted and the Bill was withdrawn by leave of the House.

18. Half-an-Hour Discussion

Sardar Swaran Singh Sokhi raised a half-an-hour discussion on points arising out of the answer given on the 7th March, 1974 to Unstarred Question No. 2234 regarding dealership for scooters manufactured by Scooters India Limited, Lucknow.

Shri T. A. Pai replied to the discussion.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th March, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 25, 1974/Chaitra 4, 1896 (Saka)

No. 357

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 425-428, 430 and 431 were orally answered. Starred Question No. 424 had been postponed. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4320–4428, 4430–4454, 4456– 4484, 4488, 4489 and 4491–4519 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Baroda Municipal Corporation (Extension of Term of Councillors) Ordinance, 1974, (Gujarat Ordinance No. 2 of 1974) (Hindi and English versions) promulgated by the Governor of Gujarat on the 24th January, 1974, under provisions of article 213 (2) (a) of the Constitution, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1972-73.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 123 (E) published in Gazette of India dated the 7th March. 1974 rescinding certain orders issued by the Central Government and the State Governments regulating the movement of coarse grains.

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- (ii) The Maharashtra Foodgrains (Export Control) Amendment Order, 1974, published in Notification No. G.S.R. 124(E) in Gazette of India dated the 7th March, 1974.
- (iii) The Dadra and Nagar Haveli Foodgrains (Export Control) Amendment Order, 1974, published in Notification No. G.S.R. 125(E) in Gazette of India dated the 7th March, 1974.
- (iv) The Fertiliser (Movement Control) Amendment Order, 1974, published in Notification No. G.S.R. 126(E) in Gazette of India dated the 11th March, 1974.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1972-73 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (5) A copy of Notification No. S.O. 688 (Hindi and English versions) published in Gazette of India dated the 9th March, 1974, making certain amendment to Notification No. S.O. 3062 dated the 29th September, 1973, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (6) A copy of the India-Bhutan Agreement for the Chukha-hydro electric project, signed in New Delhi on the 23rd March, 1974.

4. Report and Minutes of Committee on Public Undertakings

Shrimati Subhadra Joshi presented the following Report and Minutes of the Committee on Public Undertakings:—

- (1) Forty-seventh Report on Modern Bakeries (India) Limited.
- (2) Minutes of the sittings of the Committee relating to the above Report.

5. Matter Under Rule 377

Shri Indrajit Gupta raised matter regarding demonstration by University and College teachers before Parliament House about their demands.

.The Minister of Education, Social Welfare and Culture made a statement on the subject.

6. Government Bill-Introduced

The Gujarat Appropriation (Vote on Account) Bill, 1974.

7. Government Bill-Passed

The Gujarat Appropriation (Vote on Account) Bill, 1974.

The motion for consideration of the Bill was moved by Shri K. R Ganesh.

The motion for consideration was adopted and clause by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

8. Motion Under Rule 388

Shri K. R. Ganesh moved the following motion:---

"That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, to a Joint Committee of the Houses."

The motion was adopted.

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9. Government Bill-Motion for Reference to Joint Committee-Adopted

The Public Financial Institutions Laws (Amendment) Bill, 1973.

The motion for reference of the Bill to a Joint Committee was moved by Shri K. R. Ganesh.

The motion was adopted as follows:---

- "That the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, be referred to a Joint Committee of the Houses consisting of 60 members, 40 from this House, namely:---
 - (1) Shri Dinen Bhattacharya
 - (2) Shri Chandulal Chandrakar
 - (3) Shri K. Chikkalingiah
 - (4) Chaudhry Dalip Singh
 - (5) Shri Anadi Charan Das⁴
 - (6) Shrimati Roza Vidyadhar Deshpande
 - (7) Shri Jambuwant Dhote
 - (8) Shri Jagdish Chandra Dixit
 - (9) Shri K. R. Ganesh
 - (10) Shri Devinder Singh Garcha
 - (11) Shri Indrajit Gupta
 - (12) Shri Noorul Huda
 - (13) Shri A. K. M. Ishaque
 - (14) Shri Ramachandran Kadannappalli
 - (15) Shri Robin Kakoti
 - (16) Shri N. S. Kamble
 - (17) Shri B. N. Kureel

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- (18) Shri Madhu Limaye
- (19) Shri Jagannath Mishra
- (20) Shri Shrikishan Modi
- (21) Shri Piloo Mody
- (22) Shri Surendra Mohanty
- (23) Shri Pratap Singh Negi
- (24) Shri Rajaram Dadasaheb Nimbalkar
- (25) Dr. Laxminarayan Pandeya
- (26) Shri E. V. Vikhe Patil
- (27) Shri M. S. Purty
- (28) Ch. Ram Prakash
- (29) Shri Ram Swarup
- (30) Shri M. S. Sanjeevi Rao
- (31) Shri M. Ram Gopal Reddy
- (32) Dr. Govind Das Richhariya
 - (33) Shri Babu Nath Singh
 - (34) Shri Somchand Solanki
 - (35) Shri K. Suryanarayana
 - (36) Shri T. V. Chandrashekharappa Veerabasappa
 - (37) Shri N. R. Vekaria
 - (38) Shri Sukhdeo Prasad Verma
 - (39) Shri C. T. Dhandapani
 - (40) Shri Y. B. Chavan

and 20 from Rajya Sabha;

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- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the last day of the first week of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 20 members to be appointed by Rajya Sabha to the Joint Committee."

10. Motion regarding Joint Committee on Government Bill—Adopted The Foreign Contribution (Regulation) Bill, 1973.

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Umashankar Dikshit.

The motion was adopted as follows:----

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to regulate the acceptance and utilisation of foreign contribution or hospitality by certain persons or associations, and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 19th February, 1974 and communicated to this House on the 21st February, 1974 and do resolve that the following 40 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri R. Balakrishna Pillai
- (2) Shrimati Mukul Banerji
- (3) Shri Bashweshwar Nath Bhargava
- (4) Shri Chapalendu Bhattacharyyia
- (5) Shri Jyotirmoy Bosu
- (6) Sardar Buta Singh
- (7) Shri C. K. Chandrappan
- (8) Shri Dharnidhar Das
- (9) Shri P. K. Deo
- (10) Shrimati Marorie Godfrey
- (11) Shri J. Matha Gowder
- (12) Shri Samar Guha
- (13) Shri J. G. Kadam
- (14) Kumari Kamla Kumari
- (15) Shri Kinder Lal
- (16) Shrimati Parvathi Krishnan
- (17) Shri Mallikarjun
- (18) Shri Krishnan Manoharan
- (19) Shri Shyamnandan Mishra
- (20) Shri F. H. Mohsin
- (21) Shri Samar Mukherjee
- (22) Shri Narsingh Narain Pandey
- (23) Shri S. T. Pandit
- (24) Shri P. Parthasarthy
- (25) Shri Arvind M. Patel
- (26) Shri Krishnarao Patil
- (27) Shri S. Radhakrishnan
- (28) Shri Ram Dhan
- (29) Shri Ram Singh Bhai
- (30) Shrimati B. Radhabhai Ananda Rao
- (31) Shri Jagannath Rao
- (32) Shri Umed Singh Rathia
- (33) Shri Mulki Raj Saini
- (34) Shri S. C. Samanta
- (35) Shri M. R. Sharma
- (36) Shri Nuggehalli Shivappa
- (37) Shri Hari Kishore Singh

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- (38) Shri Sant Bux Singh
- (39) Shri Atal Bihari Vajpayee
- (40) Shri Virbhadra Singh."

11. The Budget (Railways)

The following items of business were taken up together:-

- *(1) Supplementary Demands for Grants Nos. 1 to 6, 8, 10 and 16 in respect of the Budget (Railways) for 1973-74.
- *(2) Demands for Excess Grants Nos. 4 to 6, 9, 10, 15, 16, 18 and 19 in respect of the Budget (Railways) for 1971-72.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1973-74, were voted in full.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1971-72, were voted in full.

12. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1974.

13. Government Bill-Passed

The Appropriation (Railways) No. 2 Bill, 1974

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd Shafi Qureshi.

The motion was adopted and the Bill was passed.

14. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 1974.

15. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1974.

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 and 3 and the Schedule were adopted.

*Discussed together

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

16. Supplementary Demands for Grants (General)-1973-74

Discussion on the Supplementary Demands for Grants Nos. 6, 9, 11, 16, 81 to 24, 26, 28, 29, 32, 34, 37 to 40, 44 to 46, 48 to 51, 53; 54; 56 to 59; 71; 75; 77 to 80, 83, 87, 90, 93, 97, 102 and 103 in respect of the Budget (General) for 1973-74, commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1973-74, were voted in full.

17. Government Bill—Introduced

The Appropriation Bill, 1974.

18. Government Bills-Passed

(i) The Appropriation Bill, 1974

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

(ii) The North-Eastern Areas (Reorganisation) Amendment Bill, 1974. as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

19. Statutory Resolutions-Adopted

**(1) Shri F. H. Mohsin moved the following Resolution:---

"In pursuance of clause (a) of section 478 of the Code of Criminal Procedure, 1973 (2 of 1974), this House resolves that the Central

******Discussed together.

Government may, after consultation with the High Court of Delhi, by notification, direct that, in respect of the Union territory of Delhi the references in sections 108, 109, and 110 of the said Code to a Judicial Magistrate of the first class shall be construed as references to an Executive Magistrate."

**(2) Shri F. H. Mohsin moved the following Resolution:----

"In pursuance of clause (a) of section 478 of the Code of Criminal

Procedure, 1973 (2 of 1974), this House resolves that the Central Government may, after consultation with the High Court of Punjab and Haryana, by notification, direct that, in respect of the Union territory of Chandigarh, the references in sections 108, 109 and 110 of the said Code to a Judicial Magistrate of the first class shall be construed as references to an Executive Magistrate."

Shri R. V. Bade took part in the combined debate on the two Resolutions.

Shri F. H. Mohsin replied to the debate.

Both the Resolutions were adopted.

20. Government Bill-Passed

The Economic Offences (Inapplicability of Limitation) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. R. Ganesh.

Shri R. V. Bade took part in the debate.

Shri K. R. Ganesh replied to the debate.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

**21. The Gujarat Budget

General Discussion on the Budget for the State of Gujarat for the year 1974-75, commenced.

The discussion was not concluded.

****22.** Government Bill—Under Consideration

The Gujarat State Legislature (Delegation of Powers) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

***Discussed together.

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The following Members took part in the combined debate on the Gujarat Budget (vide para 21 above) and the motion for consideration of the Bill:—

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri D. D. Desai
- (3) Shri Bhogendra Jha
- (4) Shri Piloo Mody
- (5) Shri Priya Ranjan Das Munsi
- (6) Shri Jagannathrao Joshi
- (7) Shri E. R. Krishnan
- (8) Kumari Maniben Vallabhbhai Patel
- (9) Shri Madhu Dandavate
- (10) Shri C. M. Stephen
- (11) Shri P. G. Mavalankar (Speech unfinished).

The discussion was not concluded.

@23. Statement by Minister

The Minister of State for Petroleum and Chemicals made a statement regarding the decision of the Government to reduce the price of Naphtha when used for purposes other than manufacture of fertilizers.

24. Half-an-Hour Discussion

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 18th March, 1974 to Unstarred Question No. 3476 regarding shortage of Dalda.

Shri Fakhruddin Ali Ahmed replied to the discussion.

6.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th March, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 26, 1974 Chaitra 5, 1896 (Saka)

No. 358

11.02 A.M.

to Starred Questions

Starred Questions Nos. 446-450 and 455 were orally answered. Replies to Starred Questions Nos. 444, 445, 451-454, 456-458 and 460-464 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4520-4529, 4531-4549, 4553-4651 and 4653-4719 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Railways regarding 'Unauthorised occupation of seats allotted to V.I.Ps. Escort' was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri M. Ram Gopal Reddy called the attention of the Minister of Defence to the reported electronics equipment worth Rs. 1 crore lying waste in the LRDE, Bangalore due to faulty equipment procurement.

The Minister of Defence Production made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Draft Science and Technology Plan 1974-79-Volumes I and II.
- (2) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year 1972-73, under section 638 of the said Act.
- (3) (i) A copy of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130(E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956.

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- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Notification.
- (4) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (a) Report under section 22(3) (b) of the said Act in the case of M s. Hindustan Aluminium Corporation Limited, Bombay, and the Order dated the 11th February, 1974 of the Central Government thereon.
 - (b) Report under section 22(3) (b) of the said Act in the case of M/s. Hindustan Lever Limited, Bombay and the Order dated the 6th March, 1974 of the Central Government thereon.
 - (c) Report under section 21(3) (b) of the said Act in the case of M/s. Telerad Private Limited, Bombay and the Order dated the 21st February, 1974 of the Central Government thereon.
 - (d) Report under section 22(3) (b) of the said Act in the case of M|s. Kamani Tubes Private Limited, Bombay and the Order dated the 28th February, 1974 of the Central Government thereon.
 - (ii) Statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Reports and Orders of the Government thereon simultaneously.

6. Amendment to Directions by the Speaker-Laid on the Table

Secretary-General laid on the Table a copy of the amendment to Direction 2 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard t_c the Gujarat Appropriation Bill, 1974 passed by Lok Sabha on the 22nd March, 1974.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1974, passed by Lok Sabha on the 22nd March, 1974.

8. Intimation regarding conviction and release of Member

The Speaker informed the House of the communications received from the Additional Chief Judicial Magistrate and the Superintendent, Central Jail, Delhi, intimating about the conviction and release of Shri Atal Bihari Vajpayee, Member, Lok Sabha, on the 25th March, 1974.

9. Matter under Rule 377

Shri Khemchandbhai Chavda raised matter regarding shortage of cement and coal in Gujarat.

*10. The Gujarat Budget

General Discussion on the Budget for the State of Gujarat for the year 1974-75 continued.

The discussion was concluded.

*11. Government Bill-Passed

The Gujarat State Legislature (Delegation of Powers) Bill, 1974 as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 25th March, 1974, continued.

The following Members took part in the combined debate on the Gujarat Budget (vide para 10 above) and the motion for consideration of the Bill:--

- (1) Shri P. G. Mavalankar
- (2) Shri Bhaljibhai Ravjibhai Parmar
- (3) Shri A.K.M. Ishaque
- (4) Shri K. R. Ganesh (by way of reply to the Gujarat Budget).
- (5) Shri Umashankar Dikshit (by way of reply to the motion for consideration of the Bill).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Umashankar Dikshit.

The motion was adopted and the Bill was passed.

12. The Budget (General)-1974-75-Demands for Grants

Combined discussion on the following items of business commenced:

- **(i) Demands for Grants Nos. 57 to 59 for which the Ministry of Industrial Development is responsible.
- **(ii) Demands for Grants Nos. 99 to 101 for which the Department of Science and Technology is responsible.

*Discussed together.

**Discussed together.

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Seventeen cut motions (Nos. 29 to 45) to the Demands for Grants for which the Ministry of Industrial Development is responsible, were moved.

The discussion was not concluded.

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(Lok Sabha adjourned till 11 A.M. on Wedneyday, the 27th March, 1974).

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S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

No. 359

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Wednesday, March 27, 1974 Chaitra 6, 1896 (Saka)

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 466, 467, 469 471 and 473 were orally answer-'ed. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4720-4735, 4737-4803, 4805-4815, 4817-4821, 4823-4871 and 4873-4917 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Shipping and Transport to the reported non-availability of berthing facilities for the incoming ships of the Shipping Corporation of India in the Madras and Bombay ports and the consequent delay in clearance of essential commodities.

The Deputy Minister of Shipping and Transport made a statement in regard thereto.

4. Paper Laid on the Table

1

A copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board, Ernakulam and the working of the Coir Industry Act, 1953 for the period from 1st April, 1972 to 30th September, 1972, was laid on the Table under sub-section (1) of section 19 of the Coir Industry Act, 1953.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:----

- . (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation (Vote on Account) Bill, 1974, passed by Lok Sabha on the 25th March, 1974.
 - (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1974, passed by Lok Sabha on the 25th March, 1974.

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- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1974, passed by Lok Sabha on the 25th March, 1974.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1974, passed by Lok Sabha on the 25th March, 1974.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundredth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Seventy-fourth Report on Chapter VI of the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil) Revenue Receipts—Sales Tax Receipts of the Union Territory of Delhi.

8. Personal Explanation Under Rule 357

Shri Lalit Narain Mishra made a personal explanation regarding certain remarks about him made in the House by Shri Jyotirmoy Bosu on the 21st March, 1974 during discussion on the Bihar situation.

9. Motion for Election to Committee

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Shri Annasahib P. Shinde moved the following motion:---

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct four members from among themselves to serve as members of the Indian Council of Agricultural Research for the next term commencing from the 4th June, 1974, subject to the other provisions of the said Rules."

The motion was adopted.

10. Matter Under Rule 377

Shri Bhaoosahaib Dhamankar raised matter regarding the reported assault on lady passengers in 1st class compartments of suburban trains of Central and Western Railways.

11. The Budget (General)-1974-75-Demands for Grants

Combined discussion on the following items of business continued and was concluded:---

- *(i) Demands for Grants Nos. 57 to 59 for which the Ministry of Industrial Development is responsible and the cut motions thereto moved on the 26th March, 1974.
- *(ii) Demands for Grants Nos. 99 to 101 for which the Department of Science and Technology is responsible.

*Discussed together.

All cut motions to the Demands for Grants for which the Ministry of Industrial Development is responsible, moved on the 26th March, 1974, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industrial Development is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) 1974-75, were voted in full.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Department of Science and Technology is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1974-75, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 60 to 62 for which the Ministry of Information and Broadcasting is responsible, commenced.

Forty-five cut motions [Nos. 1 to 45] were moved.

The discussion was not concluded.

12. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 7th March, 1974 to Unstarred Question No. 2372 regarding rehabilitation of refugees from former East Pakistan.

Shri R. K. Khadilkar replied to the discussion.

7.12 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th March, 1974).

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S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 28, 1974/Chaitra 7, 1896 (Saka)

No. 360

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 486—492 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4918—4995, 4997—5017, 5019— 5080 and 5082—5086 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Steel and Mines regarding 'Outlay on Salem Steel Project' was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Prasannbhai Mehta called the attention of the Minister of Health and Family Planning to the serious situation arising out of the reported decision of senior doctors in Delhi hospitals not to attend Out-Patient-Departments.

The Minister of Health and Family Planning made a statement in regard thereto.

5. Question of Privilege

Shri Amrit Nahata raised a question of privilege against the UNI, the Indian Express, the Hindustan Times and the Times of India for alleged misreporting of the Forty-seventh Report of the Committee on Public Undertakings on Modern Bakeries (India) Limited.

The Deputy Speaker observed that the General Manager of the UNI and the Editors of the newspapers concerned would be asked to state what they have to say in the matter.

6. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

(1) Hundred and Second Report on action taken by Government on the recommendations contained in their Eighty-fifth Report on Posts and Telegraphs.

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(2) Hundred and Fifth Report on action taken by Government on the recommendations contained in their Ninety-fifth Report on Audit Reports on the Accounts of the Indian Institute of Technology, New Delhi for the years 1966-67 to 1970-71.

7. Matter Under Rule 377

Shri Madhu Limaye raised matter regarding the reported burning of Railway property by R.P.F. personnel and other atrocities committed by them during the recent incidents in Bihar.

8. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 60 to 62 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on the 27th March, 1974, continued.

The discussion was not concluded.

9. Statements by Ministers

*(i) The Minister of State for Home Affairs made a statement regarding the dissolution of the Legislative Assembly of the Union territory of Pondicherry. The Minister also laid on the Table a copy of the Notification No. S.O. 217(E) (Hindi and English versions) published in Gazette of India dated the 28th March, 1974, issued under section 51 of the Government of Union Territories Act, 1963.

******(ii) The Minister of Agriculture made a statement regarding the procurement and pricing policy of wheat for the 1974-75 season.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th March, 1974).

S. L. SHAKDHER, Secretary-General.

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*Made at 5.25 P.M. **Made at 6.05 P.M.

BULLETIN-PART I.

[Brief Record of Proceedings]

Friday, March 29, 1974 Chaitra 8, 1896 (Saka)

No. 361

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 507-510, 512-516, 518 and 523 were orally answered. Replies to Starred Questions Nos. 506, 517, 519-522, 524 and 525 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5087-5117, 5119-5213, 5215-5230, 5232-5261 and 5263-5286 were laid on the Table.

3. Calling Attention

1

Shri A. K. Gopalan called the attention of the Minister of Industrial Development and Science and Technology to the reported serious situation arising out of the mechanisation in Coir Industry resulting in large scale unemployment in Kerala.

The Deputy Minister of Industrial Development made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table: ---

- (1) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries/Departments for 1974-75: ---
 - (i) Ministry of Education and Social Welfare
 - (ii) Ministry of External Affairs
 - (iii) Department of Culture
 - (iv) Department of Space
 - (v) Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission.
- (2) A copy of the Post Office Savings Banks (Amendment) Rules 1974 (Hindi and English versions) published in Notification No. G.S.R. 133 (E) in Gazette of India. dated the 15th March, 1974. under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

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- (3) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. F. 4(85)/71-Fin. (G) in Delhi Gazette dated the 15th March, 1974, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (4) A copy of Notification No. G.S.R. 142(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 174 (Hindi and English versions) published in Gazette of India dated the 16th March, 1974, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (6) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Agreement between the Government of India and the Government of the Republic of Iraq for the establishment of a permanent Indo-Iraq Joint Commission for Economic and Technical Cooperation, signed in New Delhi on the 28th March, 1974.

5. Assent to Bills

Secretary-General laid on the Table following six Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1974.
- (2) The North-Eastern Areas (Reorganisation) Amendment Bill, 1974.
- (3) The Appropriation (Railways) Bill, 1974.
- (4) The Gujarat State Legislature (Delegation of Powers) Bill, 1974.
- (5) The Economic Offences (Inapplicability of Limitation) Bill, 1974.
- (6) The Gujarat Appropriation Bill, 1974.

6. Statement under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Minister of Home Affairs on the 21st March, 1974 during discussion on Bihar situation about allocation of food supplies to States.

The Minister of Home Affairs made a statement in reply thereto.

7. Matters under Rule 377

(i) Shri Vayalar Ravi and some other Members raised matter regarding the reported setting on fire of a Harijan village in Gonda district of Uttar Pradesh.

The Minister of Home Affairs made a statement on the subject.

(ii) Shri P. K. Deo raised matter regarding the reported starvation deaths in Junagarh Panchayat Samiti area of Kalahandi (Orissa).

(iii) Shri Era Sezhiyan and some other Members raised matter regarding the constitutional sanction for expenditure to be incurred in Pondicherry after the 1st April, 1974.

8. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 60 to 62 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on the 27th March, 1974, continued and was concluded.

All the cut motions moved on the 27th March, 1974, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Information and Broadcasting is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1974-75, were voted in full.

9. Statements by Ministers

(i) The Deputy Minister of Railways made a statement regarding the alleged burning of railway property by R.P.F. Personnel and other atrocities committed by them at Lakhisarai Railway Station during the recent incidents in Bihar.

(ii) The Deputy Minister of Commerce made a statement regarding the revised controlled cloth policy.

10. Motion regarding Thirty-Eighth Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango moved the following motion:-

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th March, 1974."

The motion was adopted.

11. Private Member's Resolution-Under Consideration

Shri Madhu Limaye concluded his speech on the following Resolution moved by him on the 15th March, 1974:---

- "This House is of opinion that the Government should re-cast its policy with regard to prices and agricultural production in such a way that—
 - (a) essential articles of consumption sell at 1½ times the cost of production, including transport charges, taxes and profits;

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- (b) there shall prevail parity between the prices of industrial goods and agricultural produce;
- (c) fluctuations in foodgrain prices of more than 15 per cent shall not be permitted;
- (d) the Government shall take the responsibility of purchasing cotton, sugar-cane, raw jute, foodgrains and other produce at support prices which may take into account the cost of production plus a reasonable margin for the farmers;
- (e) electricity rate per unit for agricultural purposes shall not be more than ten paise; and
- (f) fertilizers shall be made available to the Kisans with land holdings of less than ten acres at subsidised rates and the irrigation rates shall be reduced by 25 per cent."

Two amendments were moved by Sarvashri B. K. Daschowdhury and Jyotirmoy Bosu.

The following Members took part in the debate:---

- (1) Shri Nathuram Mirdha
- (2) Shri Jyotirmoy Bosu
- (3) Shri Nawal Kishore Sharma
- (4) Shri Indrajit Gupta
- (5) Shri Biswanarayan Shastri
- (6) Shri R. R. Sharma (Speech unfinished).

The discussion was not concluded.

12. Statements by Ministers

(i) The Minister of Finance made a statement regarding the Government's decisions on the recommendations of the Third Pay Commission in respect of Class I Officers.

(ii) The Minister of Education, Social Welfare and Culture made a statement regarding the revision of pay scales of University and College teachers.

13. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fortieth Report of the Business Advisory Committee.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 2nd April, 1974).

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S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 2, 1974 Chaitra 12, 1896 (Saka)

No. 362

11.02 A.M.

1. Starred Questions

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Starred Questions Nos. 527, 528, 530, 534, 538, 540, 541 and 544 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5287-5329, 5331-5402, 5404-5457, 5459-5465 and 5467-5486 were laid on the Table.

3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Irrigation and Power to the reported acute power shortage in Uttar Pradesh, Faridabad Industrial Complex of Haryana, Gujarat, West Bengal and several other States.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Paper Laid on the Table

A copy of the Import Trade Control Policy for the year 1974-75— Vols. I & II, was laid on the Table.

5. Motion regarding Fortieth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 29th March, 1974."

The motion was adopted.

6. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 68 and 69 for which the Ministry of Law, Justice and Company Affairs is responsible commenced.

Fifty cut motions [Nos. 12 to 61] were moved.

The discussion was not concluded.

7. Statement by Minister

The Minister of Health and Family Planning made a statement regarding Junior Doctors' strike. The Minister also laid on the Table a a copy of the Government's decisions in this regard.

6.03 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd April, 1974).

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S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 3, 1974|Chaitra 13, 1896 (Saka)

No. 363

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 546, 547, 550, 551, 553, 556-560 and 562 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5487-5498, 5500-5504, 5506-5525, 5527-5531, 5533, 5535-5572, 5574-5642 and 5645-5663 were laid on the Table.

3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Home Affairs to the reported recovery of thousands of live bombs from a godown in Kanpur.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 269 in Gazette of India dated the 16th March, 1974.
 - (ii) The Indian Police Service (Pay) Second Amendment Rules, 1974, published in Notification No. G.S.R. 270 in Gazette of India dated the 16th March, 1974.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974, published in Notification No. G.S.R. 271 in Gazette of India dated the 16th March, 1974.

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- (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules 1974, published in Notification No. G.S.R. 272 in Gazette of India dated the 16th March, 1974.
- (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974, published in Notification No. G.S.R. 273 in Gazette of India dated the 16th March, 1974.
- (vi) The All India Services (Provident Fund) Amendment Rules, 1974, published in Notification No. G.S.R. 282 in Gazette of India dated the 23rd March, 1974.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 788(E) published in Gazette of India dated the 20th December, 1973 regarding management of the Mahalakshmi Mills Company Limited, Beawar (Rajasthan State).
 - (ii) S.O. 38(E) published in Gazette of India dated the 15th January, 1974 regarding management of the Hira Mills Limited, Ujjain.
 - (iii) S.O. 54(E) published in Gazette of India dated the 21st January, 1974 regarding management of the New Bhopal Textile Mills Limited, Bhopal.
- (3) A copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1974-75 (Hindi and English versions).

5. Report of Committee on Subordinate Legislation

Shri Vikram Mahajan presented the Tenth Report of the Committee on Subordinate Legislation on action taken by Government on outstanding recommendations of the Committee.

6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and eighth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Ninety-second Report on the Audit Report (Defence Services) 1970-71.

7. Motions for Elections to Committees

- (i) Shri R. K. Sinha moved the following motion:---
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1974 and ending on the 30th April, 1975."

The motion was adopted.

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- (ii) Shri Jyotirmoy Bosu moved the following motion:-
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the the 1st May, 1974 and ending on the 30th April, 1975."

The motion was adopted.

- (iii) Shri Jyotirmoy Bosu moved the following motion:-
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1974 and ending on the 30th April, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha."
- The motion was adopted.
- (iv) Shrimati Subhadra Joshi moved the following motion:---
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1974 and ending on the 30th April, 1975."

The motion was adopted.

- (v) Shrimati Subhadra Joshi moved the following motion:---
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1974 and ending on the 30th April, 1975, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

8. Motion

Shri K. V. Raghunatha Reddy moved the following motion:-

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill further to amend the Plantations Labour Act, 1951, in the vacancy caused by the resignation of Shri G. Venkatswamy and do resolve that Shri Balgovind Verma be nominated to the said Joint Committee to fill the vacancy."

The motion was adopted.

[P.T.O.

9. Statement by Minister 🧹

The Minister of Law, Justice and Company Affairs made a statement regarding points raised by Members on the 2nd April, 1974 about the President's Order issued on the 29th March, 1974 in regard to the authorisation of expenditure out of the Consolidated Fund of the Union territory of Pondicherry.

10. Discussion Under Rule 193

Shri Balakrishna Venkanna Naik raised a discussion on the statement made by the Minister of Agriculture in the House on the 28th March, 1974 regarding the procurement and pricing policy of wheat for the 1974-75 season.

The following Members took part in the debate:---

- (1) Shri A. K. Gopalan
- (2) Shri B. R. Bhagat
- (3) Shri Indrajit Gupta
- (4) Shri Dinesh Chandra Goswami
- (5) Shri Priya Ranjan Das Munsi
- (6) Shri Piloo Mody
- (7) Shri Jagannath Rao
- (8) Shri P. Venkatasubbaiah
- (9) Shri Rana Bahadur Singh
- (10) Shri B. R. Shukla
- (11) Shri C. T. Dhandapani
- (12) Shri C. M. Stephen
- (13) Shri Shankar Dayal Singh
- (14) Shri Shyamnandan Mishra
- (15) Shri Nathuram Mirdha
- (16) Shri A. K. M. Ishaque
- (17) Shri Madhu Limaye
- (18) Dr. Kailas
- (19) Shri Darbara Singh
- / (20) Shri Mahadeepak Singh Shakya
 - (21) Shri Natwarlal Patel
 - (22) Shri Chiranjib Jha
 - (23) Shri Chandrika Prasad
 - (24) Shri N. P. Yadav
 - Shri Fakhruddin Ali Ahmed replied to the discussion.
 - The discussion was concluded.

8.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th April, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 5, 1974|Chaitra 15, 1896 (Saka)

No. 364

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 566-569, 571, 575, 576, 578, 580, 584 and 586 were orally answered. Replies to Starred Questions Nos. 570, 572-574, 577, 579, 581, 582 and 585 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5664-5695, 5697-5790, 5792-5804 and 5806-5863 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Education, Social Welfare and Culture regarding 'Venue of World Cup Hockey Tournament' was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Yamuna Prasad Mandal called the attention of the Minister of Commerce to the reported delay in the lifting of Rupees forty lakhs worth of newsprint by the State Trading Corporation from the Bombay port.

The Minister of Commerce made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Central Excise (First Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 284 in Gazette of India dated the 23rd March, 1974, under section 38 of the Central Excises and Salt Act, 1944.
- (2) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1972-73.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Saving Banks Act, 1873:---

- (i) The Post Office Savings Banks (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 30th March, 1974.
- (ii) G.S.R. 157(E) published in Gazette of India dated the 30th March, 1974.
- (4) A copy each of the following Notifications (Hindi and Englich versions) under sub-section (3) of section 12 of the Gover(3) ment Savings Certificates Act, 1959:---
 - (i) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1974, published in Notification No. G.S.R. 158(E) in Gazette of India dated the 30th March, 1974.
 - (ii) The National Savings Certificates (Fifth Issue) (Amendment) Rules, 1974, published in Notification No. G.S.R. 159(E) in Gazette of India dated the 30th March, 1974.
 - (iii) The Government Savings Certificates (Amendment) Rules, 1974, published in Notification No. G.S.R. 160(E) in Gazette of India dated the 30th March, 1974.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 144(E) published in Gazette of India dated the 27th March, 1974, together with an explanatory memorandum.
 - (ii) G.S.R. 153(E) published in Gazette of India dated the 30th March, 1974, together with an explanatory memorandum.
- (6) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:—
 - (i) Ministry of Defence.
 - (ii) Ministry of Steel and Mines.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union terr tory of Delhi:—
 - (i) The Delhi Sales Tax (Fourth Amendment) Rules, 1974, published in Notification No. F. 4(53) 73-Fin. (G) in Delhi Gazette dated the 27th March, 1974.
 - (ii) Notification No. F. 4(84)/72-Fin. (Genl.) published in Delhi Gazette dated the 28th March, 1974 containing corrigendum to Notification No. F. 4(84)/72-Fin. (G) dated the 17th January, 1974.

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6. Assent to Bills

- (1) The Gujarat Appropriation (Vote on Account) Bill, 1974.
- (2) The Appropriation (Railways) No. 2 Bill, 1974.
- (3) The Appropriation (Railways) No. 3 Bill, 1974.
- (4) The Appropriation Bill, 1974.

7. Reports of Estimates Committee

Shri R. K. Sinha presented the following Reports of the Estimates Committee:—

- (1)Forty-seventh Report on action taken by Government on the recommendations contained in their Thirty-fifth Report on the Ministry of Industrial Development—Small Scale Industries.
- (2) Forty-ninth Report on action taken by Government on the recommendations contained in their Thirty-sixth Report on the Ministry of Agriculture (Department of Agriculture) Special Programme for Weaker Sections and Employment.

8. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Ninety-ninth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Ninety-first Report on the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil) relating to the Ministry of Supply.

9. Report of Committee of Privileges

Shri H. N. Mukerjee presented the Seventh Report of the Committee of Privileges.

10. Matters Under Rule 377

(i) Shri Noorul Huda raised matter regarding the reported decision of the Government of Assam to impose from the current academic session Assamese language as a compulsory third language on all students belonging to linguistic minorities.

(ii) Shri A. K. M. Ishaque raised matter regarding the reported acute shortage of foodgrains in West Bengal.

11. The Budget (General)-1974-75-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 68 and 69 for which the Ministry of Law, Justice and Company Affairs is responsible and the cut motions thereto moved on the 2nd April, 1974, continued and was concluded.

All the cut motions moved on the 2nd April, 1974, were negatived.

Both the Demands for Grants (Revenue Account) for which the Ministry of Law, Justice and Company Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) 1974-75, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of Commerce is responsible commenced.

Twelve cut motions (Nos. 86 to 97) were moved.

The discussion was not concluded.

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12. Private Members' Bills-Introduced

- (1) The Representation of the People (Amendment) Bill, 1974 (Insertion of new section 101A) by Shri Murasoli Maran.
- (2) The Constitution (Amendment) Bill, 1974 (Amendment of Eighth Schedule) by Shri N. Tombi Singh.

- (3) The Parliamentary Integrity Commission Bill, 1974 by Shri B. K. Daschowdhury.
- (4) The Bedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1974 (Amendment of sections 1, 2, etc.) by Shri A. K. Gopalan.
- (5) The Constitution (Amendment) Bill, 1974 (Amendment of articles 124, 125, etc.) by Shri Madhu Limaye.

13. Private Member's Bill-Withdrawn

The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1972 (Insertion of new section 20A) by Shri R. P. Ulaganambi

The motion for consideration of the Bill was moved by Shri R. P. Ulaganambi.

The following Members took part in the debate:----

- (1) Shri Balakrishna Venkanna Naik
- (2) Shri H. N. Mukerjee
- (3) Shri Biswanarayan Shastri
- (4) Shri Madhu Limaye

- (5) Shri S. N. Singh
 (6) Shri M. C. Daga
 (7) Shri N. K. P. Salve
- (8) Shri M. Ram Gopal Reddy
- (9) Shri Ramavatar Shastri
- (10) Shri Arjun Sethi
- (11) Dr. Govind Das Richhariya
- (12) Shrimati Sahodrabai Rai
- (13) Prof. S. Nurul Hasan

Shri R. P. Ulaganambi replied to the debate.

The Bill was withdrawn by leave of the House.

14. Private Member's Bill-Under Consideration

The Mother's Lineage Bill, 1973 by Shri Madhu Limaye

The motion for consideration of the Bill was moved by Shri Madhu Limaye. His speech was not concluded.

15. Half-An-Hour Discussion

Sardar Swaran Singh Sokhi raised a half-an-hour discussion on points arising out of the answer given on the 7th March, 1974 to Unstarred Question No. 2231 regarding non-supply of complete machinery by Russian Company to H.E.C., Ranchi.

Shri T. A. Pai replied to the discussion.

6.30 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 8th April, 1974)

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I [Brief Record of Proceedings]

Monday, April 8, 1974/Chaitra 18, 1896 (Saka)

No. 365

11.02 A.M.

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1. Starred Questions

Starred Questions Nos. 587, 589, 591, 592, 594-596, 598 and 599 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5864-5871, 5873-5957, 5959-5986, 5988-6035 and 6037-6063 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Shipping and Transport regarding 'Collision of vessels near Bombay' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Merchant Shipping (Carriage of Grain) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 248 in Gazette of India dated the 2nd March, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1973-74 Production) Second Amendment Order, 1974 published in Notification No. G.S.R. 128(E) in Gazette of India dated the 13th March, 1974.
 - (ii) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1974, published in Notification No. S.O. 226(E) in Gazette of India dated the 30th March, 1974.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—
 - (i) The Wild Life (Stock Declaration) Tamil Nadu Rules, 1974, published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1974.
 - (ii) The Wild Life (Transactions and Taxidermy) 'Tamil Nadu Rules, 1974, published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1974.
- (4) A copy of the Annual Report (Hindi and English versions) of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

5. Statement by Minister

The Minister of Health and Family Planning made a statement regarding calling off of the strike by the Delhi Junior Doctors.

6. Motion

Shri Dharnidhar Basumatari moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri N. P. Chaudhari and Sundarmani Patel and Miss Saroj Purshottam Khaparde from Rajya Sabha and do communicate to this House the names of the members so elected by Rajya Sabha to the Committee."

The motion was adopted.

7. Government Bill—Introduced

The Code of Civil Procedure (Amendment) Bill, 1974.

8. Matter Under Rule 377

Shri Shyamnandan Mishra raised matter regarding the reported externment order served by the Government of Bihar on Shri Raj Narain, M.P. under the Defence of India Rules.

9 The Budget (General)-1974-75-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 5th April, 1974, continued and was concluded.

All the cut motions moved on the 5th April, 1974, were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants —Budget (General) 1974-75, were voted in full.

(ii) Combined discussion on the following items of business commenced:—

- *(a) Demands for Grants Nos. 24, 25 and 26 for which the Ministr \checkmark of Education and Social Welfare is responsible.
- *(b) Demands for Grants Nos. 96 and 97 for which the Department is responsible.

Seven cut motions [Nos. 1 to 7] to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, were moved.

The discussion was not concluded.

10. Half-an-Hour Discussion

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1974 to Unstarred Question No. 126 regarding legal aid to the poor.

Shri Niti Raj Singh Chaudhary replied to the discussion. 6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th April, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 9, 1974|Chaitra 19, 1896 (Saka)

No. 366

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 607, 608, 610, 613-618 and 620 were orally answered. Replies to Starred Questions Nos. 611, 612, 619 and 621-626 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6064-6123, 6126-6165, 6168-6186 and 6188-6228 were laid on the Table.

'3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Communications regarding 'Functioning of Calcutta Telephones' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

- (1) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries Departments for 1974-75.
 - (i) Ministry of Agriculture,
 - (ii) Ministry of Home Affairs,
 - (iii) Ministry of Petroleum and Chemicals,
 - (iv) Ministry of Planning,
 - (v) Department of Atomic Energy, and
 - (vi) Department of Electronics.
- (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:---
 - (i) Report (1973) of the Tariff Commission on the Review of the Automobile Ancillary Industry.

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- (ii) Government Resolution No. 11(1)-Tar|73 dated the 29th March, 1974 (Hindi and English versions) notifying Government's decisions on the above Report.
- (3) A statement (Hindi and English versions) showing reasons why the documents mentioned at (2) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (4) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (2)(i) above.

5. Report of Committee on Private Members' Bills and Besolutions

Shri G. G. Swell presented the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and third Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Fiftieth Report on Chapter V of Audit Report (Civil) 1970 on Revenue Receipts and Report of the Comptroller and Auditor General of India for the year 1969-70 Central Government (Civil)—Revenue Receipts relating to Other Direct Taxes.

7. Matters Under Rule 377

(i) Shri Atal Bihari Vajpayee and some other Members raised matter regarding irregular allotment of land in Delhi.

In this connection, Shri I. K. Gujral made a personal explanation.

(ii) Shri S. N. Singh raised matter regarding the reported attack on the house of Shri Nathuram Mirdha, M.P., at Jodhpur.

8. The Budget (General)-1974-75-Demands for Grants

Combined discussion on the following items of business continued:-

- *(i) Demands for Grants Nos. 24, 25 and 26 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 8th April, 1974.
- *(ii) Demands for Grants Nos. 96 and 97 for which the Department of Culture is responsible.

The discussion was not concluded.

6.04 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th April, 1974).

S. L. SHAKDHER, Secretary-General.

*Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 10, 1974|Chaitra 20, 1896 (Saka)

No. 367

11 A.M.

1. Starred Questions

Starred Questions Nos. 627, 628 and 630-633 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 6229-6265, 6267-6270, 6272, 6273, 6275-6330, 6332-6370 and 6372-6396 were laid on the Table.

A statement by the Deputy Minister of Information and Broadcasting (i) correcting the reply given on the 27th February, 1974 to Unstarred Question No. 1015 regarding Broadcast of talks of Members of Parliament and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Tourism and Civil Aviation to the reported stoppage of booking fresh cargo at Indian airports by almost all the International Airlines for want of space, especially on West-bound flights resulting in the fall in export of cargo and the steps taken by the Government to meet the situation.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

4. Question of Privilege

The Speaker withheld his consent to the question of privilege sought to be raised by Shri M. C. Daga regarding the publication in certain newspapers about the deliberations of the meeting held by the Speaker with Leaders of Parties and Groups on the 5th April, 1974 about the Presidential Order in respect of Pondicherry.

5. Papers Laid on the Table

The following papers were laid on the Table:----

(1) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research for the year 1971, along with the Audited Accounts for the year 1970-71.

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- (2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1970-71.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above.
- (4) A copy of Notification No. G.S.R. 324 (Hindi and English versions) published in Gazette of India dated the 30th March, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 323 (Hindi and English versions) published in Gazette of India dated the 30th March, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (6) A copy of the Bombay Rents, Hotel and Lodging House Rates Control (Gujarat Amendment) Act, 1974 (President's Act No. 5 of 1974) (Hindi and English versions) published in Gazette of India dated the 31st March, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974.
- (7) A copy of the Indian Telegraph (First Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 259 in Gazette of India dated the 9th March, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

6. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:----

- (1) Hundred and sixth Report on action taken by Government on the recommendations contained in their Seventy-ninth Report relating to Ministry of Railways.
- (2) Hundred and seventh Report on action taken by Goverrment on the recommendations contained in their Eightyfourth Report relating to Department of Cooperation.

7. Statement by Minister

The Deputy Minister of Railways made a statement regarding the alleged bayonet charge by R.P.F. Personnel at Lakhisarai Railway Station during the incidents in Bihar.

8. Matter Under Rule 377

Shrimati Roza Vidyadhar Deshpande raised matter regarding the reported stoppage of supply of certain drugs by M's Alembic Chemicals.

9. The Budget (General)-1974-75-Demands for Grants

Combined discussion on the following items of business continued:-

- *(i) Demands for Grants Nos. 24, 25 and 26 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 8th April, 1974.
- *(ii) Demands for Grants Nos. 96 and 97 for which the Department of Culture is responsible.

The discussion was not concluded.

10. Statements by Ministers

(i) The Minister of External Affairs made a statement regarding the Bangladesh-India-Pakistan Agreement, signed in New Delhi on the 9th April, 1974. The Minister also laid on the Table a copy each of the following documents:—

- (1) Bangladesh, India, Pakistan Agreement signed in New Delhi on April 9, 1974.
- (2) Agreement between India and Pakistan on release and repatriation of persons detained in either country prior to conflict of 1971.
- (3) Joint Communique regarding the review of the progress of normalisation between India and Pakistan under the Simla Agreement.

(ii) The Minister of State for Home Affairs made a statement regarding the New Friends Cooperative House Building Society. 6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th April, 1974).

S. L. SHAKDHER, Secretary-General.

*Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 11, 1974|Chaifra 21, 1896 (Saka)

No. 368

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 647, 648, 650, 652-654 and 656 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6397—6439, 6441—6449, 6451— 6540, 6543—6545 and 6547—6583 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bokaro Steel Limited, for the year 1972-73.
 - (ii) Annual Report of the Bokaro Steel Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Steelwork_s Construction Limited. Calcutta, for the year 1972-73.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Singareni Collieries Company Limited, Kottagudem Collieries (Andhra Pradesh), for the year 1972-73.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kottagudem Collieries (Andhra Pradesh), for the year

1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur for the year 1972-73.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Employees' State Insurance (Central) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 306 in Gazette of India dated the 23rd March, 1974, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (5) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Annual Report* on the activitie; of the Coal Mines Labour Welfare Organisation for the year 1972-73.

4. Report of Estimates Committee

Shri R. K. Sinha presented the Fifty-first Report of the Estimates Committee on action taken by Government on the recommendations contained in their Forty-first Report on the Ministry of Communications (Indian Posts and Telegraphs Department)—Telephones.

5. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and ninth Report on action taken by Government on the recommendations contained in their Seventy-seventh Report relating to Ministry of Railway3.
- (2) Hundred and tenth Report on action taken by Government on the recommendations contained in their Seventy-sixth Report relating t₀ Ministries of Home Affairs, Information and Broadcasting and Department of Agriculture.

6. The Pondicherry Budget

(1) Shri K. R. Ganesh laid on the Table a copy of Notification No. S.O. 222(E) (Hindi and English versions) published in Gazette of India dated the 29th March. 1974 containing the President's Order in regard to the authorisation of expenditure out of the Consolidated Fund of the Union territory of Pondicherry.

(2) Shri Y. B. Chavan presented a statement of estimated receipts and expenditure of the Union territory of Pondicherry for the year 1974-75.

^{*}The English version of the Report was laid on the Table on the 21st March, 1974.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement that the discussion on the Pondicherry Budget and connected Appropriation Bill would be taken up on Monday, the 15th April, 1974 and thereafter further discussion on the Demands for Grants of the Ministries would be resumed.

8. The Budget (General)-1974-75-Demands for Grants

(i) Demands for Grants Nos. 24, 25 and 26 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 8th April, 1974.

(ii) Demands for Grants Nos. 96 and 97 for which the Department of Culture is responsible.

All the cut motions to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, moved on the 8th April, 1974, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education and Social Welfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1974-75, were voted in full.

Both the Demands for Grants (Revenue Account) for which the Department of Culture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1974-75, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 78, 79 and 80 for which the Ministry of Steel and Mines is responsible commenced.

One cut motion (No. 3) was moved.

The discussion was not concluded.

9. Motion Regarding Thirty-Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Banamali Babu moved the following motion:---

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 1974."

The motion was adopted.

10. Private Member's Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Madhu Limaye on the 15th March, 1974 and the amendments thereto moved on the 29th March, 1974, continued:---

- "This House is of opinion that the Government should re-cast its policy with regard to prices and agricultural production in such a way that---
 - (a) essential articles of consumption sell at 11 times the cost of production, including transport charges, taxes and profits;

**Discussed together.

- (b) there shall prevail parity betwen the prices of industrial goods and agricultural produce;
- (c) fluctuations in foodgrain prices of more than 15 per cent shall not be permitted;
- (d) the Government shall take the responsibility of purchasing cotton, sugar-cane, raw jute, foodgrains and other produce at support prices which may take into account the cost of production plus a reasonable margin for the farmers;
- (e) electricity rate per unit for agricultural purposes shall not be more than ten paise; and
- (f) fertilizers shall be made available to the Kisans with land holdings of less than ten agres at subsidised rates and the irrigation rates shall be reduced by 25 per cent."

The following Members took part in the debate:--

- (1) Shri B. K. Daschowdhury
- (2) Shri Rana Bahadur Singh
- (3) Shri Sat Pal Kapur
- (4) Shri Ranen Sen

The discussion was not concluded.

11. Motion Regarding Contempt of the House

- Shri K. Raghu Ramaiah moved the following motion:--
 - "This House resolves that the person calling himself Ratan Chandra Gupta who shouted slogans from the visitors' Gallery of the House at 14.24 hours today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found, has committed a grave offence and is guilty of the contempt of this House.
 - This House further resolves that without prejudice to any other action to which he may be liable under the law, Ratan Chandra Gupta be sentenced to rigorous imprisonment till 6 P.M. on the 10th May, 1974, for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

Two amendments were moved by Sarvashri Madhu Limaye and Samar Guha.

On the amendment moved by Shri Madhu Limaye, the House divided, Ayes 20; Noes 97. The amendment was accordingly negatived.

The amendment moved by Shri Samar Guha was also negatived.

On the motion moved by Shri K. Raghu Ramaiah, the House divided, Ayes 97; Noes 5. The motion was accordingly adopted.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th April, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN- PART I

[Brief Record of Proceedings]

Monday, April 15, 1974/Chaitra 25, 1896 (Saka)

No. 369

11.01 A.M.

1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri Radha Mohan Singh, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 668-670, 672, 674, 675 and 678 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6584-6685, 6687-6705 and 6707-6783 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (I) (i) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:---
 - Order No. VCT-2873|121641-V dated the 12th February 1974 in the case of Samarpan Cooperative Housing Society (Proposed) Rajkot.
 - (2) Order No. VCT-2473|97986-V dated the 2nd November, 1973 in the case of Manilal Park Cooperative Housing Society, Kapadvani, District Kaira.
 - (3) Order No. VCT-1473/101929-V dated the 3rd November, 1973 in the case of Sabarmati Harijan Ashram Trust, Ahmedabad.

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- (4) Order No. VCT-2373|106528-V dated the 3rd November, 1973 in the case of Dudheshwar Cooperative Housing Society Limited, Junagadh.
- (5) Order No. VCT-1473|79265-V dated the. 12th November, 1973 in the case of Jagmalbhai Madhabhai Desai and others.
- (6) Order No. VCT-1473|979995-V dated the 12th November, 1973 in the case of Bai Lasu W|o Gandaji Penaji.
- (7) Order No. VCT-1773/92004-V dated the 13th November, 1973 in the case of Punjabhai Dahyabhai Patel.
- (8) Order No. VCT-3173/95903-V dated the 17th November, 1973 in the case of Yamuna Cooperative Housing Society Limited.
- (9) Order No. VCT-3173/73666-V dated the 17th November, 1973 in the case of Himatlal D. Dave.
- (10) Order No. VCT-2473/109490-V dated the 17th November, 1973 in the case of Bai Narmada Amritlal Barot.
- (11) Order No. VCT-2473/87831-V dated the 17th November, 1973 in the case of Shantilal H. Patel.
- (12) Order No. VCT-1773/103441-V dated the 17th November, 1973 in the case of Sudip Cooperative Housing Society, Baroda.
- (13) Order No. VCT-1773/83460-V dated the 17th November, 1973 in the case of Amrapali Cooperative Housing Society Limited Baroda.
- (14) Order No. VCT-2873/63570-V dated the 17th November, 1973 in the case of Rabari Ratna Jasa.
- (15) Order No. VCT-1773/87633-V dated the 19th November, 1973 in the case of Khushalbhai Ranchhodbhai.
- (16) Order No. VCT-2873/229-V dated the 19th November, 1973 in the case of Santramji Bhagwandasji.
- (17) Order No. VCT-1773/97206-V dated the 20th November, 1973 in the case of Shankarbhai Raghunathji.
- (18) Order No. VCT-1773/67424-V dated the 20th November, 1973 in the case of Babubhai alias Ramanabhai Mahijibhai Barot.
- (19) Order No. VCT-1473/93296-V dated the 20th November, 1973 in the case of Nabibhai R. Mansuri of Dholka.
- (20) Order No. VCT-1673/50048-V dated the 20th November, 1973 in the case of Baagyodaya Co-operative Housing Society Palanpur.
- (21) Order No. VCT-2873/98591-V dated the 21st December, 1973 in the case of Purnachandra Nagindas and Sukumar Nagindas.
- (22) Order No. VCT-1072|117780-V dated the 21st November, 1973 in the case of Kalidas Motibhai Patel.

- (23) Order No. VCT-1773/88061-V dated the 19th November, 1973 in the case of Lodge Teryl Lith.
- (24) Order No. VCT-1773/97203-V dated the 21st November, 1973 in the case of Abhesang Ummarbhai Shekh.
- (25) Order No. VCT-1472/765104-V dated the 3rd December, 1973 in the case of Patheya Cooperative Housing Society Limited, Ahmedabad.
- (26) Order No. VCT-1472/160335-V dated the 3rd December, 1973 in the case of Vrindavan Vihar Flats Cooperative Housing Society Limited, Ahmedabad.
- (27) Order No. VCT-1473/75122-V dated the 4th December, 1973 in the case of Nanalal P. Patel of Ahmedabad.
- (28) Order No. VCT-3073/69818-V dated the 5th December, 1973 in the case of Durlabhbhai Naranbhai.
- (29) Order No. VCT-3073/91923-V dated the 5th December, 1973 in the case of Suleman Fakir Mohammed.
- (30) Order No. VCT-3073/77199-V dated the 5th December, 1973 in the case of Shakti Vijay Cooperative Housing Society Limited, Surat.
- (31) Order No. VCT-1473/67618-V dated the 7th December, 1973 in the case of Tripad Cooperative Housing Society, Limited (Proposed) Ahmedabad.
- (32) Order No. VCT-1873/Conf. 4588-V dated the 10th December, 1973 in the case of Sakhubha Vibhaji.
- (33) Order No. VCT-3073/97777-V dated the 10th December, 1973 in the case of Gopalbhai B. Ahir.
- (34) Order No. VCT-3073/85511-V dated the 10th December, 1973 in the case of Shrimati Aminabibi.
- (35) Order No. VCT-3073/85512-V dated the 11th December, 1973 in the case of Prabhubhai Ranachhodbhai Desai.
- (36) Order No. VCT-3073/36518-V dated the 11th December, 1973 in the case of Shrimati Tarunikaben S. Jadav.
- (37) Order No. VCT-3073/63572-V dated the 14th December, 1973 in the case of Adarsh Society, Surat.
- (38) Order No. VCT-1473/15260-V dated the 17th December, 1973 in the case of Kanubhai P. Shah.
- (39) Order No. VCT-1873/5091-V dated the 10th December, 1973 in the case of Takhta Sinhji Mahajan Sanatorium of Bhavnagar.
- (40) Order No. VCT-1473/85912-V dated the 17th December, 1973 in the case of Harihar Cooperative Housing Society Limited, Ahmedabad.
- (41) Order No. VCT-3074/5421-V dated the 12th February, 1974 in the case of Shrimati Maniben, WD/o Lallubhai Morarbhai.

- (42) Order No. VCT-1473/115368-V dated the 13th February, 1974 in the case of Ajitbhai N. Fojdar.
- (43) Order VCT-1673/89468-V dated the 19th February, 1974 in the case of Garsanbhai Becharbhai.
- (44) Order No. VCT-3072/162165-V dated the 31st July, 1973 in the case of Darpan Cooperative Housing Society Limited, Surat.
- (45) Order No. VCT-1773/36431-V dated the 4th August, 1973 in the case of Amrita Cooperative Housing Society Limited (Proposed) Nizampura, Baroda.
- (46) Order No. VCT-3073/73128-V dated the 20th August, 1973 in the case of Vishwakarma Trust, Nanavata, Nanupura, Surat.
- (47) Order No. VCT-1773-111702-V dated the 28th November, 1973 in the case of Vijay Vallabh Shatabdi Smarak Trust, Baroda.
- (48) Order No. VCT-3073/60556-V dated the 28th November, 1973 in the case of Raichandbhai Gulabhai Parmar.
- (49) Order No. VCT-1773/3674-V dated the 2nd December, 1973 in the case of Alembicnagar Cooperative Housing Society Limited, Baroda.
- (50) Order No. VCT-3073/3343-V dated the 10th December, 1973 in the case of Pravinchandra Chhaganlal and others.
- (51) Order No. VCT-1473/97972-V dated the 18th December, 1973 in the case of Natubhai Khodabhai and others.
- (52) Order No. VCT-1473/82439-V dated the 1st January, 1974 in the case of Jay Shiv Shakti Cooperative Housing Society Limited, Ahmedabad.
- (53) Order dated the 30th November, 1973 in the case of Ishwarlal Keshavlal.
- (54) Order dated the 18th December, 1973 in the case of Gondal Taluka Gharid Vechan Sangh, Gondal.
- (55) Order dated the 18th December, 1973 in the case of Oil Cake Industries, Dhoraji.
- (56) Order dated the 18th December, 1973 in the case of Ambica Oil Cake Industry, Dhoraji.
- (57) Order dated the 21st February, 1974 in the case of Paras Ceramics, Dhamalpur.
- (58) Order No. TNC/VCT-SR-117 dated the 26th November, 1973 in the case of Unique Industries, Nadiad.
- (59) Order No. TNC/VCT-SR-95 dated the 1st December, 1973 in the case of Parikha Chemicals, Nadiad.
- (60) Order No. TNC/VCT-SR-89 dated the 7th December, 1973 in the case of Smith Technocast Corporation, Nadiad.
- (61) Order No. TNC/VCT-SR-109—112 dated the 26th December, 1973 in the case of Power Build Private Limited, Vidyanagar.

- (62) Order No. TNC/VCT-SR-99, 100, 101/Ws. 645 dated the 8th February, 1974 in the case of P. K. Patel & Co.
- (63) Order No. TNC/VCT-SR-134 dated the 16th February, 1974 in the case of Vallabh Glass Works, Vallabh Vidyanagar.
- (64) Order No. TNC/VCT-SR-135 dated the 16th February, 1974 in the case of Deepak Tobacco Company, Anand.
- (65) Order No. VCT/10-73 dated the 5th February, 1974 in the case of Inventa Steel Private Limited (Proposed), Jam-nagar.
- (66) Order No. R. C. 6038 dated the 10th January, 1974 in the case of Atlas Export Industries, Junagadh.
- (67) Order No. CH/VCT/Rg-2/73 dated the 2nd April, 1973 in the case of Dharampur Cement Products.
- (68) Order No. CH/VCT/Rg-14/73 dated the 10th October, 1973 in the case of Sardesai Brothers Limited, Bilimora.
- (69) Order No. CH/VCT/WS.2383/73 dated the 19th November, 1973 in the case of Giriraj Exhibitors Private Limited.
- (70) Order No. LND/N/VL/WS/1419 dated the 15th November, 1973 in the case of Sidhpur Haluka Handmade Paper Consumers Cooperative Society.
- (71) Order No. LND/N/WS/35/73 dated the 12th February, 1974 in the case of Kasturbhai Chimanlal Sanghvi.
- (72) Order No. LND/N/WS/403 dated the 12th February, 1974 in the case of Parmar Bone Mill, Mehsana.
- (73) Order No. Bhumi/VCT/6553 dated the 3rd November, 1973 in the case of Shree Protens and foods Limited, Bharuch.
- (74) Order No. Bhumi/VCT/8238 dated the 14th November, 1973 in the case of Shri Sarvodaya Market, Broach.
- (75) Order No. Bhumi/VCT/8498 dated the 28th November, 1973 in the case of Village Service Centre, Broach.
- (76) Order No. Bhumi/VCT/8497 dated the 28th November, 1973 in the case of Shree Champaklal V. Shah Promoter, K. C. Chemicals Industry, Bharuch.
- (77) Order No. LND/VCT/8500 dated the 28th November, 1973 in the case of Shri C. S. Sheth, Partner, Ambar Paints Industries, Broach.
- (78) Order No. Bhumi/VCT/8499 dated the 8th December, 1973 in the case of Shri M. R. Kakad, Partner, Bhavis Plastic Industry Limited, Broach.
- (79) Order No. Bhumi/VCT/10128 dated the 28th December, 1973 in the case of Natwarsing K. Solanki, Managing Director, Gujarat Cables and Enamalled Products Private Limited, Ankleshwar.

- (80) Order No. Bhumi/VCT/WS/88 dated the 11th January, 1974 in the case of Shri Abdul Aziz Matliwala.
- (81) Order No. Bhumi/VCT/338 dated the 22nd January, 1974 in the case of Dhansukhlal Chunilal Ariwala, Partner, the Balaji Chemical Industries, Bharuch.
- (82) Order No. VCT/SR-58/73 dated the 23rd November, 1973 in the case of Karamchand Premchand Private Limited, Baroda.
- (83) Order No. VCT/SR-60/73 dated the 24th November, 1973 in the case of Febriquip Private Limited, Baroda.
- (84) Order No. VCT/SR-59/73 dated the 23rd November, 1973 in the case of Sarabhai Chemicals Private Limited.
- (85) Order No. VCT/SR-8/73 dated the 1st December, 1973 in the case of Baroda Cooperative Industrial Estate Limited, Baroda.
- (86) Order No. VCT/SR-6/73 dated the 1st December, 1973 in the case of Federation Social Welfare Trust, Baroda.
- (87) Order No. VCT/SR-52/73 dated the 1st December, 1973 in the case of Satyadev Chemicals Private Limited, Baroda.
- (88) Order No. VCT/SR-46/73 dated the 8th December, 1973 in the case of Kril Standard Products Private Limited.
- (89) Order No. VCT/SR-32/73 dated the 11th January, 1974 in the case of Mohanlal Hiralal Shah.
- (90) Order No. VCT/30-73 dated the 18th January, 1974 in the case of Alembic Chemicals Works, Baroda.
- (91) Order No. VCT/41/73 dated the 18th January, 1974 in the case of Girishbhai Magenbhai Mitra.
- (92) Order No. VCT-SR. 61/73 dated the 22nd January, 1974 in the case of Indulal Yajnik Memorial Trust, Baroda.
- (93) Order No. LND/WS/7064 dated the 15th November, 1973 in the case of Dutta Fertiliser Company, Godhra.
- (94) Order No. LND/WS/264 dated the 17th January, 1974 in the case of Gujarat Wooden Art Industries, Dohad.
- (95) Order No. CH/LND/I/VCT/21/74 dated the 30th January, 1974 in the case of Amreli District Purchase and Sales Union Limited, Amreli.
- (96) Order No. VCT/SR/283/73 dated the 17th November, 1973 in the case of Nand Industrial Cooperative Society.
- (97) Order No. VCT/SR/284/73 dated the 17th November, 1973 in the case of Anand Industrial Cooperative, Society.
- (98) Order No. VCT/SR/282/72 dated the 29th November, 1973 in the case of Parmanand Industrial Cooperative Society.
- (99) Order No. VCT/ST/50/72 dated the 27th November, 1973 in the case of Ganesh Industrial Cooperative Services Society, Limited, Surat.

- (100) Order No. VCT/SR/233/73 dated the 29th November, 1973 in the case of Manilal Nagindas Vakawala.
- (101) Order No. VCT/SR/267/268/73 dated the 13th December, 1973 in the case of Chalthan Division Sugar Industrial Cooperative Society Limited.
- (102) Order No. VCT/SR/131/73 dated the 13th December, 1973 in the case of Lalitaben Navnitlal Hathiwala.
- (103) Order No. VCT/SR/57/58/73 dated the 13th December, 1973 in the case of Champaklal Zinabhai Prajapati.
- (104) Order No. VCT/SR/197/73 dated the 7th February, 1974 in the case of K. J. Vakharia and Company.
- (105) Order No. VCT/SR/314 dated the 14th February, 1974 in the case of Sadhana Vidya Bhavan Cooperative Housing Society Limited.
- (b) A statement (Hindi and nglish versions) showing (i) reasons for delay in laying the above Orders, and (ii) for not laying the Hindi versions thereof.
- (ii) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) (a) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1972-73.
 - (b) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comtroller and Auditor General thereon.
 - (2) (a) Review by the Government on the working of the National Building Construction Corporation Limited, New Delhi, for the year 1972-73.
 - (b) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroler and Auditor General thereon.
 - (3) (a) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1972-73.
- (b) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (II) A copy of the Fertiliser (Movement Control) (Second Amendment) Order. 1974 (Hindi and English versions) published in Notification No. G.S.R. 145(E) in Gazette of India dated the 27th March, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(III) A copy of the Annual Accounts (Hindi and English versions) of the Bombay Port Trust for the year 1972-73 and the Audit Report thereon.

5. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and sixteenth Report of the Public Accounts Committee on the Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes-Salestax Receipts of the Union territory of Delhi.

6. Report of Committee on Government Assurances

Shri R. Balakrishna Pillai presented the Eighth Report of the Committee on Government Assurances.

7. Matter Under Rule 377

Sarvashri S. M. Banerjee and Vasant Sathe raised matter regarding the reported death of several patients in Kanpur hospital due to spurious glucose injections.

8. The Pondicherry Budget-1974-75

The following items of business were taken up together:---

- (i) General Discussion on the Budget for the Union territory of Pondicherry for 1974-75.
 - *(ii) Demand for Grants on Account Nos. 1 to 32 and 34 in respect of the Budget for the Union territory of Pondicherry for 1974-75.

The following Members took part in the combined debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri M. Kalyanasundaram
- (8) Shri Jagannathrao Joshi
- (4) Shri G. Viswanathan

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants on Accounts (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Pondicherry) for 1974-75, were voted in full.

9. Government Bill—Introduced

✓ The Pondicherry Appropriation (Vote on Account) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri K. R. Ganesh was opposed. The motion was adopted and the Bill was introduced.

^{*}Discussed together.

10. Government Bill-Passed

The Pondicherry Appropriation (Vote on Account) Bill, 1974

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

11. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 78, 79 and 80 for which the Ministry of Steel and Mines is responsible and the cut motion thereto moved on the 11th April, 1974, continued.

The discussion was not concluded.

12. Statement by Minister

 \checkmark The Minister of Parliamentary Affairs made a statement regarding the decision taken by the Business Advisory Committee at its sitting held on the 15th April, 1974 about the discussion on Bihar situation.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th April, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, April 16, 1974/Chaitra 26, 1896 (Saka)

No. 370

11 A.M.

1. Starred Questions

Starred Questions Nos. 689, 690, 692—696 and 706 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unsarred Questions Nos. 6784-6820, 6822, 6823, 6825-6949, 6851-6854 and 6856-6968 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Information and Broadcasting regarding 'Text of the letter written by the Minister to Motion Pictures Associations for showing longer version of documentary films on Netaji' was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Information and Broadcasting to the reported suicide by an Assistant Station Director of the Television Centre on April 11, 1974 who jumped to death from the fourth floor of Akashvani Bhavan, New Delhi.

The Minister of Information and Broadcasting made a statement in regard thereto.

5. Question of Privilege

Shri Jyotirmoy Bosu raised a question of privilege regarding alleged deliberate misleading information given to the House in reply to Unstarred Question No. 2093 dated the 6th March, 1974.

The matter was held over.

6. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 321 published in Gazette of India dated the 30th March, 1974, together with an explanatory memorandum.
 - (ii) G.S.R. 322 published in Gazette of India dated the 30th March, 1974, together with an explanatory memorandum.
- (2) (i) A statement (Hindi and English versions) correcting the information given in respect of Unstarred Question No. 2765 dated the 18th August, 1972 by Shri G. C. Dixit regarding arrears of Income-tax against top individuals in Madhya Pradesh in Statement No. VII showing action taken by Government on assurances, promises and undertakings given by Ministers during the Fifth Session of Fifth Lok Sabha, laid on the Table of the House on the 27th July, 1973.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above statement.
- (3) A copy of the Gujarat Panchayats (Amendment) Act, 1974 (President's Act No. 8 of 1974) (Hindi and English versions) published in Gazette of India dated the 31st March, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974.

7. Reports and Minutes of Estimates Committee

Shri R. K. Sinha presented the following Reports and Minutes of the Estimates Committee:—

- (1) (i) Fiftieth Report on the Ministry of Industrial Development—Industrial Licensing.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Fifty-second Report on the Ministry of Education and Social Welfare—Archaeological Survey of India.
- (ii) Minutes of the sittings of the Committee relating to the

8. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and twenty-first Report of the Public Accounts Committee on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Defence Services) relating to Defence Production.

9. Statement by Minister

The Minister of Health and Family Planning made a statement negarding the reported death of several patients in Kanpur hospital due to spurious glucose injections.

10. Matter Under Rule 377

Shri Jyotirmoy Bosu raised matter regarding the reported statement by Mr Hubert Humphrey, the former U.S. Vice-President that the Prime Minister Shrimati Indira Gandhi in her private talk with him had favoured the presence of American troops in Vietnam.

The Prime Minister made a statement on the subject.

11. The Budget (General)-1974-75-Demands for Grants

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Discussion on the Demands for Grants Nos. 78, 79 and 80 for which the Ministry of Steel and Mines is responsible and the cut motion thereto moved on the 11th April, 1974, continued and was concluded.

The cut motion moved on the 11th April, 1974, was negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Steel and Mines is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) 1974-75, were voted in full.

6.13 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th April, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 17, 1974/Chaitra 27, 1896 (Saka)

No. 371

11 A.M.

1. Starred Questions

Starred Questions Nos. 711, 713-715 and 717 were orally answered. Replies to Starred Questions Nos. 709, 712, 716 and 718-729 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6969-6972, 6974-7014, 7016-7050, 7052-7058, 7060-7091, 7093-7100, 7102-7123 and 7125-7136 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Information and Broadcasting regarding Taking-over Metro Cinemas in Calcutta and Bombay by Government was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Prasannbhai Mehta called the attention of the Minister of Supply and Rehabilitation to the reported abrupt stopping of airconditioning plants at Delhi airport by the private firm maintaining these plants, due to non-payment of its dues by the Government.

The Minister of Supply and Rehabilitation made a statement in regard thereto.

5. Question of Privilege

Further consideration of the question of privilege raised by Shri Jyotirmoy Bosu on the 16th April, 1974, regarding alleged deliberate misleading information given to the House in reply to Unstarred Question No. 2093 dated the 6th March, 1974, was resumed.

The Deputy Minister of Home Affairs made a statement explaining the position and expressing regret.

The Minister of Home Affairs also expressed regret. The matter was treated as closed.

[P.T.O.

6. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Furnace Oil (Fixation of Ceiling Prices and Distribution) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 150(E) in Gazette of India dated the 29th March, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1974, published in Notification No. G.S.R. 309 in Gazette of India dated the 30th March, 1974.
 - (ii) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1974, published in Notification No. G.S.R. 310 in Gazette of India dated the 30th March, 1974.
 - (iii) The Indian Forest Service (Probationers' Final Examination) Amendment Regulation, 1974, published in Notification No. G.S.R. 311 in Gazette of India dated the 30th March, 1974.

7. Intimation Regarding arrest of Members

The Deputy Speaker informed the House of a telegram dated the 16th April, 1974 from the Superintendent of Police, Bhopal, to the Speaker, intimating that Sarvashri Atal Bihari Vajpayee and B. S. Chowhan, Members, Lok Sabha, were arrested at Bhopal on the 16th April, 1974, at 14.5 hours under sections 188 of the Indian Penal Code and 32 Police Act for demonstrating before Madhya Pradesh Vidhan Sabha in contravention of Regulatory Orders passed by the Superintendent of Police, Bhopal.

8. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and twenty-third Report on paragraphs 44 and 45 of the Report of the Comptroller and Auditor General of India—Union Government (Civil), relating to Khadi and Village Industries Commission.
- (2) Hundred and fourteenth Report on action taken by Government on the recommendations contained in their Eighty-ninth Report on Review of implementation by Government of the recommendations of the Public Accounts Committee relating to 'Customs' during 1962-72.

9. Statement by Minister

The Minister of Home Affairs made a statement regarding the situation in Bihar and Gujarat.

10. Matters Under Rule 377

(i) Shri Indrajit Gupta raised matter regarding the reported permission being given by the Government to U.S. General Motors to acquire shares in Hindustan Motors.

The Minister of Heavy Industry made a statement on the subject.

(ii) Shri Vasant Sathe raised matter regarding the reported export of low priced text books imported for the benefit of students.

11. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demand for Grant No. 70 for which the Ministry of Petroleum and Chemicals is responsible commenced.

Thirteen cut motions [Nos. 9 to 21] were moved.

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-first Report of the Business Advisory Committee.

13. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 28th February, 1974 to Unstarred Question No. 1242 regarding forged car permit case.

Shri T. A. Pai replied to the discussion.

6.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th April, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 18, 1974/Chaitra 28, 1896 (Saka)

11.01 A.M.

1. Starred Questions

Starred Questions No3. 730, 731, 734, 737, 738, 740, 743—745, 747 and 748 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7137-7168, 7170-7221 and 7224-7302 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (a) (i) Review by the Government on the working of the Machine Tool Corporation of India Limited, Ajmer, for the year 1972-73.
 - (ii) Annual Report of the Machine Tool Corporation of India Limited, Ajmer, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Machine Tools Limited. Bangalore, for the year 1972-73.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:---
 - (i) Ministry of Communications

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- (ii) Ministry of Finance
- (iii) Ministry of Irrigation and Power
- (iv) Ministry of Labour
- (v) Ministry of Tourism and Civil Aviation

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- (vi) Ministry of Works and Housing.
- (3) (i) A copy of the Delhi Shops and Establishments (Amendment) Rules 1974 (Hindi and English versions) published in Notification No. F.4(16) [74]CIS|Lab. in Delhi Gazette dated the 29th March, 1974, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A copy of the Navy (Pay and Allowances) Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 9-E in Gazette of India dated the 5th April, 1974, under section 185 of the Navy Act, 1957.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1972-73.
 - (ii) Annual Report of the Triveni Structurals Limited, Naini, Allahabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1972-73.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Intimation regarding conviction of Members

The Deputy Speaker informed the House of a telegram dated the 17th April, 1974, from the Superintendent of Police, Bhopal, to the Speaker, intimating that Sarvashri Atal Bihari Vajpayee and B. S. Chowhan, Members, Lok Sabha, had been convicted on admission under section 188 of the Indian Penal Code and were sentenced to imprisonment till the rising of the Court on the 16th April, 1974.

5. Report of Public Accounts Committee

Shri Jyotirmov Bosu presented the Hundred and twenty-second Report of the Public Accounts Committee on Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Posts and Telegraphs).

6. Motions for Elections to Committees

- (i) Shri Ziaur Rahman Ansari moved the following motion:---
 - "That in pursuance of sub-section (3)(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, for the next term commencing from the 29th June, 1974, subject to other provisions of the said Act."

The motion was adopted.

- (ii) Shri S. B. P. Pattabhi Rama Rao moved the following motion:---
 - "That this House d₀ recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri S. A. Khaja Mohideen and Sanda Narayanappa from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

7. Motion regarding Forty-first Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 17th April, 1974."

The motion was adopted.

8. Matters Under Rule 377

 \checkmark (i) Shri Jyotirmoy Bosu raised matter regarding alleged raping of women and girls by B.S.F. personnel in Manipur hill areas.

(ii) Shri Shyam Sunder Mohapatra raised matter regarding presence of worm and insects inside a Limca bottle.

(iii) Shri Samar Guha raised matter regarding the Indian Institute of Technology, Kharagpur.

(iv) Shri Atal Bihari Vajpayee and some other Members raised matter regarding the reported parading by police in Bombay of a Harijan youth after being stripped naked and his face being tarred.

9, Calling Attention

Shri M. C. Daga called the attention of the Minister of Irrigation and Power to the reported major power failure in the northern region of the country.

The Minister of Irrigation and Power made a statement in regard thereto.

10. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demand for Grant No. 70 for which the Ministry of Petroleum and Chemicals is responsible and the cut motions thereto moved on the 17th April, 1974, continued and was concluded.

All the cut motions moved on the 17th April, 1974, were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Petroleum and Chemicals is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1974-75, was voted in full.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th April, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 19, 1974/Chaitra 29, 1896 (Saka)

No. 373

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 750, 751, 753, 754, 757, 758, 760 and 764 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7303-7346, 7348-7358, 7360-7377, 7379-7385, 7387-7390, 7392-7423, 7425-7446, 7448-7462, 7464-7490 and 7492-7502 were laid on the Table.

A statement by the Minister of Finance correcting the reply given on the 5th April, 1974 to Unstarred Question No. 5678 regarding officers working in Syndicate Bank after completion of age of 58 years was laid on the Table.

A statement by the Minister of State in the Ministry of Finance (i) correcting the reply given on the 9th March, 1973 to Unstarred Question No. 2724 regarding assessment of wealth of top 75 families in India and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Question of Privilege

The Deputy Speaker withheld his consent to the question of privilege sought to be raised by Shri Jyotirmoy Bosu on the 18th April, 1974 against the Minister of Home Affairs for allegedly giving misleading information to the House on the 17th April, 1974, regarding shoot at sight order at Gaya.

4. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy of Notification No. G.S.R. 349 (Hindi and English versions) published in Gazette of India dated the 6th April, 1974 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (2) A statement (Hindi and English versions) on the Report of L the Working Group under the Chairmanship of the Chairman of the Bureau of Industrial Costs and Prices on the cost structure of certain bulk drugs, etc.
- (3) A copy of the Interim Report 1973 of Wakf Inquiry Committee.

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5. Reports and Minutes of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports and Minutes of the Public Accounts Committee:----

- (1) (i) Hundred and seventeenth Report on the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil), relating to Departments of Labour, Rehabilitation and Supply.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Hundred and twenty-fourth Report on the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil), relating to the Ministry of Health and Family Planning (Department of Health).
- (ii) Minutes of the sittings of the Committee relating to the above Report.

6. Report of Committee of Privileges

Shri Vasant Sathe presented the Eighth Report of the Committee of Privileges.

7. Discussion Under Rule 193

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Shri S. M. Banerjee raised a discussion on the statement made by the Minister of Home Affairs in the House on the 17th April, 1974 regarding situation in Bihar.

The following Members took part in the debate:---

- (1) Shri Bhogendra Jha
- (2) Shri Nawal Kishore Sinha
- (3) Shri Bhagwat Jha Azad
- (4) Shri Satyendra Narayan Sinha
- (5) Shri R. P. Yadav
- (6) Shri Ishwar Chaudhry
- (7) Shri Jyotirmoy Bosu
- (8) Shri Shankar Dayal'Singh
- (9) Shri Sukhdeo Prasad Verma
- (10) Shri V. Mayavan
- (11) Shri Jagannath Mishra
- (12) Shri Hari Kishore Singh
- (13) Shri Ramavatar Shastri
- (14) Pandit D. N. Tiwary
- (15) Shri Chiranjib Jha
- (16) Shri Atal Bihari Vajpayee
- (17) Shri Bibhuti Mishra
- (18) Shri Yamuna Prasad Mandal
- (19) Shri Samar Guha
- (20) Sardar Swaran Singh Sokhi

- (21) Shri Ram Bhagat Paswan
- (22) Shri Piloo Mody
- (23) Shri N. P. Yadav
- (24) Shri Tridib Chaudhuri
- (25) Shri M. Satyanarayan Rao

Shri Umashankar Dikshit replied to the discussion.

The discussion was concluded.

8. Private Members' Bills-Introduced

- (1) The Retired Army Soldiers Re-employment Bill, 1973 by Shri Vishwanath Pratap Singh.
- (2) The Prevention of Food Adulteration (Amendment) Bill, 1974 (Insertion of new sections 4A, 4B, etc.) by Shri Vishwanath Pratap Singh.
- (3) The All-India Services (Amendment) Bill, 1974 (Insertion of new section 2B, 2C, etc.) by Shri Vishwanath Pratap Singh.
- (4) The Homoeopathy Central Council (Amendment) Bill, 1974 (Amendment of section 2) by Shri Hari Singh.
- (5) The Homoeopathy Central Council (Amendment) Bill, 1974 (Amendment of sections 2, 5, etc.) by Shri M. C. Daga.
- (6) The Homoeopathy Central Council (Amendment) Bill, 1974 (Amendment of Second Scheduled by Shri M. C. Daga.
- (7) The Code of Civil Procedure (Amendment) Bill, 1974 (Amendment of section 80 and insertion of section 80A) by Shri D. K. Panda.

9. Private Member's Bill-Under Consideration

The Mother's Lineage Bill, 1973 by Shri Madhu Limaye

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 5th April, 1974, continued.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate:---

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri M. C. Daga (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd April, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 22, 1974/Vaisakha 2, 1896 (Saka)

No. 374

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 770, 771, 773, 776–778 and 780 were orally answered. Replies to Starred Questions Nos. 772, 774, 775, 779, 781–784 and 786–789 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7503-7530, 7532-7574, 7576-7578, 7580-7679 and 7681-7702 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Agriculture regarding death of cattle and sheep imported for breeding farms in Andhra Pradesh and Karnataka was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the reported sealing of 20 godowns of Delhi Municipal Corporation by the C.B.I.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1972-73.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1972-73, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

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- (3) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974:---
 - (i) The Bombay Inams (Kutch Area) Abolition (Gujarat Amendment) Act, 1974 (President's Act No. 7 of 1974) published in Gazette of India dated the 31st March, 1974.
 - (ii) The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1974 (President's Act No. 7 of 1974) published in Gazette of India dated the 31st March, 1974.
- (4) A copy of the Gujarat Devtsthan Inams Abolition (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. GHM-281 in Gujarat Government Gazette dated the 14th November, 1973, under sub-section (2) of section 29 of the Gujarat Devasthan Inams Abolition Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.
- (5) A copy of the Agreement (Hindi and English versions) entered into between the President of India and the Government of Bihar regarding the development and maintenance of road links within large towns served by National Highways in Bihar State, under section 10 of the National Highways Act, 1956.
- (6) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1972-73.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1972-73.
- (8) A copy of Notification No. G.S.R. 182(E) (Hindi and English versions) published in Gazette of India dated the 20th April, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

6. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and twenty-fifth Report of the Public Accounts Committee on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Defence Services).

7. Statement by Minister

The Minister of Agriculture made a statement regarding the submission of three more Interim Reports by the National Commission on Agriculture. The Minister als_0 laid on the Table a copy each of the following Reports together with the summaries of the important recommendations made therein:---

- (1) Desert Development.
- (2) Forest Research and Education.
 - (3) Certain important aspects of selected Export-oriented Agricultural Commodities.

8. Statement under Direction 115

Shri Atal Bihari Vajpayee made a statement regarding certain information given by the Minister of State for Home Affairs in the House on the 10th April, 1974 about New Friends Cooperative House Building Society.

The Minister of State for Home Affairs made a statement in reply thereto.

9. Motion Regarding Joint Committee

Shri P. G. Mavalankar moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint five members of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the retirement of Sarvashri Jaisukhlal Hathi, Ajit Prasad Jain. Ram Niwas Mirdha, C. D. Pande and Bindeshwari Prasad Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

10. Matter Under Rule 377

Shri S. M. Banerjee raised matter regarding the reported death of a girl in a hospital at Kanpur due to Dicrysticine injection.

11. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture is responsible, commenced.

Forty-one cut motions [Nos. 1, 2, 12, 15 to 17, 19 to 23; 39 to 43; 49; 51 to 61 and 69 to 81] were moved.

The discussion was not concluded.

12. Half-An-Hour Discussion

Shri N. K. P. Salve raised a half-an-hour discussion on points arising out of the answer given on the 22nd March, 1974 to Unstarred Question No. 4167 regarding tax exemption to industries in backward areas.

Shri K. R. Ganesh replied to the discussion.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd April, 1974).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 23, 1974/Vaisakha 3, 1896 (Saka)

No. 375

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 790-794, 796 and 799-801 were orally answered. Replies to Starred Questions Nos. 795, 798, 802-806, 808 and 809 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7703—7760, 7762—7802, 7804— 7879 and 7881—7902 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 11 addressed t_0 the Minister of Information and Broadcasting regarding development of film industries in Calcutta was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Defence to the reported disappearance of a high powered sophisticated telescope valued at Rs. 1,80,000 from the store room of a Defence installation at Chandipore, Orissa.

The Minister of Defence Production made a statement in regard thereto.

5. Question of Privilege

Shri K. P. Unnikrishnan raised a question of privilege against the *Organiser* in respect of a news report published in its issue dated the 20th April, 1974 containing certain allegations against some Members and the Watch and Ward staff of the Lok Sabha Secretariat.

The Speaker observed that in the first instance the Editor of the weekly would be asked to state what he had to say in the matter.

6. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:---
 - (i) Ministry of Health and Family Planning,
 - (ii) Ministry of Heavy Industry,
 - (iii) Ministry of Supply and Rehabilitation, and
- (iv) Ministry of Shipping and Transport.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1972-73.

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- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A'copy of the Hindi version of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130(E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956.
- (4) (i) A copy of the Heavy Electrical Companies Amalgamation Order, 1974, published in Notification No. G.S.R. 172(E) in Gazette of India dated the 5th April, 1974, under sub-section (5) of section 396 of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Order simultaneously.
- (5) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:---
 - (a) Report under section 22(3) (b) of the said Act in the case of M/s. Kesoram Industries and Cotton Mills Limited, and the Order dated the 21st March, 1974 of the Central Government thereon.
 - (b) Report under section 21(3) (b) of the said Act in the case of M/s. Lucas-TVS Limited, Madras and the Order dated the 28th March, 1974 of the Central Government thereon.
- (ii) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Reports and Orders of the Government thereon simultaneously.

7. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and twentieth Report of the Public Accounts Committee on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).

8. Matters Under Rule 377

(i) Sarvashri Madhu Limaye and Atal Bihari Vajpayee raised matter regarding impact of the dissolution of the Gujarat Legislative Assembly on the Presidential Election of 1974.

(ii) Shri Era Sezhiyan raised matter regarding the constitutional position arising out of not passing in time the Supplementary Demands for Grants for 1973-74 of the Union territory of Pondicherry.

9. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 22nd April, 1974, continued.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th April, 1974).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 24, 1974 Vaisakha 4, 1896 (Saka)

No. 376

11 A.M.

1. Starred Questions

Starred Questions Nos. 812, 815, 817 and 819–823 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7903—7936, 7938—7953, 7956— 7965, 7967—7983, 7985—8002, 8004—8024, 8026—8035, 8037—8039, 8041— 8045, 8047—8060 and 8062—8084 were laid on the Table.

3. Calling Attention

Shri Tridib Chaudhuri called the attention of the Minister of Irrigation and Power to the reported virtual breakdown of electric power supply in West Bengal and the decision of imposing a 40 per cent blanket cut in electric power supply to all consumers including industries.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of Notification No. G.S.R. 178(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (2) A copy each of the following Notifications under sub-section
 (2) of section 3 of the All India Services Act, 1951:--
 - (i) The Indian Forest Service (Probationers' Final Examination) (Amendment) Regulations, 1974, published in Notification No. G.S.R. 342 in Gazette of India dated the 6th April 1974.
 - (ii) The Indian Forest Service (Pay) Amendment Rules, 1974
 (Hindi and English versions) published in Notification No. G.S.R. 344 in Gazette of India dated the 6th April, 1974.

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- (3) A statement (as on 31st March, 1974) (Hindi and English versions) of the decisions taken on various Reports of the Administrative Reforms Commission and the implementation of these decisions.
- (4) A copy of the Delhi Municipal Corporation (Allowances of Councillors and Aldermen) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. U-13021/ 4/73-Delhi in Delhi Gazette dated the 5th April, 1974, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1972-73.

5. Papers Relating to Estimates Committee-Laid on the Table

Shri R. K. Sinha laid on the Table the following statements

- (1) Statement showing the final replies of Government included in Chapter V of the Thirty-third Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on their Thirteenth Report on the Ministry of Health and Family Planning (Department of Family Planning)— Family Planning Programme, which were not furnished by Government in time for inclusion in the said Action Taken Report.
- (2) Statement showing the final replies of Government included in Chapter V of the Forty-fifth Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on their Fortieth Report on the Ministry of Petroleum and Chemicals (Department of Chemical)—Fertilizers, which were not furnished by Government in time for inclusion in the said Action Taken Report.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

7. **Beports and Minutes of Estimates Committee**

Shri R. K. Sinha presented the following Reports and Minutes of the Estimates Committee:---

- (1) (i) Fifty-seventh Report on the Ministry of Health and Family Planning (Department of Health)—Central Government Health Scheme.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Sixtieth Report on the Ministry of Industrial Development—Availability and Distribution of Cement.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

8. Report of Public Accounts Committee

Shri Jyotirmoy Bosu presented the Hundred and nineteenth Report of the Public Accounts Committee on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes, relating to Income-tax.

9. Reports and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports and Minutes of the Committee on Public Undertakings:---

- (1) (i) Forty-ninth Report on Indian Oil Corporation Limited (Marketing Division).
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Fiftieth Report on Fertilizer Corporation of India Limited (Marketing and Distribution).
- (ii) Minutes of the sittings of the Committee relating to the above Report.

10. Matters Under Rule 377

(i) Sarvashri Shankar Dayal Singh and Ramavatar Shastri raised matter regarding the reported racket about smuggling of uranium from Jaduguda complex to China and Pakistan.

(ii) Shri Madhu Limay raised matter regarding the ownership of land reclaimed from the sea within territorial waters of India.

(iii) Sarvashri Shivaji Rao S. Deshmukh and S. T. Pandit raised matter regarding the reported firing at Aurangabad, Maharashtra.

11. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 22nd April, 1974 continued and was concluded.

On cut motion No. 1 moved by Shri Bhogendra Jha on the 22nd April, 1974, the House divided, Ayes 12; Noes 91. The cut motion was accordingly negatived.

On cut motion No. 17 moved by Shri Bhogendra Jha on the 22nd April, 1974, the House divided, Ayes 9; Noes 89. The cut motion was accordingly negatived.

On cut motion No. 72 moved by Shri S. M. Banerjee on the 22nd April, 1974, the House divided, Ayes 12; Noes 87. The cut motion was accordingly negatived.

The remaining cut motions moved were also negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) 1974-75, were voted in full.

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12. Half-An-Hour Discussion

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Shri Chandra Shailani raised a half-an-hour discussion on points arising out of the answer given on the 5th April, 1974 to Starred Question No. 575 regarding selection of Scheduled Caste candidates for recruitment to clerical grade by Dena Bank.

Shrimati Sushila Rohatgi replied to the discussion.

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th April, 1974).

> S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 25, 1974/Vaisakha 5, 1896 (Saka)

No. 377

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 830, 831, 834, 835, 837 and 838 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8085-8114, 8116-8118, 8120-8124, 8126-8143, 8145-8160, 8162-8184, 8186-8189, 8191-8196, 8198-8224, 8226-8243 and 8245 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 12 addressed to the Minister of Steel and Mines regarding deposits of Non-ferrous Metals near Darjeeling was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri A. K. Gopalan called the attention of the Minister of Railways to the situation arising out of the reported decision of over 100 unions in Railways to go on an indefinite strike from the 8th May, 1974.

The Minister of Railways made a statement in regard thereto

5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1972-73. Union Government (Defence Services), under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1972-73 and Commercial Appendix thereto (Hindi and English versions).
- (3) (i) A copy of the Central Excise (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 355 in Gazette of India dated the 6th April, 1974, under section 38 of the Central Excises and Salt Act, 1944.

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- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy of Notification No. G.S.R. 385 (Hindi and English versions) published in Gazette of India dated the 13th April, 1974, issued under the Central Excise Rules, 1944, together with an Explanatory memorandum.
- (5) (i) A copy of Gujarat Notification No. (GHN-246)-GST-1074-(S. 49)-(30)-TH published in Gujarat Government Gazette dated the 25th March, 1974 making certain amendments to Notification No. (GHN-627) GST-1070/(S. 49)-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (6) (a) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1974 (Hindi and English versions), published in Notification No. S.R.O. 37 in Gazette of India dated the 26th January, 1974.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1974 (Hindi and Ezglish versions) published in Notification No. S.R.O. 113 in Gazette of India dated the 6th April, 1974.
 - (iii) The Indian Naval Auxiliary Service Regulations, 1973 (Hindi version) published in Notification No. S.R.O. 124 in Gazette of India dated the 13th April, 1974.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta for the year 1972-73.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(i) That at its sitting held on the 23rd April, 1974, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, upto the last day of the Ninetleth Session (Winter Session) of Rajya Sabha. (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (Vote on Account) Bill, 1974, passed by Lok Sabha on the 15th April, 1974.

7. Report of Estimates Committee

Shri R. K. Sinha presented the Fifty-eighth Report of the Estimates Committee on the Ministry of Information and Broadcasting—Films Part I.

8. Matter Under Rule 377

Sarvashri Indrajit Gupta and Madhu Limaye raised matter regarding the reported pilferage of petroleum oil by boring a hole in the Barauni-Haldia pipeline near Asansol.

The Minister of State for Petroleum and Chemicals made a statement on the subject.

9. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible commenced.

Ten cut motions (Nos. 1 to 6 and 9 to 12) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th April, 1974).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 26, 1974/Vaisakha 6, 1896 (Saka)

No. 378

11.01 A.M.

1. Obituary References

The Speaker made references to the passing away of (1) Shri Y. Gadilingana Gowd, who was a Member of the First and Fourth Lok Sabha; and (2) Prof. Ramdhari Singh Dinkar

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 851-854 and 856-858 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 8246—8297, 8299—8303, 8305— 8331, 8333—8353, 8355—8389, 8382—8405 and 8407—8445 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 13 addressed to the Minister of Finance regarding shortage of stamp papers in Delhi Courts was orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Health and Family Planning to the reported spreading of malaria.

The Minister of Health and Family Planning made a statement in regard thereto.

9. Papers Laid on the Table

The following papers were laid on the Table -----

(1) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

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- (2) (i) A copy of the Aircraft (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 265 in Gazette of India dated the 9th March, 1974, under section 14A of the Aircraft Act, 1934; together with an explanatory note.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:

Fourth Lok, Sabha

- (1) Statement No. XXXIV-Seventh Session, 1969.
- (2) Statement No. XXXIV-Eighth Session, 1969. Latter segurity
- (3) Statement No. XXXIV-Ninth Session, 1969.
- (4) Statement No. XXXVI-Tenth Session, 1970.
- (5) Statement No. XXVI-Twelfth Session, 1970.

Fifth Lok Sabha

- (6) Statement No. XIV-First Sessiosn, 1971.
- (7) Statement No. XXVIII-Second Session, 1971.
- (8) Statement No. XIX—Third Session, 1971.

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- (9) Statement No. XIX-Fourth Session, 1972.
- (10) Statement No. XIII-Fifth Session, 1972.
 - (11) Statement No. XI-Sixth Session, 1972.
 - (12) Statement No. XII—Seventh Session, 1973.
 - (13) Statement No. VI-Eighth Session, 1973.
 - (14) Statement No. III-Ninth Session, 1973.
 - (15) Statement No. IV-Ninth Session, 1973. and Statement Leaders

(16) Statement No. I-Tenth Session, 1974.

7. Announcement by Speaker regarding Procedure for Private Members' Resolutions

The Speaker informed the House that the Rules Committee at its sitting held on the 25th April, 1974 had recommended that if time alletted for discussion of a part-discussed resolution entered in the List of Business for a day was increased by the House or the Speaker and as a result thereof the next resolution enterd in the List of Business on the basis of the first priority obtained at the ballot was not moved on that day, the said resolution should be set down as the first, item for the next day allotted during the same session for private members' resolutions after the part-discussed resolution, if any.

The House agreed that this procedure would be followed with effect from today.

8. Reports and Minutes of Estimates Committee

Shri Bhaoosahaib Dhamankar presented the following Reports and Minutes of the Estimates Committee:—

- (i) Sixty-second Report on the Ministry of Finance (Department of Bank—Extension of Credit facilities to Weaker Sections of Society and for Development of backward areas.
- (i) Minutes of the sittings of the Committee relating to the above Report.
- (2) Fifty-fifth Report on action taken by Government on the recommendations contained in their Forty-second Report on the Ministry of Tourism and Civil Aviation—Tourism.

9. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and twelfth Report on action taken by Government on the recommendations contained in their Eighty-second Report on paragraphs contained in the Audit Report (Defence Services) 1970 and Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Defence Services).
- (2) Hundred and eighteenth Report on action taken by Government on the recommendations contained in their Eighty-eighth Report on Chapter V of the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil)—Revenue Receipts relating to Other Direct Taxes.
- (3) Hundred and twenty-sixth Report on paragraphs relating to Railway Operations and Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).
- (4) Hundred and twenty-ninth Report on Report of the Comptroller and Auditor General of India for the year 1971-72-Union Government (Civil) relating to the Ministry of Education and Social Welfare.
- (5) Hundred and thirtieth Report on Audit Reports on the Accounts of Coffee Board for the years 1965-66 to 1971-72.

10. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Fifty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Twenty-eighth Report on Indian Airlines.

/11. Statement by Minister

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The Minister of Industrial Development and Science and Technology made a statement relating to automobile tyres and tubes.

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12. Motion regarding Joint Committee

Shri Amarnath Vidyalankar moved the following motion:---

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint four members of Rajya Sabha to the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters, in the vacancies caused by the retirement of Sarvashri Mahabir Das, Rattan Lal Jain, Shyam Dhar Misra and Patil Puttappa from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

13. Matter Under Rule 377

Shri Madhu Dandavate raised matter regarding the reported atrocities on Adivasis and Harijans in Manikgadh in Maharashtra.

14. The Budget (General)-1974-75-Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 25th April, 1974 continued and was concluded.

All the cut motions moved on the 25th April, 1974, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) 1974-75, were voted in full.

15. Motion regarding Fortieth Report of Committee on Private Members' Bills and Resolutions

Shri Banamali Babu moved the following motion:---

"That this House do agree with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1974."

The motion was adopted.

16. Private Member's Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Madhu Limaye on the 15th March, 1974 and the amendments thereto moved on the 29th March, 1974, continued:—

- "This House is of opinion that the Government should re-cast its policy with regard to prices and agricultural production in such a way that—
 - (a) essential articles of consumption sell at 1½ times the cost of production, including transport charges, taxes and profits;
 - (b) there shall prevail parity between the prices of industrial goods and agricultural produce;
 - (c) fluctuations in foodgrain prices of more than 15 per cent shall not be permitted;

- (d) the Government shall take the responsibility of purchasing cotton, sugar-cane, raw jute, foodgrains and other produce at support prices which may take into account the cost of production plus a reasonable margin for the farmers;
- (e) electricity rate per unit for agricultural purposes shall not be more than ten paise; and
- (f) fertilizers shall be made available to the Kisans with land holdings of less than ten acres at subsidised rates and the irrigation rates shall be reduced by 25 per cent."

The following Members took part in the debate:---

- (1) Shri Vasant Sathe
- (2) Shri Jagannathrao Joshi
- (3) Shri Narsingh Narain Pandey
- (4) Shri Madhu Dandavate
- (5) Shri Ramsahai Pandey
- (6) Shri Y. S. Mahajan
- (7) Shri S. M. Banerjee
- (8) Shri S. N. Singh
- (9) Shri Balakrishna Venkanna Naik
- (10) Shri M. Kathamuthu
- (11) Shri Hari Kishore Singh
 - (12) Shri Jagannath Mishra
 - (13) Shri K. Suryanarayana (Speech unfinished).

The discussion was not concluded.

*17. Statement by Minister

The Minister of State for Communications made a statement regarding the suspension of booking of inland registered parcels and packets (including V.P. and Insured) in all Post Offices in the country with immediate effect.

**18. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-second Report of the Business Advisory Committee.

6.30 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 29th April, 1974).

S. L. SHAKDHER, Secretary-General.

^{*}Made at 5.40 P.M.

^{**}Presented at 5.55 P.M.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, April 29, 1974/Vaisakha 9, 1896 (Saka)

No. 379

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11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri G. L. Mehta, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 873, 874, 879, 880, 882 and 883 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstrred Questions

Replies to Unstarred Questions Nos. 8446-8449, 8451-8531, 8533-8536, 8538-8618 and 8620-8645 were laid on the Table.

A statement by the Minister of State in the Ministry of Agriculture correcting the replies given on the 25th March, 1974 to (i) Unstarred Question No. 4332 regarding sugar demanded and supplied to Karnataka and (ii) Unstarred Question No. 4411 regarding demand and supply of sugar to West Bengal was laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Tabte:----

- A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1972-73, under section 26 of the Delhi Development Act. 1957.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1974, published in Notification No G.S.R. 176(E) in Gazette of India dated the 13th April, 1974.

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- (ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1974, published in Notification No. G.S.R. 177(E) in Gazette of India dated the 13th April, 1974.
- (3) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Rules, 1973 (Hindi and English versions) published in Notification No GHM-73-195-M-TNC-1073-J-(LR) in Gujarat Governmert Gazette dated the 9th August, 1973 and the corrigendum thereto dated the 26th November. 1973, under sub-section (4) of section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1972-73.
 - (b) Annual Report of the Mogul Line Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1972-73.
 - (b) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Merchant Shipping (Cargo Ship Construction and Survey) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 295 in Gazette of India dated the 23rd March, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

5. Assent to Bills

Secretary-General laid on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament and assented to:--

- (1) The National Co-operative Development Corporation (Amendment) Bill 1974.
- (2) The Esso (Acquisition of Undertakings in India) Bill, 1974.
- (3) The Presidential and Vice-Presidential Elections (Amendment) Bill, 1974.
- (4) The Water (Prevention and Control of Pollution) Bill, 1974.
- (5) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1974.

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6. Reports and Minutes of Estimates Committee

Shri R. K. Sinha presented the following Reports and Minutes of the Estimates Committee:----

- (1) (i) Fifty-ninth Report on the Ministry of Information and Broadcasting—Films, Part—II.
- (ii) Minutes of the sittings of the Committee relating to the Fiftyeighth and Fifty-ninth Reports.
- (2) (i) Sixty-first Report on the Ministry of Commerce (Department of Internal Trade)—Civil Supplies Organisation.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (3) (i) Sixty fifth Report on the Ministry of Agriculture (Department of Agriculture)—Forestry.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (4) Fifty-fourth Report on action taken by Government on the recommendations contained in their Fourteenth Report on the erstwhile Ministry of Foreign Trade—Export Promotion Measures, Commercial Publicity and Trade Fairs.

7. Reports of Public Accounts Committee

Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- Hundred and eleventh Report on action taken by Government on the recommendations contained in their Eighty-sixth Report on Audit Report (Civil), 1970 and Reports of the Comptroller and Auditor General of India for the years 1969-70 and 1970-71, Central Government (Civil) relating to Ministry of Education and Social Welfare.
- (2) Hundred and fifteenth Report on action taken by Government on the recommendations contained in their Eighty-seventh Report on Chapter IV of the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil)—Revenue Receipts relating to Income-tax.
- (3) Hundred and twenty-seventh Report on paragraphs 42 and 43 relating to Installation of Computers on Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).
- (4) Hundred and twenty-eighth Report on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes—relating to Corporation-tax.
- (5) Hundred and thirty-first Report on paragraphs 28-31 relating to the Ministry of Foreign Trade included in the Report of the Comptoller and Auditor General of India for the year 1971-72, Union Government (Civil).

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8 Reports and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports and Minutes of the Committee on Public Undertakings:---

- (1) (i) Fiftfy-first Report on India Tourism Development Corporation Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Fifty-second Report on Indian Oil Corporation Limited (Refineries Division exculding Pipelines Section).
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (3) (i) Fifty-fourth Report on State Farms Corporation of India Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

9. Beport of Select Committee

Shri N. K. P. Salve presented the Report of the Select Committee on the Direct Taxes (Amendment) Bill, 1973.

10 Evidence before Select Committee-Laid on the Table

Shri N. K. P. Salve laid on the Table the record of evidence tendered before the Select Committee on the Direct (Amendment) Bill, 1973.

11. Motion regarding Forty-second Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 26th April, 1974."

The motion was adopted.

12. Matter Under Rule 377

Sarvashri Vasant Sathe and S. M. Banerjee raised matter regarding the reported detection by police of two powerful wireless transmitter cum receiving sets in Meghalaya being used as secret mobile radio station.

13. The Budget (General)-1974-75-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 45 to 56 for which the Ministry of Home Affairs is responsible commenced and was concluded.

Forty cut motions [Nos. 7 to 15, 26 to 28, 30 to 41, 45 to 55 and *9 to 73] were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) 1974-75, were voted in full.

(ii) At 6.10 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1974-75, were shmitted to the vote of the House and voted in full:—

- (1) Demands Nos 13 to 17 for which the Ministry of Communications is responsible;
 - (2) Demand No. 27 for which the Ministry of External Affairs is responsible;
 - (3) Demands Nos. 28 to 39 for which the Ministry of Finance is responsible;
 - (4) Demands Nos. 40 to 42 for which the Ministry of Health and Family Planning is responsible;
 - (5) Demands Nos. 43 and 44 for which the Ministry of Heavy Industry is responsible;
- (6) Demands Nos. 63 to 65 for which the Ministry of Irrigation and Power is responsible;
 - (7) Demands Nos. 66 and 67 for which the Ministry of Labour is responsible;
 - (8) Demands Nos. 71 to 73 for which the Ministry of Planning is responsible;
 - (9) Demands Nos. 74 to 77 for which the Ministry of Shipping and Transport is responsible;
- (10) Demands Nos. 81 to 83 for which the Ministry of Supply and Rehabilitation is responsible;
 - (11) Demands Nos. 84 to 87 for which the Ministry of Tourism and Civil Aviation is responsible;
 - (12) Demands Nos. 88 to 92 for which the Ministry of Works and Housing is responsible;
 - (13) Demands Nos. 93 to 95 for which the Department of Atomic Energy is responsible;
 - (14) Demand No. 98 for which the Department of Electronics is responsible;
 - (15) Demand No. 102 for which the Department of Space is responsible;
 - (16) Demand No. 103 for which Lok Sabha is responsible;
 - (17) Demand No. 104 for which Rajya Sabha is responsible;
 - (18) Demand No. 105 for which the Department of Parliamentary Affairs is responsible; and
 - (19) Demand No. 106 for which the Secretariat of the Vice-Prasident is responsible.

14. Statement by Minister

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The Minister of Law, Justice and Company Affairs made a statement regarding the Presidential Election, 1974.

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15. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1974.

16. Government Bill-Passed

The Appropriation (No. 2) Bill, 1974

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:---

(1) Shri Madhu Limaye

(2) Shri S. M. Banerjee

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

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7.01 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th April, 1974)

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 30, 1974/Vaisakha 10, 1896 (Saka)

No. 380

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Bipin Behari Varma, who was a Member of the Central Legislative Assembly, Provisional Parliament, First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 894, 895, 897-900 and 902 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 8646-8650, 8652-8659, 8661-8685, 8687-8723, 8725-8748, 8750-8797, 8799-8816 and 8818-8841 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 14 addressed to the Minister of Information and Broadcasting regarding National Film Corporation was orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Information and Broadcasting to the reported issue of newsprint quotas to a large number of fictitious newspapers and periodicals.

The Minister of Information and Broadcasting made a statement in regard thereto.

6. Question of Privilege

Shri Madhu Limaye sought to raise a question of privilege against Shri C. R. Das Gupta of I.O.C. in respect of the affidavit filed by him before the Pipelines Inquiry Commission (Trakru Commission) on the 8th February, 1971.

After some discussion, the matter was held over.

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G. Papers Laid on the Table

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The following papers were laid on the Table:---

- (1) A copy of the Delimitation of Council Constituencies (Madras) Amendment Order, 1974 (Inndi and English versions) Published in Notification No. G.S.R. 114(E) in Gazette of India dated the 2nd March, 1974, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (2) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission, under sub-section (3) of section 10 of the Delimitation Act, 1972:--
 - (i) Order No. 11 of the Delimitation Commission in respect of the State of Kerala, published in Notification No. S.O. 241(E) in Gazette of India dated the 10th April, 1974.

(ii) Order No. 12 of the Delimitation Commission in respect of the State of Karnataka, published in Notification No. S.O. 248(E) in Gazette of India dated the 15th April, 1974.

- (3) A copy of the Report of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil), under article 151(1) of the Constitution.
- (4) A copy of Union Government Appropriation Accounts (Civil) for the year 1972-73.
- (5) A copy each of the following parts (Hindi versions) of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial), under article 151(1) of the Constitution.
- Part III. Appraisal of the working of the Triveni Structurals Limited.
- Part IV. Appraisal of the working of the Central Warehousing Corporation.
- Part V. Appraisal of the working of the Hindustan Housing Factory Limited.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Lubrizol India Limited, for the year 1972-73.
 - (ii) Annual Report of the Lubrizol India Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of Notification No. S.O. 236 (Hindi and English versions) published in Gadette of India dated the 26th January, 1974, declaring the Rajasthan Kerosene Oil Dealers Licensing Order, 1971, as a Special Order for purposes of summary trial, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

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- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1972-73.
 - (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1972-73.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of Notification No. G.S.R. 1 (Hindi and English versions) published in Gazette of India dated the 5th January, 1974 declaring M/s. Sriman Madhwa Sidhanta Onnahini Permanent Nidhi Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1972-73.
 - (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Life-boatmen's (Qualifications and Certificates) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 339 in Gazette of India dated the 30th March, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- *(13) A copy of Notification No. G.S.R. 197(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum, regarding modification of excise duty on khandsari.

*Laid at 6 P.M.

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8. Report of Committee on absence of Members

Shri S. C. Samanta presented the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House.

9. Reports and Minutes of Estimates Committee

- (1) (i) Sixty-fourth Report on the Ministry of Information and Broadcasting-Television.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Sixty-sixth Report on the Department of Electronics.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (3) Fifty-third Report on action taken by Government on the recommendations contained in their Thirty-eighth Report on the Ministry of Works and Housing—National Water Supply Programme.
- (4) Fifty-sixth Report on action taken by Government on the recommendations contained in their Thirty-ninth Report on the Ministry of Irrigation and Power—Power.
- (5) Sixty-third Report on action taken by Government on the recommendations contained in their Forty-fourth Report on the Ministry of Railways (Railway Board)—Statistics regarding the financial implications of Passes and PTOs issued to their employees by the Railways and their publication in the Annual Reports of the Ministry of Railways (Railway Board).
- (6) Minutes of the sittings of the Committee (1973-74) relating to General Matters.

10. Reports of Public Accounts Committee

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Shri Jyotirmoy Bosu presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and thirteenth Report on action taken by Government on the recommendations contained in their Ninetyfourth Report relating to Ministry of Finance.
- (2) Hundred and thirty-second Report on action taken by Government on the recommendations contained in their Ninetythird Report on Audit Reports on the Accounts of Khadi and Village Industries Commission for the years 1964-65 to 1970-71.
- (3) Hundred and thirty-third Report on the Report of the Comptroller and Auditor General of India for the year 1971-73— Union Government (Civil) relating to the Ministries of Finance, Home Affairs and Cabinet Secretariat (Department of Personnel).

11. Reports and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the following Reports and Minutes of the Committee on Public Undertakings:----

- (1) Fifty-fifth Report on Hindustan Photo Films Manufacturing Company Limited.
- (2) Fifty-sixth Report on Indian Drugs and Pharmaceuticals Limited.
- (3) Minutes of the sittings of the Committee (1973-74) relating to action taken by Government on the Reports of the Committee.
- (4) Minutes of the sittings of the Committee (1973-74) relating to Procedure and Miscellaneous Matters.

12. Reports of Joint Committees

(1) Shri S. B. P. Pattabhi Rama Rao presented the Ninth Report of the Joint Committee on Offices of Profit.

(2) Shri L. D. Kotoki presented the Report of the Joint Committee on the Disturbed Areas (Special Courts) Bill, 1972.

13. Motion

Shri Dharnidhar Basumatari moved the following motion:--

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Dr. Z. A. Ahmad from the Committee and do communicate to this House the name of the members so elected by Rajya Sabha to the Committee."

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The motion was adopted.

14. Government Bill-Introduced

The Coal Mines (Conservation and Development) Bill, 1974.

15. Matters under Rule 377

(i) Shri Samar Guha raised matter regarding the reported salt crisis in West Bengal.

(ii) Shri G. Y. Krishnan and some other Members raised matter regarding the proposed closure by the management of Bharat Gold Mines Limited.

The Minister of Steel and Mines made a statement on the subject.

16. Government Bill—under Consideration

The Finance Bill, 1974.

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate;----

- (1) Shri Dinen Bhattacharya
- (2) Shri N. K. P. Salve
- (3) Pandit D. N. Tiwary
- (4) Shri M. Ram Gopal Reddy
- (5) Shri Shyam Sunder Mohapatra 🛰
- (6) Shri Ram Singh Bhai
- (7) Shri Balakrishna Venkanna Naik
- (8) Shri Amarnath Vidyalankar
- (9) Shri Chapalendu Bhattacharyyia
- (10) Shri Sukhdeo Prasad Verma
- (11) Shri Giridhar Gomango (Speech unfinished).

The discussion was not conculded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd May, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN—PART I (Brief Record of Proceedings)

Thursday, May 2, 1974/Vaisakha 12, 1896 (Saka)

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No. 381

11.01 A.M.

1. Motion Under Rule 388

Shri Atal Bihari Vajpayee moved the following motion:---

"That this House do suspend rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha, in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in its application to the motions for discussion on the situation arising out of arrest of Shri George Fernandes and other leaders of Railway employees".

On the motion the House divided, Ayes 40; Noes 125. The motion was accordingly negatived.

2. Starred Questions

Starred Questions Nos. 915, 916 and 919 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question: Nos. 8842-8962, 8964-9023 and 9025-9032 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 15 addressed to the Minister of Steel and Mines regarding expansion of T.I.S.C.O. was orally answered and supplementaries were also answered thereon.

5. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Jyotirmoy Bosu regarding the indiscriminate arrests of leaders of Railway workers like Shri George Fernandes and others.

Shri Jyotirmoy Bosu then asked for leave of the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 3 P.M.

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6. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Gujarat Notifications under subsection (2) of section 12 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) The Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1973, published in Notification No. GHM-74-22-M-VCT-1173-V in Gujarat Government Gazette dated the 1st February, 1974.
 - (ii) The Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1974, published in Notification No. GHM-74-50-M-VCT-1173-V in Gujarat Government Gazette dated the 20th March, 1974.
- (2) A statement (Hindi and English versions) showing:
 - (i) Reasons for delay in laying the above Notifications, and
 - (ii) For not laying the Hindi version: of the Notifications.
- (3) A copy of the Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 181(E) in Gazette of India dated the 19th April, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller / and Auditor General thereon.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1972-73.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (7) A copy of the Revised Estimates for the year 1978-74 and Budget Estimates for the year 1974-75 (Hindi and English versions) of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.
- (8) A List (Hindi and English versions) of industries in respect of which no order was issued for constitution of Joint Management Councils, under sub-section (1) of section 3A of the Industrial Disputes Act, 1947 and sub-section (1) of section 53A of the Bombay Industrial Relations Act, 1946 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

7. Statements by Ministers

 \sim (i) The Minister of Finance made a statement on the constitutional position regarding the Supplementary Demands for Grants in respect of the Union territory of Pondicherry for 1973-74.

 \sim (ii) The Minister of Law, Justice and Company Affairs made a statement regarding ownership of land below the sea within the territorial waters of the country.

8. Matter Under Rule 377

Shri Bibhuti Mishra raised matter regarding the time capsule buried on the 1st May, 1974 by the All India Confederation of Central Government Officers Association.

9. Government Bill-Motion for reference to Joint Committee-adopted

The Code of Civil Procedure (Amendment) Bill, 1974

The motion for reference of the Bill to a Joint Committee was moved by Shri Niti Raj Singh Chaudhary.

The motion was adopted as follows:---

- "That the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:---
- (1) Shri R. V. Bade
- (2) Shri T. Balakrishniah
- (3) Shri Narendra Singh Bisht
- (4) Shri Chandrika Prasad
- (5) Shri A. M. Chellachami
- (6) Shri M. C. Daga 🗸
- (7) Sardar Mohinder Singh Gill
- (8) Shri H. R. Gokhale
- (9) Shri Dinesh Joarder

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- (10) Shri B. R. Kavade
- (11) Shri L. D. Kotoki

(12) Shrimati T. Lakshmikanthamma

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(13) Shri Madhu Limaye

(14) Shri Debendra Nath Mahata

- (15) Shri V. Mayavan
- (16) Shri Mohammad Tahir

(17) Shri Surendra Mohanty

(18) Shri Noorul Huda

- (19) Shri D. K. Panda
- (20) Shri Prabhudas Patel
- (21) Shri K. Pradhani
- (22) Shri Rajdeo Singh
- (23) Sh/ri M. Satyanarayan Rao
- (24) Shrimati Savitri Shyam
- (25) Shri R. N. Sharma
- (26) Shri Satyendra Narayan Sinha
- (27) Shri T. Sohan Lal
- (28) Shri Sidrameshwar Swamy
 - (29) Shri R. G. Tiwari
 - (30) Shri Niti Raj Singh Chaudhary

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the Twelfth Session of Fifth Lok Sabha;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

/ 10. Government Bill-Under Consideration

The Finance Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 30th April, 1974, continued.

The following Members took part in the debate:--

- (1) Shri Giridhar Gomango
- (2) Shri H. N. Mukerjee
- (3) Shri S. R. Damani
- (4) Dr. Karni Singh
- (5) Shri P. K. Ghosh
- (6) Shri H. M. Patel
- (7) Shri Priya Ranjan Das Munsi
- (8) Shri Madhu Dandavate
- (9) Shri Sat Pal Kapur (Speech unfinished).

The discussion was not concluded.

11. Statement by Minister

The Minister of Railways made a statement regarding the threatened railway strike.

12. Adjournment Motion

At 3.30 P.M. Shri Jyotirmoy Bosu moved the following motion:---

"That the House do now adjourn".

The following Members took part in the debate:---

- (1) Shri Anant Prasad Sharma
- (2) Shrimati Parvathi Krishnan
- (3) Shri P. Venkatasubbaiah
- (4) Sh'ri Atal Bihari Vijpayee
- (5) Shri Bhagwat Jha Azad
- (6) Shri Era Sezhiyan
- (7) Shri Vasant Sathe
- (8) Shri Madhu Limaye
- (9) Shri Narsingh Narain Pandey
- (10) Shri Shyamnandan Mishra
- (11) Shri H. M. Patel

- (12) Shri Darbara Singh
- (13) Shri Priya Ranjan Das Munsi
- (14) Shri Surendra Mohanty
- (15) Shri Jagdish Chandra Dixit

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(16) Shri P. G. Mavalankar

(17) Shri I. K. Gujral

(18) Shri Lalit Narain Mishra

Shri Jyotirmoy Bosu replied to the debate.

On the motion the House divided, Ayes 28; Noes 119. The motion was accordingly negatived.

13. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-third Report of the Business Advisory Committee.

14. Government Bill—Under Consideration

The Finance Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 30th April, 1974, was resumed.

Shri Sat Pal Kapur continued his speech. His speech was not concluded.

The discussion on the Bill was not concluded.

8.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd May, 1974).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, May 3, 1974/Vaisakha 13, 1896 (Saka)

No. 382

1.01 A.M.

1. Starred Questions

Starred Questions Nos. 935–937, 940, 941, 944–946, 950 and 952 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9033—9135, 9137, 9139—9152, 9154—9205 and 9207—9232 were laid on the Table.

3. Question of Privilege

The Speaker informed the House of the explanations received from the General Manager of the UNI and the Editors of the Indian Express, Hindustan Times and Times of India in regard to the question of privilege sought to be raised by Shri Amrit Nahata on the 28th March. 1974, for alleged misreporting of the Forty-seventh Report of the Committee on Public Undertakings on Modern Bakeries (India) Ltd. The House agreed to treat the matter as closed.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the "Annual Plan, 1974-75" (Hindi and English versions).
- (2) (i) A copy of the Gujarat Sales Tax (Amendment) Rules, 1974, published in Notification No. (GHN 230) GSR 1074/(11)-TH in Gujarat Government Gazette dated the 2nd April, 1974, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c)(iii) of the Proclamation dated the 9th February. 1974, issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Notification.
- (3) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1972-73, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

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- (4) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the period 1st February, 1972 to 31st March, 1973 together with the Audit Report thereon, under sub-section (4) of section 24, of the International Airports Authority Act, 1971.
- (5) A copy of the Aircraft (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 395 in Gazette of India dated the 13th April 1974, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (6) A copy of the Gujarat Private Forests (Acquisition) Rules, 1974, published in Notification No. GHKH-51: 74-PRF-1973-74-354-P in Gujarat Government Gazette dated the 4th April, 1974, under sub-section (1) of section 22 of the Gujarat Private Forests (Acquisition) Act, 1972 read with clause (c) (iii), of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (7) A copy of the Merchant Shipping (Fire Appliances) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 374 in Gazette of India dated the 6th April, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (8) (i) A copy of Gujarat Government Notification No. GH|G|323| MTA|1773|7052|E (Hindi and English versions) published in Gujarat Government Gazette dated the 10th December, 1973, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (9) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:--
 - (a) The Bombay Motor Vehicles (Gujarat Fourth Amendment) Rules. 1973, published in Notification No. G|G|73|190|MVR. 1073|4941-1-E in Gujarat Government Gazette dated the 20th July, 1973.
 - (b) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules. 1973, published in Notification No. G|G|73|188|MVR-1073|2969-E in Gujarat Government Gazette dated the 26th July, 1973.
 - (c) The Bombav Motor Vehicles (Gujarat Amendment) Rules. 1973 published in Notification No. G|G|73|310|MVR|1067| 7152-E in Gujarat Government Gazette dated the 28th November, 1973.
- (ii) A statement (Hindi and English versions) showing reasons for laying the above Notifications.

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5. Synopsis of Proceedings of Committee 'E' on Draft Fifth Five Year Plan—Laid on the Table

Shri P. Venkatasubbaiah laid on the Table Synopsis of Proceedings of Committee 'E' on Draft Fifth Five Year Plan (Implementation and Public Cooperation).

6. Assent to Bill

Secretary-General laid on the Table the Pondicherry Appropriation (Vote on Account) Bill, 1974 passed by the Houses of Parliament during the current session and assented to.

7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:---

- (1) Shri Bishwanath Jhunjhunwala—17th to 22nd December, 1973 (Ninth Session) and 18th February to 5th April, 1974 (Tenth Session).
- (2) Dr. G. S. Melkote-15th April to 10th May, 1974 (Tenth Session).
- (3) Shri Devendra Satpathy—18th February to 7th March, 1974 (Tenth Session).

8. Report and Minutes of Rules Committee-Laid on the Table

Shri S. N. Singh laid on the Table the following Report and Minutes of the Rules Committee:—

- (1) Fourth Report under sub-section (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (2) Minutes of the sittings of the Committee held on the 18th and 26th March and 3rd and 25th April, 1974.

9. Report of Committee of Privileges

Dr. Henry Austin presented the Ninth Report of the Committee of Privileges.

19. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the Twenty-fifth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Arunachal Pradesh.

11. Statement by Minister

The Minister of State for Law, Justice and Company Affluirs made a statement regarding the order issued by the Chief Justice of Madhya Pradesh about advertisements to "Nai Duniya", a Hindi daily from Indore.

12. Statement regarding Government Business

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The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 7th May, 1974.

[P.T.O.

13. Motion regarding Forty-third Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Forty-third Report of the Business Advisory Commitee presented to the House on the 2nd May, 1974".

The motion was adopted.

14. Government Bills-Introduced

(1) The Constitution (Thirty-fourth Amendment) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri Annasahib P. Shinde was opposed. The motion was adopted and the Bill was introduced.

(2) The Constitution (Thirty-fifth Amendment) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. On the motion the House divided, Ayes 120; Noes 25. The motion was accordingly adopted and the Bill was introduced.

15. Sitting of the House on Saturday, the 4th May, 1974

Lok Sabha decided that the House would sit also on Saturday, the 4th May, 1974, for further consideration and passing of the Finance Bill, 1974.

16. Government Bill-Under consideration

The Finance Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 30th April, 1974, continued.

The following Members took part in the debate:--

- (1) Shri Sat Pal Kapur
- (2) Shri P. G. Mavalankar
- (3) Shri Rajdeo Singh

The discussion was not concluded.

17. Private Members' Bills-Introduced

(1) The Supreme Court (Conferment of Additional Powers) Bill, 1974, by Shri Madhu Limaye.

(2) The Constitution (Amendment) Bill, 1974 (Amendment of article 145) by Shri Madhu Limaye.

(3) The Minimum Wages (in all types of employment) Bill, 1974 by Shri Vikram Mahajan.

(4) The Essential Commodities (Amendment) Bill, 1974 (Substitution of section 10A) by Shri D. K. Panda.

(5) The Judicial Officers Protection (Repeal) Bill, 1974, by Shri D. K. Panda.

(6) The Companies (Amendment) Bill, 1974 (Omission of section 90) by Shri Madhu Limaye.

(7) The Constitution (Amendment) Bill, 1974 (Insertion of new article 26A) by Shri R. P. Ulaganambi.

(8) The Free Legal Assistance Bill, 1974 by Shri D. K. Panda.

*(9) The Foreign Owned Plantations (Nationalisation Bill, 1974 by Shri C. K. Chandrappan.

18. Private Member's Bill-Amendment for circulation adopted

The Mother's Lineage Bill, 1973 by Shri Madhu Limaye

Discussion on the motion for consideration of the Bill moved on the ith April, 1974 and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri M. C. Daga on the 19th April, 1974, continued. •1

The following Members took part in the debate:--

(1) Shri M. C. Daga \checkmark

(2) Shri S. M. Banerjee

(3) Shri Amarnath Vidyalankar

(4) Shri Niti Raj Singh Chaudhary

Shri Madhu Limaye replied to the debate.

An amendment moved by Shri M. C. Daga to his amendment moved on the 19th April, 1974, was adopted.

The amendment moved on the 19th April, 1974 was adopted in the following amended form:----

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 4th December, 1974".

9. Private Member's Bill—Under consideration

The Second Wage Board Recommendations for Sugar Industry Bill, 1971 by Shri D. K. Panda

The motion for consideration of the Bill was moved by Shri D. K. Panda.

The following Members took part in the debate:----

(1) Dr. Laxminarayan Pandeya

- (2) Shri Balakrishna Venkanna Naik
- (3) Shri Ramkanwar

(4) Shri Narsingh Narain Pandey

(5) Shri Darbara Singh-

(6) Maulana Ishaque Sambhali

The discussion was not concluded.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 4th May, 1974)

S. L. SHAKDHER, Secretary-General.

*Introduced at 6.05 P.M.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Saturday, May 4, 1974/Vaisakha 14, 1896 (Saka)

1.

No. 383

11.01 A.M.

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1. Oath Or Affirmation

Shri Sidram Reddy made and subscribed the oath in English and took his seat in the House.

2. Intimation Regarding Arrest and Release of Member

The Speaker informed the House of a wireless measage dated the 3rd May, 1974, received from the Superintendent of Police, Birbhum, West Bengal, intimating that Shri Gadadhar Saha, Member, Lok Sabha, was arrested on the 3rd May, 1974, under section 151 of the Code of Criminal Procedure and was released on the same day at 07.00 hours.

3. Government Bill-Passed

The Finance Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 30th April, 1974, continued.

The following Members took part in the debate:---

- (1) Shri N. K. Sanghi
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Pratap Singh Negi
- (4) Shri Tarun Gogoi
- (5) Shri Shyamnandan Mishra
- (6) Shri Shibban Lal Saksena
- (7) Shri Paripoornanand Painuli
- (8) Shri Piloo Mody -
- (9) Shri Chintamani Panigrahi
- (10) Shri S. M. Banerjee
- (11) Shri A. K. M. Ishaque
- (12) Shri K. Suryanarayana

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Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 and 7 were adopted.

Clauses 8 and 9 were adopted, as amended.

Clauses 10 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 and 15 were adopted.

Clauses 16 and 17 were adopted, as amended.

Clauses 18 to 24 were adopted.

On amendment No. 35 to Clause 25 moved by Shri S. M. Banerjee, the House divided, Ayes 15; Noes 129. The amendment was accordingly negatived.

On amendment No. 36 to Clause 25 moved by Shri S. M. Banerjee, the House divided, Ayes 15; Noes 133. The amendment was accordingly negatived.

Clause 25 was adopted.

On amendment No. 39 to the First Schedule moved by Shri S. M. Banerjee, the House divided, Ayes 9; Noes 130. The amendment was accordingly negatived.

The First, Second and Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following Members took part in the debate:---

- (1) Shri Shyamnandan Mishra
- (2) Shri Ramavatar Shastri
- (3) Shri P. Venkatasubbaiah
- (4) Shri Madhu Dandavate
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Piloo Mody
- (7) Shri Shankar Dayal Singh
- (8) Shri Y. B. Chavan

The motion was adopted 'and the Bill, as amended, was passed. 5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th May, 1974)

S. L. SHAKDHER, Secretary-General.

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LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, May 7, 1974/Vaisakha 17, 1896 (Saka)

No. 384

11 A.M.

1. Starred Questions

Starred Question No. 955 was orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9233-9428 and 9430-9432 were laid on the Table.

A statement by the Deputy Minister of Railways (i) correcting the reply given on the 9th April, 1974 to the Unstarred Question No. 6182 regarding Scheduled Castes and Scheduled Tribes holding Class I, II, III and IV posts in the Indian Railways and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Atal Bihari Vajpayee regarding the failure to avert riot in Sadar Bazar area in Delhi resulting in the death of 10 persons, injuries to many others and large scale destruction of property.

Shri Atal Bihari Vajpayee then asked for leave of the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 4 of the Central Boards of Revenue Act, 1963:---
 - (a) G.S.R. 1408 published in Gazette of India dated the 29th December, 1973.
 - (b) G.S.R. 1409 published in Gazette of India dated the 29th December, 1973.

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- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (2) A copy of Notification No. G.S.R. 420 (Hindi and English versions) published in Genetice of India dated the 27th April, 1974, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Jawaharnagar (Baroda), for the year 1972-73.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Jawaharnagar (Baroda) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (a) A copy each of the following Gujarat Notifications under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Re-development) Act, 1973, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:---
 - (i) The Gujarat Slum Areas (Improvement, Clearance and Redevelopment) (Constitution of Board) Rules, 1973, published in Notification No. GH|J|21|73|SCA-1073|A-1 in Gujarat Government Gazette dated the 2nd November, 1973.
 - (ii) Notification No. GH|J|20|73|SCB-1073-A(i) published in Gujarat Government Gazette dated the 2nd November, 1973.
 - (iii) Notification No. GH|J|22|73|SCB-1073|A(i) published in Gujarat Government Gazette dated the 2nd November, 1973.
 - (iv) Notification No. GH|J|26|73|SCB-1073|A-1 published in Gujarat Government Gazette dated the 10th January, 1974.
- (b) A statement (Hindi and English versions) showing:
 - (i) reasons for delay in laying the above Notifications, and
 - (ii) for not laying the Hindi version of the Notifications.
- (5) (i) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 22(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs Birla Jute Manufacturing Company Limited, Calcutta and the Order dated the 3rd May, 1974 of the Central Government thereon, under section 62 of the said Act.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report and order of the Government thereon.
- (6) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (2) of section 31 of

the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (a) Notification No. GH|G|73|246|MVA-7569|20193-E published in Gujarat Government Gazette dated the 4th October, 1973.
- (b) Notification No. GH|G|16|MTA|1773|302|E published in Gujarat Government Gazette dated the 8th February, 1974.
- (ii) Two Statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (7) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (a) Notification No. GH|G|73|243|MVA-7569|20193-E published in Gujarat Government Gazette dated the 11th October, 1973.
 - (b) Notification No. GH|G|15|MTA|1773|302-E published in Gujarat Government Gazette dated the 8th February, 1974.
 - (c) Notification No. GH|G|73|42|MTA-1773-1350-E published in Gujarat Government Gazette dated the 15th February, 1974.
- (ii) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1972-73.
- (9) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Kharagpur, for the year 1971-72.
- (10) A copy of the Report (Hindi and English versions) on the activities of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1972-73 along with the Audited Accounts.
- (11) (i) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1971-72.
 - (ii) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1972-73.
- (12) Two statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Reports mentioned at (11) above.
- (13) A copy of Order dated the 4th May, 1974 issued under subsection (3) of section 5 of the Payment of Wages Act, 1936, exempting the person responsible for payment of wages to persons employed upon any Railway from the operation of section 5 of the said Act.

5. Intimations regarding arrest and release of Members

(i) The Speaker informed the House of a telegram dated the 3rd May, 1974, received from the Officer-in-charge, Ranaghat Police Station, intimating that Shrimati Bibha Ghosh Goswami, Member, Lok Sabha, was arrested in connection with c/w law violation movement on the 3rd May, 1974, at Ranaghat Court Compound.

(ii) The Speaker informed the House of a telegram dated the 5th May, 1974, received from the Inspector of Police, Police Station Ganeshpeth, Nagpur, intimating that Shri Ram Hedaoo, Member, Lok Sabha, was arrested in connection with crime No. 91/74 under Sections 147, 148, 149, 323, 336, 337, 341 and 352 of the Indian Penal Code, at Nagpur at 11.00 hours on the 5th May, 1974 and that the Member was released on Personal Bond for Rs. 500/- immediately.

6. Synopsis of proceedings of Committee 'D' on Draft Fifth Five Year Plan-Laid on the Table

Shrimati Mukul Banerji laid on the Table Synopsis of Proceedings of Committee 'D' on Draft Fifth Five Year Plan (Social Service, Education, Manpower Planning and Population Policy).

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the Twenty-sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Central Grants to Voluntary Organisations engaged in the welfare of Scheduled Castes and Scheduled Tribes.

8. Matter Under Rule 377

Shri Era Sezhiyan raised matter regarding impending railway strike.

9. Government Bills-Passed

*(i) The Union Duties of Excise (Distribution) Amendment Bill, 1974

- *(ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1974
- * (iii) The Estate Duty (Distribution) Amendment Bill, 1974

The motions for consideration of the above three Bills were moved by Shrimati Sushila Rohatgi.

The following Members took part in the combined debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri Murasoli Maran
- (3) Shri P. Narasimha Reddy
- (4) Shri M. C. Daga ✓
- (5) Shri B. S. Chowhan

Shrimati Sushila Rohatgi replied to the debate.

(i) The motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill, 1974, was adopted and clause-by-clause consideration of that Bill was taken up.

*Discussed together.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1974, was adopted and clause-by-clause consideration of that Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill, as amended, was passed.

(iii) The motion for consideration of the Estate Duty (Distribution) Amendment Bill, 1974, was adopted and clause-by-clause consideration of that Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sshila Rohatgi.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill—Under Consideration

The Coal Mines (Conservation and Development) Bill, 1974

The motion for consideration of the Bill was moved by Shri Keshav Deo Malaviya.

The following Members took part in the debate:--

- (1) Shri Somnath Chatterjee
- (2) Shri Ram Singh Bhai
- (3) Shri, Ranen Sen
- (4) Shri R. N. Sharma
- (5) Shri Dhan Shah Pradhan
- (6) Shri Damodar Pandey (Speech unfinished).

The discussion was interrupted by Adjournment Motion.

11. Adjournment Motion

The following Members took part in the debate:---

- (1) Shri H. K. L. Bhagat
- (2) Shri Jyotirmoy Bosu

- (3) Shri Shashi Bhushan
- (4) Shri Ramavatar Shastri
- (5) Shrimati Subhadra Joshi
- (6) Shri Era Sebhiyan
 - (7) Shri Amar Nath Chawla
 - (8) Shri Ebrahim Sulaiman Sait
 - (9) Shrimati Mukul Banerji
- (10) Shri Shyamnandan Mishra
- (11) Shri Shankar Dayal Singh
- (12) Shri Samar Guha
- (13) Shri Priya Ranjan Das Munsi
- (14) Shri S. A. Shamim
- (15) Shri Umashankar Dikshit

Shri Atal Bihari Vijpayee replied to the debate.

The motion was negatived.

12. Government Bill—Under Consideration

The Coal Mines (Conservation and Development) Bill, 1974 Discussion on the motion for consideration of the Bill was resumed.

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Shri Damodar Pandey continued his speech. His speech was not concluded.

The discussion on the Bill was not concluded. 8.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th May, 1974).

S. L. SHAKDHER,

Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, May 8, 1974/Vaisakha 18, 1896 (Saka)

No. 385

11.01 A.M.

1. Obituary References

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The Speaker made references to the passing away of (1) Shri Braj Raj Singh, who was a Member of the Second Lok Sabha; and (2) Shrimati Basanti Devi, wife of late Deshbandhu Chittaranjan Das.

Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 977, 978 and 981—983 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 9433—9537 and 9539—9632 wer laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes, and Vol. II— Direct Taxes, under article 151(1) of the Constitution.
- (2) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1972-73.

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- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1974-75, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1972-73.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, Ootacamund. for the year 1972-73.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, Ootacamund, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Bharat Opthalmic Glass Limited, Durgapur, for the year 1972-73.
 - (ii) Annual Report of the Bharat Opthalmic Glass Limited, Durgapur, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1972-73.
 - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Napanagar, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1972-73.

- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1972-73, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1972-73.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Annual Report (Hindi and English versions) of the Patent Office for the year 1972-73 under section 155 of the Patents Act, 1970.

5. Amendments to Directions by the Speaker-Laid on the Table

Secretary-General laid on the Table a copy of the amendments to Direction 2 and a copy of Direction 13A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1974, passed by Lok Sabha on the 29th April, 1974.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Forty-first Report of the Committee on Private Members' Bills and Resolutions.

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Dharnidhar Basumatari laid on the Table a copy each of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes—

- (1) Report of Study Tour of Study Group I of the Committee to Calcutta, North Lakhimpur, Arunachal Pradesh and Dibrugarh during October, 1973.
- (2) Report of Study Tour of Study Group II of the Committee to Orissa and Calcutta during October, 1973,

(3) Report of Study Tour of Study Group I of the Committee to Bombay, Bangalore, Mysore and Madras during January-February, 1974.

9. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Fifteenth Report of the Committee on Absence of Members from the Sittings of the House.

10. Report and Minutes of Committee on Petitions

Shri Anant Prasad Sharma presented the following Report and Minutes of Committee on Petitions: —

- (1) Seventeenth Report of the Committee, and
- (2) Minutes of the Thirty-first to Forty-first sittings of the Committee.

11. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement regarding alleged raping of women and girls by B.S.F. personnel in Manipur hill areas.

12. Government Bill-Passed

The Constitution (Thirty-fifth Amendment) Bill, 1974

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

[On a motion moved by Shri Madhu Limaye that the debate on the Bill be adjourned, the House divided, Ayes 41; Noes 228. The motion was accordingly negatived.]

An Amendment for reference of the Bill to a Joint Committee was moved by Shri Atal Bihari Vajpayee.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Dinesh Chandra Goswami
- (3) Shri D. K. Panda
- (4) Shri C. M. Stephen
- (5) Shri Era Sezhiyan
- (6) Shri B. R. Shukla
- (7) Dr. Laxminarayan Pandeya
- (8) Shri B. K. Daschowdhury
- (9) Shri Shyamnandan Mishra

[On a motion moved by Shri K. Raghu Ramaiah that the sitting of the House today be extended until the Constitution (Thirty-fifth Amendment) Bill is passed, the House divided, Ayes 289; Noes 48. The motion was accordingly adopted.]

[On a motion moved by Shri Jyortirmoy Bosu that the House do adjourn at 6 P.M. today, the House divided, Ayes 47; Noes 293. The motion was accordingly negatived.]

Shri H. R. Gokhale replied to the debate on the motion for consideration of the Bill.

The amendment moved by Shri Atal Bihari Vajpayee was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 302; Noes 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 307; Noes 2.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 305; Noes 1.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:---

- (1) Shri P. G. Mavalankar
- (2) Shri Muhammed Khuda Bukhsh
- (3) Shri H. R. Gokhale

On the motion the House divided, Ayes 308; Noes 1.

The motion was adopted by a majority of the total membership of the House and by a mojority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

13. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding order of Government Business for the 9th May, 1974. The House agreed. 6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th May, 1974).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, May 9, 1974/Vaisakha 19, 1896 (Saka)

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No. 386

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 996, 998 and 999 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9633-9827 were laid on the Table.

3. Question of Privilege

The Speaker gave his consent to the raising of question of privilege given notice of by Shri Atal Bihari Vajpayee against Shri Jagjit Singh, Chairman of New Friends Cooperative House Building Society, Delhi regarding a letter written by him to the Lt. Governor of Delhi on the 7th May, 1974 allegedly casting aspersions on Parliament.

Shri Atal Bihari Vajpayee then asked for leave of the House to raise the question of privilege. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Members rose, the Speaker informed the House that the leave was granted.

On a motion moved by Shri Atal Bihari Vajpayee, the matter was referred to the Committee of Privileges for investigation and report by first day of the next Session.

4. Papers laid on the Table

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The following papers were laid on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Salem Steel Limited, Salem, for the period ended 31st March, 1973.

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- (ii) Annual Report of the Salem Steel Limited, Salem, for the period ended 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (II) (i) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:

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- Order No. VCT|2373|10537|V dated the 6th November, 1973 in the case of Shri Jankalyan Co-operative Housing Society, Junagadh.
- (2) Order No. VCT-1773|154495-V dated the 7th November, 1973 in the case of Sarvashri Dalabhai Punjabhai and Shivabhai Hirabhai of Tandalja Taluka, Baroda.
- (3) Order No. VCT-1773 85510 V dated the 8th November, 1973 in the case of Dipkunj Co-operative Housing Society Limited, Baroda.
- (4) Order No. VCT-1773|91320-V dated the 20th November, 1973 in the case of Kismat Colony Co-operative Housing Society Limited, Baroda.
- (5) Order No. VCT-1773|101695-V dated the 22nd November, 1973 in the case of Shrijeenagar Co-operative Housing Society Limited, Jarod, Taluka Vaghodia, District Baroda.
- (6) Order No. VCT-1773 97207 V dated the 26th November, 1973 in the case of the Yogeshwar Kripa Cooperative Housing Society, Limited.
- (7) Order No. VCT-2873|102093-V dated the 29th November, 1973 in the case of Shri Jadav Duda.
- (8) Order No. VCT-1473/85910/V dated the 29th November, 1973 in the case of Chandrama Cooperative Housing Society.
- (9) Order No. VCT-3072 62848-V dated the 1st December, 1973 in the case of Divya Vasundhara Financial Cooperative Private Limited, Surat.
- (10) Order No. VCT-1473 88065-V dated the 3rd December, 1973 in the case of Raj Rajeshwari Cooperative Housing Society, Ahmedabad.
- (11) Order No. VCT-3073 77198-V dated the 14th December, 1973 in the case of Shri Natwarlal Gulabhai.
- (12) Order No. VCT-1473 17611-V dated the 18th December, 1973 in the case of Ahmedabad Municipal Corporation Staff Cooperative Housing Society, Ahmedabad.

- (13) Order No. VCT 3073 61192-V dated the 17th December, 1973 in the case of Shri Ganpatsingh Jayasinbhai.
- (14) Order No. VCT 3073 84212-V dated the 18th December, 1973 in the case of Sarvashri Natvarlal Nanubhai.

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- (15) Order No. VCT-3073-95689-V dated the 18th December, 1973 in the case of Shrimati Bhikhiben, widow of Govanbhai.
- (16) Order No. VCT-3073/101699-V dated the 19th December. 1973 in the case of Shri Jagubhai Govindji Patel and others.
- (17) Order No. VCT-1472|91497-V dated the 20th December, 1973 in the case of Jodhpur Kunj Cooperative Housing Society Limited, Jodhpur Tekra, Ahmedabad.
- (18) Order No. VCT-1472|154544-V dated the 21st December, 1973 in the case of New Ashiyana Cooperative Housing Society Limited, Ahmedabad.
- (19) Order No. VCT-1473 75123-V dated the 29th December, 1973 in the case of the Kanan Cooperative Housing Society Limited, Ahmedabad.
- (20) Order No. VCT-1773 75875-V dated the 1st January, 1974 in the case of Shri Kutch Gurjar Kshatriya Seva Samaj, Baroda.
 - (21) Order No. VCT 1473 60737-V dated the 22nd January, 1974 in the case of Shrimati Udiba Mohanlal Brahmbhatt.
- (22) Order No. VCT-2673 131678-V dated the 25th January, 1974 in the case of Mother Dolores Sequera of Kalol.
- (23) Order No. VCT-2473 131690-V dated the 30th January, 1974 in the case of Shri Ramakrishna Seva Mandal, Anand.
- (24) Order No. VCT-2873 75784-V dated the 7th February, 1974 in the case of Saurashtra University Karmachari Cooperative Housing Limited, Rajkot.
- (25) Order No. VCT-1773-131706-V dated the 8th February, 1974 in the case of Shri Chhaganbhai Madhavbhai Patanwadia.
 - (26) Order No. VCT-2073-Kha-3836-V dated the 8th February, 1974 in the case of the Amrakunj Cooperative Housing Society (proposed) Kabilpor.
 - (27) Order No. VCT-1873 5417-V dated the 8th February, 1974 in the case of the Pragnya Cooperative Housing Society Limited, Bhavnagar.
- (28) Order No. VCT-3073 77528-V dated the 8th February, 1974 in the case of the Jay Mahalaxmi Cooperative Housing Society Limited, Surat.

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- (29) Order No. VCT-2473 40396-V dated the 8th February, 1974 in the case of the Bhatrubhav Cooperative Housing Society, Nadiad.
- (30) Order No. VCT-1472-22518-V dated the 8th February, 1974 in the case of Shrinath Park Cooperative Housing Society Limited.
- (31) Order No. VCT-1773 87631-V dated the 11th February, 1974 in the case of the Fertilizer Cooperative Housing Society (proposed), Baroda.
- (32) Order No. VCT-3173 86453-V dated the 11th February, 1974 in the case of Dalvadi Mohan Kuber of Wadhvan.
 - (33) Order No. VCT-1773|93648-V dated the 11th February, 1974 in the case of Laxminarayan Cooperative Housing Society Limited, Baroda.
 - (34) Order No. VCT-1473-M-9290-V dated the 11th February, 1974 in the case of Gandhi Smriti Cooperative Housing Society Limited, Ahmedabad.

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- (35) Order No. VCT-1473 85196-V dated the 11th February, 1974 in the case of Nigam Cooperative Housing Society Limited, Ahmedabad.
- (36) Order No. VCT-2473-10949-V dated the 18th March, 1974 in the case of Gandhi Park Cooperative Housing Society, Nadiad.
- (37) Order No. VCT-1472/38130-V dated the 20th March, 1974 in the case of Christ Folk Cooperative Housing Society Limited, Khokhramahemdavad.
- (38) Order No. VCT-1473 81440-V dated the 22nd March, 1974 in the case of Hydernagar Cooperative Housing Society Limited, Vejalpur.
- (39) Order No. VCT-2474|5739-V dated the 2nd April, 1974 in the case of Naginbhai Gokalbhai Desai, Nadiad.
- (40) Order No. VCT-1473 85204-V dated the 2nd April, 1974 in the case of Nasib Apartments Cooperative Housing Society Limited Chhadvad, Ahmedabad.
- (41) Order No. VCT-3073|95698-V dated the 2nd April, 1974 in the case of Jivan Smriti Cooperative Housing Society, Surat.
- (42) Order No. VCT-1473 14461-V dated the 3rd April, 1974 in the case of Mahendrakumar and others.
- (43) Order No. VCT-1473-139695-V dated the 3rd April, 1974 in the case of Makhdumali Karamatali Saiyed of Saiyedwada, Khanpur, Ahmedabad.
- (44) Order No. VCT-1773|65343-V dated the 9th April, 1974 in the case of Shrimati Dolatben Somsinh Rathod.

- (45) Order No. VCT-1473/61066-V dated the 9th April, 1974 in the case of Bhav Kunj Cooperative Housing Society (Proposed) Ahmedabad.
- (46) Order No. VCT-1470/89032-V dated the 3rd April, 1974 in the case of Bai Mani, widow of Shri Chhotalal Mundas and others.
- (47) Order No. VCT SR-672 dated the 14th March, 1974 in the case of Joyitaram Lakhubhai's Company, Ahmedabad.
- (48) Order No. VCT SR 29 73 dated the 13th March, 1974 in the case of Roopam Line Enterprise, Ahmedabad.
- (49) Order No. VCT-2974-5418-V dated the 5th March, 1974 in the case of V. K. V. Extraction Industries.
- (50) Order No. VCT SR-90 73 dated the 28th March, 1974 in the case of Divine Chief Seva Kendra, Pratapnagar, Baroda.
- (ii) A statement (Hindi and English versions) showing (a) reasons for delay in laying the above Orders, and (b) for not laying the Hindi versions thereof.
- (111) A copy each of Notification Nos. G.S.R. 201(E) to G.S.R. 207(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (IV) (i) A copy of the Gujarat Sales Tax (Second Amendment) Rules, 1974, published in Notification No. (GHN-252)GSR-1074!(12)-TH in Gujarat Government Gazette dated the 16th April, 1974 under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.
 - (V) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (VI) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati (Mysore State) for the year 1972-73.

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- (ii) Annual Report of the Mysore Iron and and Steel Limited, Bhadravati (Mysore State) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Coking Coal Limited, Dhanbad for the year 1972.
- (ii) Annual Report of the Bharat Coking Coal Limited, Dhanbad, for the year 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (c) (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi for the year 1972-73.
- (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (VII) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (a) Notification No. GH|G|73|62|MTA-7568|144(1)E published in Gujarat Government Gazette dated the 12th March, 1973.
 - (b) Notification No. GH|G|322|MTA|1773|7052|E published in Gujarat Government Gazette dated the 10th December, 1973.
 - (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (VIII) (i) A copy of the Bombay Motor Vehicles (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G|G|74|73|MVD.1673-282|E in Gujarat Government Gazette dated the 26th March, 1974, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (1X) A copy of the Annual Report (Hindi and English versions) of the Mazagon Dock Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(X) A copy of the Industrial Disputes (Gujarat) (First Amendment) Rules, 1974 (Hindi and English versions), published in Notification No. KH-SH-88 IDA-1172-84306-Jh. in Gujarat Government Gazette dated the 2nd February, 1974, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 30th April, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1975 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shrimati Pratibha Singh
 - (2) Shri G. R. Patil
 - (3) Shri V. B. Raju
 - (4) Shri Mohammed Usman Arif
 - (5) Shri T. N. Singh
 - (6) Shri Sasankasekhar Sanyal
 - (7) Shri A. K. A. Abdul Samad
- (ii) That at its sitting held on the 30th April, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1975 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Pandit Bhawaniprasad Tiwari
 - (2) Shrimati Purabi Mukhopadhyay
 - (3) Shri H. M. Trivedi
 - (4) Shri Harsh Deo Malaviya
 - (5) Shri S. S. Mariswamy
 - (6) Shri Jagdish Prasad Mathur
 - (7) Shri S. G. Sardesai
- (iii) That at its sitting held on the 3rd May, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to elect two members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri S. A. Khaja Mohideen

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and Sanda Narayanappa from the membership of the Rajya Sabha and also communicated the following names of members of Rajya Sabha who had been elected to the said Joint Committee:—

- (1) Shri N. M. Kamble
- (2) Shri A. K. Refaye
- (iv) That at its sitting held on the 8th May, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint four members of Rajya Sabha to the Joint Committee on the National Library Bill, 1972, in the vacancies caused by the retirement of Sarvashri Mahabir Dass, Rattan Lal Jain, Shyam Dhar Misra and Patil Puttappa from the membership of Rajya Sabha and also communicated the following names of members of Rajya Sabha who had been appointed to the said Joint Committee to fill the vacancies:—
 - (1) Shri Devendra Nath Dwivedi
 - (2) Shri Shyamlal Gupta
 - (3) Shri Showaless K. Shilla
 - (4) Dr. Ramkripal Sinha

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri V. K. Krishna Menon—7th March to 4th May, 1974 (Tenth Session).
- (2) Shri Nathuram Mirdha—7th April to 2nd May, 1974 (Tenth Session).

7. Announcement by Speaker

The Speaker informed the House of the Notice received from the Supreme Court of India in the matter of Special Reference under Article 143 of the Constitution of India regarding the Presidential Election and observed that he had placed the matter before the General Purposes Committee for advice. The Committee advised that neither Lok Sabha nor the Speaker should enter appearance in the Supreme Court in the matter.

The House agreed that the Supreme Court be informed accordingly.

8. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the Thirteenth to Fifteenth sittings of the Committee on Absence of Members from the Sittings of the House, held during the current session, were laid on the Table.

9. Report of Committee on Subordinate Legislation

Shri Vikram Mahajan presented the Eleventh Report of the Committee on Subordinate Legislation.

10. Statement by Member

Pandit D. N. Tiwary made a statement on Salaries, Allowances etc. of Members of Parliament of India, and certain foreign Parliaments. He also laid on the Table a Brochure on Salaries, Allowances and amenities enjoyed by Members of certain Foreign Parliaments.

11. Statement Under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Minister of Industrial Development on the 10th April, 1974 Juring supplementaries on Starred Question No. 631 regarding Britannia Biscuit Company.

The Minister of Industrial Development made a statement in reply thereto.

12. Motion of No-Confidence in the Council of Ministers

The Speaker informed the House about receipt of notices of Motions of No-confidence in the Council of Ministers from Shri Jyotirmoy Bosu and some other Members.

Shri Jyotirmoy Bosu then asked for leave of the House to make a motion of No-confidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to Shri Jyotirmoy Bosu to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up today.

13. Motion regarding Extension of Session

Shri Madhya Limaye moved the following motion:---

"That this House resolves that the current session of Lok Sabha be extended by a week".

On an amendment moved by Shri Atal Bihari Vajpayee that the decision on the motion moved by Shri Madhu Limaye be postponed till the matter is considered by the Business Advisory Committee, the House divided, Ayes 69; Noes 255.

The amendment was accordingly negatived.

On an amendment moved by Shri Indrajit Gupta that the session of the House be extended up to the 14th May, 1974, the House divided, Ayes 76; Noes 269. The amendment was accordingly negatived.

An amendment moved by Shri S. M. Banerjee that the session be extended upto 12.30 P.M. on the 11th May, 1974, was also negatived.

On the motion moved by Shri Madhu Limaye, the House divided, Ayes 75; Noes 274. The motion was accordingly negatived.

14. Motion of No-confidence in the Council of Ministers

Shri Jyotirmoy Bosu moved the following motion:-

- "That this House expresses its want of confidence in the Council of Ministers".
- The following Members took part in the debate:---
 - (1) Shri Samar Mukherjee
- (Lok Sabha adjourned at 2.10 P.M. and re-assembled at 2.50 P.M.)
 - (2) Shri Anant Prasad Sharma
 - (3) Shri Indrajit Gupta
 - (4) Shri Keshav Deo Malaviya
 - (5) Shri Atal Bihari Vajpayee
 - (6) Shri Chandrajit Yadav
 - (7) Shri Era Sezhiyan
 - (8) Shri C. M. Stephen
 - (9) Shri Prasannbhai Mehta
 - (10) Shri H. K. L. Bhagat
 - (11) Shri Frank Anthony
 - (12) Shri Dinesh Chandra Goswami
 - (13) Shri K. Mayathevar
 - (14) Shri Narsingh Narain Pandey
 - (15) Shri Piloo Mody

(For brief record of the rest of the proceedings please see supplement).

S. L. SHAKDHER, Secretary-General.

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LOK SABHA

SUPPLEMENT

to

BULLETIN-PART I (Brief Record of Proceedings)

Continuation of Thursday, May 9, 1974 and Part of Friday, May 10, 1974.

14. MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS (CONTD.)

The following Members also took part in the debate:--

- (16) Shri Jagjivan Ram
- (17) Shri Samar Guha
- (18) Shri Vikram Mahajan
- (19) Shri Jambuwant Dhote
- (20) Shri Lalit Narain Mishra
- (21) Shri Shyamnandan Mishra
- (22) Shri Bhagwat Jha Azad
- (23) Shri H. M. Patel
- (24) Shri Priya Ranjan Das Munsi
- (25) Shri S. M. Banerjee
- (26) Shri P. G. Mavalankar
- (27) Shri Jagdish Chandra Dixit
- (28) Shri Tridib Chaudhuri
- (29) Shri Madhu Dandavate
- (30) Shrimati Indira Gandhi
 - (31) Shri Jyotirmoy Bosu (by way of reply).

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The motion was negatived.

1.30 A.M. (10-5-74)

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(Lok Sabha adjourned till 11 A.M. on Friday, the 10th May, 1974).

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, May 10, 1974/Vaisakha 20, 1896 (Saka)

No. 387

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 1016--1020 and 1022--1024 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9828—10027 were laid on the Table.

3. Question of Privilege

The Speaker informed the House of the explanation received from the Editor-Chief of the Organiser in regard to the question of privilege raised by Shri K. P. Unnikrishnan on the 23rd April, 1974, against the weekly about a news report published in its issue dated the 20th April, 1974, allegedly containing certain allegations against some Members and Watch and Ward staff of the Lok Sabha Secretariat.

The matter was postponed to the next session.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973:---
 - (i) The Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, published in Notification No. G.S.R. 191 (E) in Gazette of India dated the 27th April, 1974.
 - (ii) The Delhi Urban Art Mommission (Conditions of Exemption) Rules, 1974, published in Notification No. G.S.R. 192
 (E) in Gazette of India dated the 27th April, 1974.
 - (iii) The Delhi Urban Art Commission (Budget and Finance) Rules, 1974, published in Notification No. G.S.R. 193(E) in Gazette of India dated the 27th April, 1974.

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- (2) (i) A copy of the Synthetic Rubber (Price Control) Second Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 464 in Gazette of India dated the 16th February, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) A copy of Order No. 13 (Hindi and English versions) of the Delimitation Commission in respect of the delimitation of Parliamentary and Assembly constituencies in the Union territory of Goa, Daman and Diu, Published in Notification No. S.O. 218(E) in Gazette of India dated the 27th April, 1974, under sub-section (3) of section 10 of the Delimitation Act, 1972.
- (4) Statements (i) correcting the reply given on the 30th November, 1973 to Unstarred Question No. 2981 by Shri Saroj Mukherjee regarding seizure of smuggled goods in each State in 1972-73, and (ii) giving reasons for delay in correcting the reply.
- (5) Statements (i) correcting the reply given on the 27th July, 1973 to Unstarred Question No. 830 by Shri P. G. Mavalankar regarding Ministers travels abroad during inter-session period (May 19 to July 22, 1973), and (ii) giving reasons for delay in correcting the reply.
- (6) A copy of Notification No. G.S.R. 3 published in Gazette of India dated the 5th January, 1974 containing corrigendum to G.S.R. 927 dated the 1st September, 1973, issued under the Central Excise Rules, 1944.
- (7) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1974-75.
 - (ii) Summary of Actuals for the year 1972-73, Budget Estimates and Revised Estimates for the year 1973-74 and Budget Estimates for the year 1974-75, of Air India.
 - (iii) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1974-75.
 - (iv) Summary of Actuals for the year 1972-73, Budget Estimates and Revised Estimates for 1973-74 and Budget Estimates for the year 1974-75, of Indian Airlines.
- (8) (i) A copy of the Fourteenth Report of the Commissioner for Linguistic Minorities in India for the period 1st July, 1971 to 30th June, 1972, under clause (2) of article 350B of the Constitution.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (9) A copy each of the following Notifications (Hindi versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:---

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- (i) The Delhi Sikh Gurdwaras (Election of Protempore Chairman, President, Other Office Bearers and Members of the Executive Board) Rules, 1974, published in Notification No. F.18(29)|73-Judl. in Delhi Gazette dated the 28th March, 1974.
- (ii) The Delhi Sikh Gurdwaras (Amendment) Rules, 1974, published in Notification No. F.18(15)/73-Judl. in Delhi Gazette dated the 28th March, 1974.
- (iii) The Delhi Sikh Gurdwaras Management Committee (Cooption of Members) Rules, 1974, published in Notification No. F.18|33|73-Judl. in Delhi Gazette dated the 9th May, 1974.
- (iv) The Delhi Sikh Gurdwaras Management Committee (Election of Members) Rules, 1974, published in Notification No. F.18(19) 73-Judl. in Delhi Gazette dated the 9th May, 1974.
- (10) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (11) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 33 of the Marine Products Export Development Authority Act, 1972:-
 - (a) The Marine Products Export Development Authority (Second Amendment) Rules, 1974, published in Notification No. S.O. 913 in Gazette of India dated the 6th April, 1974.
 - (b) The Marine Products Export Development Authority. (Amendment) Rules, 1974, published in Notification No. S.O. 914 in Gazette of India dated the 6th April, 1974.
- (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (12) A copy each of the following Reports (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1972) of the Tariff Commission on the Price Structure of Man-made Fibres and Yarns Industry-Viscose Staple Fibre Spun Yarn.
 - (ii) Report (1972) of the Tariff Commission on the fair prices for Rayon Tyre Cord.
 - (iii) Report (1973) of the Tariff Commission on the Review of the Automobile Ancillary Industry.
- (13) A copy of the Cotton Textile (Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 978 in Gazette of India dated the 20th April, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (14) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1972-73.

- (15) A copy of the Annual Report of the working of the Cardamom Board, Eranakulam, for the year 1972-73.
- (16) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (a) Notification No. GH|G|74|82|MTA-1074|2744(iii)|E published in Gujarat Government Gazette dated the 30th March, 1974.
 - (b) Notification No. GH|G|92|MTA-1773|302-E published in Gujarat Government Gazette dated the 11th April, 1974.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (a) above.
- (17) A copy of Notification No. GH|G|93|MTA|1773|302-E (Hindi and English versions) publised in Gujarat Government Gazette dated the 11th April, 1974, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (18) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:

FOURTH LOK SABHA

- 1. Statement No. XXXVII-Tenth Session, 1970.
- 2. Statement No. XXVII—Twelfth Session, 1970.

FIFTH LOK SABHA

- 3. Statement No. XXIX-Second Session, 1971.
- 4. Statement No. XX-Fourth Session, 1972.
- 5. Statement No. XIV-Fifth Session, 1972.
- 6. Statement No. XII-Sixth Session, 1972.
- 7. Statement No. XIII-Seventh Session, 1973.
- 8. Statement No. VII-Eighth Session, 1973.
- 9. Statement No. V-Ninth Session, 1973.
- 10. Statement No. II-Tenth Session, 1974.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1972-73
 - (ii) Annual Report of the Film Finance Corporation Limited. Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (20) A copy of the 'Corrigendum' (Hindi and English versions) to the Review* by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1972-73.
- (21) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1972-73.
- (22) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1972-73.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1972-73.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor. General thereon.
- (24) A copy of the Sugar (Price Determination for 1973-74 Production) Third Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 209(E) in Gazette of India dated the 1st May, 1974. under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (25) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
 - (i) The Employees' Provident Funds (Amendment) Scheme, 1974, published in Notification No. G.S.R. 305 in Gazette of India dated the 23rd March, 1974.
 - (ii) The Employees' Provident Funds (Second Amendment) Scheme, 1974, published in Notification No. G.S.R. 341 in Gazette of India dated the 30th March, 1974.
 - (iii) The Employees' Provident Funds (Third Amendment) Scheme, 1974, published in Notification No. G.S.R. 377 in Gazette of India dated the 6th April 1974.
- (b) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

^{*}The Review and the Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1972-73, were laid on the Table on the 2nd May, 1974.

5. Synopses of proceedings of Committees on draft Fifth Five Year Plan—Laid on the Table

(i) Shri Amrit Nahata laid on the Table Synopsis of Proceedings of Committee 'A' on Draft Fifth Five Year Plan (Policy, Resources and Allocation).

(ii) Pandit D. N. Tiwary laid on the Table Synopsis of Proceedings of Committee 'B' on Draft Fifth Five Year Plan (Industry, Power, Transport and Scientific and Technological Research).

(iii) Shri Darbara Singh laid on the Table Synopsis of Proceedings of Committee 'C' on Draft Fifth Five Year Plan (Agriculture and Rural Economy).

6. General Review of Plan Committees-Laid on the Table

Secretary-General laid on the Table 'Parliamentary Committees on Draft Fifth Five Year Plan—General Review'.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 9th May, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint five members of Rajya Sabha to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancies caused by the retirement of Sarvashri Jaisukhlal Hathi, Ajit Prasad Jain, Ram Niwas Mirdha, C. D. Pande and Bindeshwari Prasad Singh from the membership of Rajya Sabha and also communicated the following names of members of Rajya Sabha who had been appointed to the said Joint Committee to fill the vacancies:—
 - (1) Shri Ram Niwas Mirdha
 - (2) Shri Mohammad Yunus Saleem
 - (3) Shri Mahendra Bahadur Singh
 - (4) Shri Kishan Lal Sharma
 - (5) Shri Banarsi Das
- (ii) That at its sitting held on the 2nd May, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to elect three members to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Shri N. P. Chaudhari, Shri Sundarmani Patel and Miss Saroj Purshottam Khaparde from the membership of Rajya Sabha and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri N. P. Chaudhari
 - (2) Shri Chandramani Lal Chowdhary
 - (3) Shri M. C. Balan
- (iii) That at its sitting held on the 3rd May, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to elect one member to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the

resignation of Dr. Z. A. Ahmad, from the membership of the Committee and also communicated the name of Shri B. Rachaiah, Member, Rajya Sabha, who had been elected to the said Committee.

(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1974, passed by Lok Sabha on the 4th May, 1974.

8. Minutes of Committee on Private Members' Bills and Resolutions-Laid on the Table

The Minutes of the Thirty-sixth to Forty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

9. Papers relating to Estimates Committee— Laid on the Table

Shri R. K. Sinha laid on the Table a statement showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the Twenty-eighth Report of the Estimates Committee.

10. Report of Committee on Subordinate Legislation

Shri K. Lakkappa presented the Twelfth Report of the Committee on Subordinate Legislation.

11. Statements by Ministers

(i) The Minister of Petroleum and Chemicals laid on the Table a statement regarding the appointment of Chairman of the Indian Oil Corporation.

 \prime (ii) The Minister of Education, Social Welfare and Culture laid on the Table a statement regarding I.I.T. Kharagpur.

✓(iii) The Minister of State for Industrial Development laid on the Table a statement regarding the reported salt crisis in West Bengal.

 \checkmark (iv) The Deputy Minister of Home Affairs laid on the Table a statement correcting the reply given on the 13th March, 1974 to Unstarred Question No. 2862 by Shri Atal Bihari Vajpayee regarding expenditure incurred on security of Ministers.

12. Intimation regarding arrest of Member

The Speaker informed the House of a telegram dated the 9th May, 1974 received from the District Magistrate, Patna, intimating that Shri Ramavatar Shastri, Member, Lok Sabha, had been taken into custody on the 9th May, 1974, at Khagaul (Danapur), under rule 118 of the Defence of India Rules, read with sections 109 and 188 of the Indian Penal Code and section 7 of the Criminal Law Amendment Act, 1932.

13. Motion regarding report of Joint Committee-Extension of time

Shri Amarnath Vidyalankar moved the following motion:---

"That this House do further extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters."

The motion was adopted.

14. Government Bill-Introduced

The Customs Tariff Bill, 1974.

The motion for leave to introduce the Bill moved by Shri K. R. Ganesh was opposed. The motion was adopted and the Bill was introduced.

15. Question of Privilege

Shri Gadadhar Saha raised a question of privilege regarding his detention at Nalhati Police Station by the Officer-in-charge of the Police Station on the 3rd May, 1974.

The Speaker referred the matter to the Committee of Privileges under Rule 227.

16. Matter under Rule 377

Several matters were raised by Sarvashri Atal Bihari Vajpayee, B. S. Bhaura, Madhu Limaye, Bibhuti Mishra, Madhu Dandavate, S. M. Banerjee, Dr. Laxminarayan Pandeya, Sarvashri B. S. Chowhan, Somnath Chaterjee, P. G. Mavalankar, Krishna Chandra Halder, Shashi Bhushan, Bhogendra Jha, Jyotirmoy Bous, Paripoornanand Painuli and Raha Bahadur Singh.

The Ministers concerned replied to some of them.

17. Government Bill-under consideration

The Coal Mines (Conservation and Development) Bill, 1974

Discusion on the motion for consideration of the Bill moved on the 7th May, 1974, continued.

The following Members took part in the debate:---

- (1) Shri Damodar Pandey
- (2) Shri Hukam Chand Kaehwai
- (3) Sardar Swaran Singh Sokhi J

Shri Keshav Deo Malaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The discussion on the Bill was not concluded.

18. Motion Regarding Forty-First Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango moved the following motion:-

"That this House do agree with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th May, 1974".

The motion was adopted.

19. Private Member's Resolution-Negatived -

Discussion on the following Resolution moved by Shri Madhu Limaye on the 15th March, 1974 and the amendments thereto moved on the 29th March, 1974, continued:—

- "This House is of opinion that the Government should re-cast its policy with regard to prices and agricultural production in such a way that—
 - (a) essential articles of consumption sull at 1 1/2 times the cost of production, including transport charges, taxes and profits;
 - (b) there shall prevail parity between the prices of industrial goods and agricultural produce;
 - (c) fluctuations in foodgrains prices of more than 15 per cent shall not be permitted;
 - (d) the Government shall take the responsibility of purchasing cotton, sugar-cane, raw jute, foodgrains and other produce at support prices which may take into account the cost of production plus a reasonable margin for the farmers;
 - (e) electricity rate per unit for agricultural purposes shall not be more than ten paise; and
 - (f) fertilizers shall be made available to the Kisans with landholdings of less than ten acres at subsidised rates and the irrigation rates shall be reduced by 25 per cent."

The following Members took part in the debate-

- (1) Shri K. Suryanarayana.
- (2) Shri Shyam Sunder Mohapatra
- (3) Shri Amarnath Vidyalankar
- (4) Shri Ramkanwar

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- (5) Shri B. R. Shukla
- (6) Shri Darbara Singh
- (7) Shri E. R. Krishnan
- (8) Shri D. P. Dhar.

Shri Madhu Limaye replied to the debate.

The amendments moved by Sarvashri B. K. Daschowdhury and otirmoy Bosu were negatived.

The Resolution was also negatived.

[P.T.O.

20. Private Member's Resolution-Under Consideration

Shri Samar Guha moved the following Resolution: --

"In view of an unprecedented national crisis developing in the country leading to spontaneous upsurge of the masses against the present administrative set up, this House urges upon the Government to advise the President of India to dissolve the present Lok Sabha and set up an All Parties' Care-taker Government to hold fresh elections for Lok Sabha within two months of the formation of such Government, as a measure for restoration of patriotic and democratic faith of the people for building an egalitarian society in India".

An amendment to the Resolution was also moved by him. His speec was not concluded.

(Lok Sabha adjourned sine die at 7.10 P.M.)

S. L. SHAKDHER, Secretary-General